LOK SABHA DEBATES

(Twelfth Session)



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LOK SABHA

Wednesday, September 22, 1965/ Bhadra 31, 1887 (Saka).

The Lok Sabha met at Ten of the Clock.

[Mr. Speaker in the Chair]
ORAL ANSWERS TO QUESTIONS
Petro-Chemical Corporation

Shri S. C. Samanta:
| Shri Subodh Hanada:
| Dr. P. N. Khan:
| Shri M. L. Dwivedi:
| Shri Warior:
| Shri Warior:
| Shri Wasudevan Nair:
| Shri Prabhat Kar:
| Shri P. C. Borooah:
| Shri Bagri;

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether Government propose to set up a Petro-Chemical Corporation in the public sector;
 - (b) if so, when; and
- (c) the salient features of the Corporation?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) to (c). The matter is under consideration of Government.

Shri S. C. Samanta: May I know whether any private corporation is also going to be formed?

Shri Alagesan: The Government is going to form it; it will be an entirely Government-owned corporation.

Shri S. C. Samanta: What will be the capital of the corporation that will be set up?

Shri Alagesan: The capital will be entirely subscribed by the Govern-1436 (Ai) LS-1 ment of India, and the share scrips will be in the name of the President. It will be an entirely Government-owned corporation; there will be a Board of Directors with officials and others. The actual amount is yet to be decided.

श्री म० ला० द्विवेदी : जिस कार-पोरेजन की स्वासना पर सरकार ने विचार किया है, मैं जानना चाहता हूं कि उसके प्रन्तर्गत कौन कौन से बाई-प्रोडक्ट्स के निर्माण की बात सरकार ने सोची है ? उनके नाम बताने की कृषा करें । उनका काम कब तक चालू हो जाएगा ?

Shri Alagesan: The whole range of petro-chemical products, such as aromatics, synthetic fibre products and the intermediates relating to them will be the concern of this corporation. The various petro-chemical industries will form part of the complex and it will be closely related to the refineries.

Mr. Speaker: When will the work start?

Shri Alagesan: We are having talks with certain parties who have expressed their willingness to collaborate with us and after those talks are completed and a certain understanding is arrived at, we will start it.

Shri Warlor: Since we are expecting that these petro-chemical industries are going to develop at a fast pace, may I know what measures Government will take if the Government takes so much time to consider it and come to a decision on this matter?

Shri Alaresan: We are having this matter under consideration, but it was decided that as soon as we are in a position to take up the manufacture of certain products, then it will time for this corporation to be formed.

Shri Vasudevan Nair: The hon. Minister says that they are trying to have some collaboration. May I know whether the Government itself has gone into some independent investigation of the possibilities of the units that we can start and, if so, in which places?

Shri Alagesan: We are having cell and that cell is doing very valuable work, and is analysing possibilities as to what we produce and how we should proceed about it. We are also having an independent assessment, but in this very highly technical field, we bound to take the assistance and advice of others.

Shri P. C. Borooah: May I know whether the Board of Directors that is proposed in respect of this corporation will consist of members like other public sector corporations, nominated by the Government who will have no stake in the corporation, and also whether the Government under contemplation the setting up of any machinery just to check the working of the Board itself?

Shri Alagesan: It is wrong to say that the members of the Board will not have any stake; they will not be private shareholders, but they owe a responsibility to Government they are expected to discharge their duties faithfully.

Dr. Ranen Sen: Is there any contemplation to have foreign collaboration in connection with this corporation and, if so, what are the foreign companies that are contacted in this regard?

Shri Alagesan: There is a consortium of American companies have come forward to collaborate with us and we are going to talks with them.

Oral Answers

Shri Oza: May I know whether there will be only one corporation or some regional corporations or subsidiary corporations? What is thinking of the Government in matter?

Shri Alagesan: To begin with the main task of the corporation will be with regard to the petro-chemical units that we propose to set up in Gujarat in connection with the finery that will be commissioned there shortly; it will be first seized of that, and if our activities expand, it will be time for the corporation to consider other matters.

Venkatasubbajah: Shri P. formulating the fourth Plan outlav for petro-chemical industries in this country, I would like to know whether the capital outlay of Corporation will also be taken into consideration and, if that is so, what is the position?

Shri Alagesan: In consultation with this Ministry, mainly, the Planning Commission has taken steps to provide money for this; it has made allocations.

डाक द्वारा विश्वविद्यालय की शिक्षा

Ŧ भी म० ला० द्विवेदी : भी स० चं० सामन्त : *771. भी सुदोष हंसदा: भी दी० चं० शर्मा:

क्या शिक्षा मंत्री यह बताने की कृपा करेंग कि:

(क) किन किन विश्वविद्यालयों ने प्रयोगातमक क्राधार पर डाक द्वारा शिक्षा देने की व्यवस्था भारम्भ की है तथा उसमें उन्हें कितनी सफलता मिली है:

- (ख) डाक द्वारा शिक्षा देने के कार्यक्रम का विस्तार करने के लिए क्या कार्यवाही की जा रही है;
- (ग) कितने लोगों ने इस शिक्षा व्यवस्था में दाखिला लिया है धौर उनमें से कितने प्रतिशत व्यक्ति परीक्षाधों में उत्तीर्ण हुए हैं भौर उनकी पढ़ाई का स्तर कैसा है : भौर
- (ष) विभिन्न पाठ्यक्रमों के लिए प्रत्येक विद्यार्थी को प्रति वर्ष कितना खर्च करना पढ़ता है ?

शिक्षा मंत्रालय में उपमंत्री (श्री भक्त दर्शन) : (क) से (घ) विवरण सभा पटल पर रख दिया गया है।

विवरण

- (क) केवल दिल्ली विश्वविद्यालय ने
 1962-63 गैंकिक वर्ष से गुरू होने वाली
 पाइलेट योजना के रूप में बी०ए० (पास)
 उपाधि के लिए पवय्यवहार पाठ्यकम की
 स्थापना की हैं। हालांकि पव्र व्यवहार
 पाठ्यकम को विद्यार्थी समुदाय द्वारा
 उत्तरीत्तर लोकप्रियता प्राप्त हुई है,
 योजना की सफलता का किसी भी प्रकार
 का वास्तविक मूल्यांकन तभी संभव होगा
 जब इंटरमीडिएट परीक्षा पास करने के
 बाद, सितम्बर 1962 में प्रव्यवहार
 पाठ्यकम में नामांकन कराने वाले
 विद्याधियों का दल नवम्बर, 1965 के
 मन्त तक ग्रेजुएट बनेगा।
- (ख) चौद्यी पंचवर्षीय धायोजना के संदर्भ में, विभिन्न स्तरों पर पवव्यवहार पाठ्यकम के कार्यक्रम के विकास के लिए निम्निनिश्चित योजनायें विचाराधीन है:—
- क्षेत्रीय प्राधार पर चुने गये तीन या चार विश्वविद्यालयों में कला में पूर्व-स्नातक (ग्रण्डर ग्रज्एट) स्तर

- पर पत्न व्यवहार पाठ्यकम की योजना का विस्तार ;
- दिल्ली विश्वविद्यालय में कला में स्नातकोत्तर (पीस्ट ग्रजुएट) उपाधि तथा बी०एस०सी० (पास) उपाधि के लिए पत्रव्यवहार पाठ्यक्रम की श्रूष्ट्यात ;
- 3. बङ्गीदा तथा मैसूर विश्वविद्यालयों, केन्द्रीय शिक्षा संस्थान दिल्ली तथा पूर्वी क्षेत्र में एक प्रन्य केन्द्र में उच्चतर माध्यमिक स्कूमों के प्रध्यापकों के प्रशिक्षण के लिए पाठ्यकम शुक्र करना ; धौर
- 4. डिप्लोमा तथा डिग्री दोनों स्तरों पर, प्रौद्योगिकी तथा इंजीनियरी में एक विस्तृत योजना तैयार करने के लिए, चार क्षेत्रीय केन्द्रों तथा क्षेत्रीय एजेंसियों के साथ, एक केन्द्रीय पत्र-व्यवहार पाठ्यक्रम स्परों की स्थापना ।
- (ग) पत्रव्यवहार पाठ्यकम के माध्यम से दिल्ली यिश्वविद्यालय के बी०ए० (पास) उपधि पाठ्यकम भे प्रवेश पाने वाले विद्यार्थियों की मंद्रभा निम्नानिश्वित हैं:---

वर्ष	विद्याचियों की संक्या
1962-63.	1112
1963-64.	1410
1964-65.	1929
1965-66.	2600

यह भाका की जाती है कि पत्न-व्यवहार पाठ्यकम के विद्यापियों ने पह्नेने दल के परीक्षा परिचाम नवस्वर, 1965 तक चोषित हो जायेंगे ।

(घ) दिल्ली विश्वविद्यालय में क्ल-व्यवहार द्वारा बी०ए० (पाम) उपाधि पाठ्यकम में एक विद्यार्थी के लगभग 200/- स्पए वार्षिक खर्च होते हैं।

भी म० ला० द्विबेबी : जो जापन सदन पटल पर रखा गया है उसमें बतलाया मया है कि मन् 1962 में 1966 तक के कारेमपान्डेंस कोर्स में छावों की संख्या 2600 है । मैं जानना चाहता हूं कि कितने छावों ने भन्तिम वर्ष में प्रायंनापव भेजे पे, भीर 2600 ही विद्यार्थी क्यों भरती हुए, भीर इस स्कीम को भ्रायं बढ़ाने के लिए क्यों प्रयतन नहीं किया क्या ?

भी भक्त दर्शन : श्रीमन्, जहां तक इस योजना को भ्रामे बढ़ाने का प्रथन है उसका विवरण तो दिया जा चुका है । भ्रम्ब भन्तिम रूप से जब—

भी म०ला० द्विदेवी: छात्रों के दारे में।

भी भक्त वर्शन : छात्रों के बारे में विवरण में बताया गया है ।

ग्रध्यक्ष महोदयः जो बताया जा चुका है उसे बताने की जरूरत नहीं।

भी म० ला० विवेदी : उसमें नहीं बताया गया है । इसमें 2600 विद्यार्थी बतलाए गए हैं। मर्जी देने वाले दस हजार बिद्यार्थी थे । मैं जानना चाहता था कि उनमें से 2600 ही क्यों घरती किए गए ।

भां भक्त दर्जन : श्रीमन्, इसका कारण तो स्पष्ट है कि हमारे पास योग्य भ्रष्यापकों की कमी है इसलिए हम सीमित संस्या में ही विद्यापियों को इसमें स्थान दे सके हैं।

श्री म० ला० द्विवदी: जहां तक मेरा ख्यान है, शिक्षा मंत्रालय ने यह विज्ञापित किया था कि दिल्ली के ग्रलावा धन्य विज्वविद्यालय है, जैसे शास्त्रि निकेतन मादि, जहा डाक से चलने वाला पाठ्यकम चालू किया जाएगा । इन के चालू न करने का क्या कारण है ? इस वक्तव्य में यह बतलाया गया है कि कुछ रीजनल लेबिल पर ऐसे विश्वविद्यालय स्थापित किए जाएंगे जहां पर डाक से चलने बाला पाठ्यकम चालू किया जाएगा । मैं जानना चाहता हूं कि वे कौन कौन से विश्वविद्यालय हैं !

श्री भक्त दर्शन : श्रीमन, ग्रभी यह म्रन्तिम रूप से तै नहीं हम्रा है कि किन नए विश्वविद्यालयों में इस पाठयकम को शरू किया जाएगा । जैसा कि विवरण में दिया गया है चौधी योजना में तीन चार विश्वविद्यालययों में इसे शरू किया जाएगा। जहां तक विश्वभारती का सम्बन्ध है. ग्रभी इस पर विचार नहीं किया जा सका है क्योकि माननीय सदस्य को ज्ञात होगा कि भ्रमी चौथी योजना पर ग्रन्तिम रूप से विचार नहीं किया गया है। म्रन्तिम इरुप से विचार लिया जाएगा तभी इस प्रश्न पर विचार होगा भीर तभी कार्रवाई भागे बढ़ायी उपासकेमी।

Shri S. C. Samanta: The statement says that B.Sc. course will also be opened. May I know how the practical experiments will be shown to the students?

Shri Bhakt Darshan: The whole matter is under examination.

Shri D. C. Sharma: May 1 know what steps the government is taking in order that the dilution of academic standards in these correspondence courses does not take place?

Shri Bhakt Darshan: I must assure the hon, member that instead of dilution of the standards, we have been able to raise the standard.

Shri Kapur Singh: The form of his question is grammatically wrong, Sir. Shri D. C. Sharma: The Minister has made a general statement. I wanted to know what steps are being taken. . . .

Mr. Speaker: One hon, member objected that his question was grammatically wrong.

Shri D. C. Sharma: Who said that, Sir?

Shri Kapur Singh: The hon, member said "something, something. . . in order that" etc. He should have said "in order to'.

Shri D. C. Sharma: He is entirely wrong. His English is Punjabi English. I take strong exception to this kind of thing.

Mr. Speaker: I cannot decide because I confess the superiority of both to me.

Shri D. C. Sharma; I want that this should be referred to some authority on English. He knows only Puntabi-English.

श्री राम सहाय पाण्डेय : पतस्यवहार पाठ्यकम की पायलट योजना के
रूप में यह जो कार्यकम प्रारम्भ किया
गया है, उस को बहुत प्रसिद्धि प्राप्त हुई
है । मैं यह जानना चाहता हूं कि वे
कौन से विश्वविद्यालय है, जिन्होंने इस
योजना को स्वीकार कर के पत्र-व्यवहार
पाठ्यकम का कार्यक्रम प्रारम्भ किया है।
इस विवरण में यह बताया गया है कि
इस योजना के ध्रन्तगंत प्रत्येक विद्यार्थी
को दो सो स्पये प्रति-वर्ष व्यय करना
पड़ता है। मैं जानना चाहता हूं कि क्या
इस खर्च में कोई कमी करने की व्यवस्था
की गई है।

भी भवत वर्शन : जैसा कि विवरण में बताया गया है, प्रभी तक केवल एक ही विश्वविद्यालय, प्रयांत् दिल्ली, में यह पाठ्यत्रम भुरू किया गया है । प्राणे के लिए भवाय विचार किया जा रहा है। जहां तक खर्ष घटाने का सम्बन्ध है, मैं सदस्य महोदय को भ्राद्वासन देना चाहता हूं कि खर्च को जितना घटाया जा सकता या या कम से कम रखा जा सकता या, यह किया गया है।

भी बद्दापाल सिंह: सरकार के ध्यान में यह बात तो है कि इस योजना से एड्केशन का स्टैंडडे गिरेगा । तो क्या सरकार ने यह तय किया है कि इस योजना के भन्तर्गत किनी भी परीक्षार्थी को ऊंची डिबिजन न दे कर केवस बर्ड डिबिजन दी जाये ?

भी भक्त बर्धान : मैं माननीय सबस्य से बिलकुल सहमत नहीं हुं कि इस की वजह से शिक्षा का स्तर गिरा है । हमारी सूचना के मृताबिक इस से स्तर ऊंचा हुमा है । धाम्ययन कर कार्यक्रम भी सफलता के साथ भागे बढ़ रहा है।

Shri Daji: Has the Government considered this a pect of the matter that there are a large number of working youths who should be given an opportunity for higher studies; if so, may I know whether in the Fourth Five Year Plan adequate arrangements will be made throughout the country by way of correspondence course or some other course so that those who are working may also be able to get higher education?

Shri Bhakt Darshan: I am thankful to the hon. Member for giving support to the scheme. As I have already explained in the statement, in the context of the Fourth Five Year Plan, extension of the scheme of correspondence courses at undergraduate level in Arts to 3 or 4 more universities selected on a regional basis is under consideration.

Shri Dajl: Why only to three or four universities, why is it not being done throughout the country so that education may be available to the working youth?

Shri Bhakt Darshan: If we could, we would have gladly done so. But financial considerations also come in the way. Let us start with three or four universities

नये विश्वविद्यालय

*772. ेशी जगदेव सिह सिद्धान्ती :

क्या शिक्षा मंद्री यह बताने की कृपा करेंगे कि:

- (क) क्या विश्वविद्यालय प्रनुदान प्रायोग ने प्रगले वर्ष कुछ नये विश्वविद्यालय खोलने के लिए प्रनुपति प्रदान की है;
- (ख) यदि हां, तो ये विश्वविद्यालय किन किन राज्यों में खोले जायेंगे ; धौर
- (य) क्या भ्राशोग कुछ ग्रौर नये विश्वविद्यालय खोलने के प्रश्न पर भी विचार कर रहा है ग्रौर उन के बारे में कब तक निर्णय किये जाने की सम्भावना है ?

शिक्षा मंत्रालय में उपमंत्री (श्री भक्त दर्भन): (क) से (ग). विवरण समा पटल पर रख दिया गया है।

विवरण

- (क) घोर (ख) विश्वविद्यालय प्रनु-दान घायोग निम्नलिखित नए विश्व-विद्यालयों की स्थापना के लिए राजी हो गया है:—
 - 1. मदुराई (मद्रास राज्य)
 - 2. कानपुर तथा मेरठ (उत्तर प्रदेत)
 - 3. सूरत भीर मावनगर (मुखरात)
 - 4. पांडिवेरी
 - वोचा

- अवाहरलाल नेहरू विश्वविद्यालय, नयी दिल्ली।
- 7. भ्रान्ध्र प्रदेश में एक नया समबद्धित विश्वविद्यालय ।

उपर्युक्त विश्वविद्यालयों में से, बौधी भाषोजना-भवधि के दौरान पांडिचेरी तथा गोभा में विश्वविद्यालय स्थापित करने के लिए भाषोग सहमत हो गया है।

प्रत्येक नये विश्वविद्यालय के संस्थापन के साथ यह निर्णय करना राज्य सरकार पर निर्मर करता है कि विश्वविद्यालय स्थापित किया जाना चाहिए ध्रथवा नहीं भ्रौर यदि किया जाना चाहिए तो कब । गोधा प्रशासन ने निर्णय किया है कि वहां कुड़ कालेजों के संस्थापन के बाद प्रस्तावित विश्वविद्यालय स्थापित किया जाएगा ।

(ग) आयोग को दो भीर प्रस्ताव विचाराय प्राप्त हुए हैं—एफ उत्तर प्रदेश सरफार से—नेनीताल में विश्वविद्यालय के लिए श्रीर दूसरा हिमाचल प्रदेश प्रशासन से उसी संघ राज्य क्षेत्र में विश्वविद्यालय की स्थापना के लिए ।

श्री जगदेव सिंह सिद्धान्ती : क्या इस प्रायोग ने प्रनूमति प्रदान करने से पूर्व कोई ऐसे नये विज्ञानों की छांट कर ली है, जो कि इन विश्वविद्यालयों में वालू किये जा सकें ?

श्री भक्त दर्शन : मैं माननीय सदस्य के प्रश्न को समझा नहीं हूं ।

भी जगदेव सिंह सिद्धान्ती : स्या घनुमति देने से पहले शिक्षा घायोग ने इस्र प्रकार के नये विज्ञानों का क्षेत्र हूंड़ सिया है, जिन का पाठ्यकम नये खोले आवे वाले विश्वविद्यालयों में बालू किया ब्ल स्के ? भी भक्त बर्धन : मैं एक संबोधन करना बाहता हूं कि शिक्षा धायोग ने नहीं, बल्कि विश्वविद्यालय धनुदान धायोग-यूनिवर्षिटी धान्ट्स कमीशन—ने यह निर्णय किया है भौर उन्होंने सभी पहलुभों पर भौर सभी दृष्टिकोणों से विवार करने के बाद यह निश्चय किया है।

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भी जगवेब सिंह सिद्धास्ती : क्या उस विचार में यह भी बात प्राई है कि चूंकि भारतवर्ष कभी संसार में सर्वोच्च वैज्ञानिक देश था, इसलिए क्या इन विश्वविद्यालयों में प्राचीन विज्ञान की खोज के लिए, धनसंधान के लिए, भी कुछ यत्न किया जायेगा ?

भी भक्त वर्शन : मैं माननीय सदस्य के सुझाव का स्वागत करता हूं धौर हमारा यह प्रवश्य प्रयत्न होगा कि इस सम्बन्ध में जो कुछ भी हो सके, वह धवश्य किया जाये ।

Shri Swell: Sir, some time ago, the Ministry, jointly with the University Grants Commission, appointed a Committee to go into the question of establishing a university for the northeastern region of India, and I know that the University Grants Commission has accepted the recommendation for the establishment of this University. The other day, the Minister of Education himself replied on the floor of this House that the question is being considered by the Government. May I know from the Deputy Minister why this university has not found a place in the statement that has been placed on the Table of the House?

Shri Bhakt Darshan: I have not got any definite information with me just now, but I must assure the hon. Member that if a case has been recommended by the University Grants Commission and it is pending before the Ministry, a decision will be taken very soon.

Shri S. Kandappan: Is there any proposal to set up an agricultural university in Tamil Nad or to upgrade the present college at Coimbatore into a university?

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Shri Bhakt Darshan: I have no information about the agricultural college.

भी किशन पटनायक : मैं यह जानना बाहता हूं कि नये विश्वविद्यालय खोलने के सम्बन्ध में क्या कसौटियां हैं—क्या किसी क्षेत्र की घावादी या छात्रों की संख्या को ही देखा जाता है या कोई भीर भी कसौटियां है।

श्री अक्त दर्शन इस सम्बन्ध में कई बातों पर विचार करना पड़ता है। छातों की सरया, पोस्ट-ग्रेजुएट रिसर्च की स्थित, ग्रध्यापकों की उपलब्धि, इन सभी बातों पर विचार करने के बाद यूनिवर्सिटी ग्रान्ट्स कमीश्वन, जो कि विशेषज्ञों का एक ग्रायोग है, ग्रंपनी सिफारिश्व करता है ग्रीर गवनंभेंट उस को स्वीकार करनी है।

श्री शिव नारायण : मैं यह जानना चाहता हूं कि जब दिल्ली में—एक ही रिजन में—दो विश्वविद्यालय खोले जा सकते हैं, तो क्या सरकार यह तय करेगी कि हर एक कमिश्नरी में एक एक वि व दें विद्यालय स्थापित किया जाये!

भी भक्त वर्धन : दिल्ली में दूसरे विश्वविद्यालय की स्थापना के सम्बन्ध में इस सदन में दो दिन तक बहस होती रही है । इसलिए मुझे उस के सम्बन्ध में कुछ नहीं कहना है, लेकिन धगर विश्वविद्यालय प्रधिक संख्या में खोले ज सकते है भीर धार्यिक स्थित भण्छी है, तो हमारा मंबालय इस पर क्यों ऐतराज करने कगा ?

Shrimati Ramdulari Sinha: May I know whether it is a fact that the Bihar Government had made a com-

mitment to establish the Mithila University long before a decision was taken by the University Grants Commission for not opening new universities? If so, may I know the fate of this university in the country?

Shri Bhakt Darshan: I take this information from the hon. Member. But I cannot say 'yes' or 'no' in answer to that question just now.

Mr. Speaker: If questions pertain to particular regions I will not allow them.

Shrimati Jyotsna Chanda: May I know whether any decision has been taken by the UGC regarding the opening of the Vivekanand University in West Bengal and if it has been sanctioned when it will come into being? If it has not been sanctioned, will they consider it afresh?

Shri Bhake Darshan: The statement gives the proposals which have been accepted. I cannot say anything beyond that.

Shri Muthlah: May I know whether the UGC has set apart any amount for starting the Madurai University and if so, how much is it?

Shri Rhakt Darshan: I cannot say anything definitely about the quantum of aid. There must be some correspondence going on on this question between the State Government and the UGC.

Shri P. R. Chakraverti: May I know whether Government has imposed definite conditions on the UGC to see that the standard does not deteriorate in the context of opening of so many universities?

Shri Bhakt Darshan: May I inform the House that the University Grants Commission has not made any formal recommendation to the effect that no new university should be established in the Third Plan? However, the Commission has expressed the opinion that before any new university is established by a State Government a perspective plan of five to ten years may be prepared, in consultation with

the UGC, keeping in view the requirements of the area and the facilities already available. The Commission is also of the view that before any university is established it may be advisable to set up in the first instanance centres of post-graduate education in a complex of colleges located around it. This centre, when established, should be developed into a university in due course of time.

श्री झॉकार साल बेरवा: में यह जानना चाहता हूं कि भगर कोई राज्य सरकार कोई विश्वविद्यालय खोलना चाहे भौर उस के लिये सारे साधन जुटाना चाहे, तो क्या केन्द्रीय सरकार उस योजना के सम्बन्ध में इन्कार करेगी या हा करेगी।

भी भक्त वर्धन: प्रगर केन्द्रीय सरकार से माधिक सहायता न मांगी जाये, तो हर्ने क्या मापत्ति हो सकती है;

बी बूटा खिह: प्रभी तक देन में जिउने भी विश्वविद्यालय खोले गए हैं, वे वड़े वड़े महरों में ही खोले गये हैं। मैं यह जानना चाहता हूं कि जब भारत में सब से ज्यादा प्रावादी यांव में रहती है, तो क्या गांव वालों को शिक्षा देने के लिए कोई विश्वविद्यालय करल एरियाज में खोले जार्येंगे।

श्री अस्त दर्शन : स्थिति यह है कि कोई भी विश्वविद्यालय केन्द्रीय सरकार स्वयं नहीं खोलती है। राज्यं सरकारें प्रस्ताव रखती है, युनिवसिटी जान्द्रश अमीभन उस पर विचार कर के भपनी सिकारिश करता है और तब केन्द्रीय सरकार अपनी सहमति देती है। भगर कोई ऐसा प्रस्ताव भायगा, तो उस पर भवश्य विचार किया जायेगा।

Shri Basappa: May I know whether Government is starting any centres of advanced studies and, if so, in what way they are different from the new universities?

Shri Bhakt Darshan: I have not got the list with me. I think the UGC is seized of the matter. .Mr. Speaker: Next Question. Shri P. R. Chakraverty.

भी रामसेवक यावव : प्रध्यक्ष महोदय, इधर भी ध्यान होना चाहिए। मैं कई बार उठा लेकिन मेरी तरफ़ उन का ध्यान ही नहीं गया।

श्राप्यक्ष महोदय: प्रायन्दा में देख लूंगा।

भी रामसेवक बादव : श्रीमन्, चूंकि इस में दिलचस्पी थी इसलिए...

स्रध्यक्ष मङ्गोबयः प्रागे धाने बाले सवाल में भी माननीय सदस्य की विलक्ष्स्पी है इसे मैं जानता हुं।

बी सक्तपाल सिंहः मेरा एक व्यवस्था
 का प्रश्न है...

क्रप्यक्ष महोदय : कोई नहीं है ।

Besiduary Refugee Rehabilitation +

•773. Shri P. R. Chakraverti: Shri P. C. Borocah;

Will the Minister of Rehabilitation be pleased to state:

- (a) whether Government have decided not to advance any fresh loan to the West Bengal Government for schemes in respect of residuary refugee rehabilitation problem;
- (b) if so, the amount originally sanctioned for this purpose for the calendar year 1964 and the proportion of the same paid to the State Government;
- (c) the reasons prompting the Central Government to withhold the sanctioned sum; and
- (d) the reaction of the State Government to this attitude of the Centre, specially with regard to the allotment of funds for the schemes submitted earlier?

The Deputy Minister in the Ministry of Rehabilitation (Dr. M. M. Das): (a), (b), (c) & (d). A statement is laid on the Table of the Sabhs.

STATEMENT

When the residuary problem was discussed the requirement of funds assessed by mutual agreement with the Government of West Bengal amounted to Rs. 21.9 crores, consisting of Rs. 14.7 crores under loans and Rs. 7.2 crores under grants. Sanctions were issued up to 31-3-64 to the extent of Rs. 8.30 crores consisting of Rs. 6.10 crores under loans and Rs. 2.20 crores under grants. During the period from 1-4-64 to 31-7-65 Rs. 6.18 lakhs under and Rs. 57.66 lokhs under grants were sanctioned.

According to the orders contained in Ministry of Finance's letter No. 15(1)-B|58, dated 15-9-59, "the loans advanced from 1st April, 1958 on wards carry the normal terms". respect of the loans advanced to the displaced persons upto 31-3-1964, remissions were granted and the liability of the State Government was modified in May, 1964, and the Central Government agreed to bear 100 per cent of the losses arising from shortfall in recoveries. The terms for the grant of loans to be advanced to the State Government for the period commencing from 1-4-1964 were discussed recently with the Chief Minister of West Bengal and the Central Government have agreed to bear twothirds of the losses. However, in the case of loans for the rehabilitation of rehabilitable families in Permanent Liability institutions and revalidation of certain sanctions Issued before 1-4-1964, the losses in recoveries, if any, will be borne exclusively by the Government of India.

In accordance with this agreed pattern, an amount of Rs. 72.20 lakhs under loans has been sanctioned since 1-8-1965.

Shri P. B. Chakraverti: Now that the agreement has been reached to set off the losses and the Government has agreed to bear two-thirds of them, may I know whether the balance between Rs. 21°9 crores and Rs. 8:80 crores, which has been sanctioned, will now be again allocated or sanc-

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tioned in favour of the West Bengal Government?

Dr. M. M. Das: Out of Rs. 21-9 crores that was to be given by the Central Government to the Bengal Government for the solution of the residuary problems, Rs. 7.76 crores of loan remains to be givenit has not been given up to date-and grant amounting to Rs. 2.97 crores has also not been given. This amount will be given to the State Government and the loss accruing from the non-realisation of these loans will be shared both by the Central Government and the State Government. The Central Government will share twothirds and the State Government will share one-third of the loss.

श्री यशपाल सिंह: मेरा व्यवस्था का प्रश्न यह है कि क्या माननीय पुनर्वास मंत्री ने भालग भालग वर्ष बना रखे हैं ? क्या पति वर्ष प्रलग है भीर पत्नी वर्ष भ्रलग है ? दोनों को डिफाइन करें और सवाल के भाग (स्त्र) के बारे में सही स्थिति बतलायें।

ग्रह्मक महोदय : लाइंट ग्राफ ग्राईर तो माननीय सदस्य को मझ से करना चाहिए था लेकिन याग उन से कर रहे हैं।

भी यशपाल सिंह: प्रश्न उन का था इस्तिए मैंने समझा कि उन्होंने उसे गलत रखा है।

चन्यक महोदय : प्राप मझे चाहते हैं कि पति भीर पत्नी का भेद करूं तो मैं इसे देसे कर सकता है।

Shri P. R. Chakraverti: In view of the fact that this initial assessment was made in circumstances which did not obtain in West Bengal after the greater influx of refugees in 1964, may I know whether the West Bengal Government has sent another reassessment in the context of the present situation?

Dr. M. M. Das; After the agreement that was reached both by the Central

Government and the State Government in July last no other representation has been made by the West Bengal Government to the Centre regarding the payment.

Oral Answers

Shri P. C. Borooah: How many families have migrated from East Pakistan to West Bengal in 1964-65 and are those families going to be deprived from getting benefits from these scheme on account of restrictions imposed by the Centre on issue of fresh loans?

Dr. M. M. Das: The hon. Member may kindly give a separate notice.

श्री हकम चन्द कछवाय: माननीय मंत्री ने ग्रभी कश्मीर के इलाक़ों में दीरा किया था तो उन सीमावर्ती क्षेत्रों से बहुत से शरणार्थी वन कर भ्राये हैं जिन को वहां से हटाया गया है, लड़ाई के लिए या भय के कारण हटे हैं तो उस कोर सरकार ने क्या कोई विशेष क़दम उठाये हैं.....

घष्यका महोदय : वैस्ट बंगाल से धाप कश्मीर में चले गये।

श्री हुकम चन्द कछ्यवायः इर भी ह्या है। अभी उस के बारे में मंत्री जी देख कर भाषे हैं। लोगों को हटाया गया है उन को वेदेख कर ग्राये हैं।

प्रध्यक्ष महोदय : यह सवाल वैस्ट बंगाल का है कल्मीर इस में नहीं घाता ।

Dr. Ranen Sen: Some time back last year a prominent leader of the West Bengal Congress Committee had said that not more than 50 per cent of the old refugees, that is, those who came before January 1964, had been properly rehabilitated. If that is soand this is the common belief in the country-is there any plan on the part of Government to extend the scope of the residuary problem so that the people who have not been getting any rehabilitation get proper rehabilitation in time?

Dr. M. M. Das: The residuary scheme, which involves an expenditure of Rs. 21.9 crores, is for these refugees who have not been properly rehabilitated in West Bengal. This scheme is applicable only to West Bengal and the money will be spent only for refugees who have not been properly rehabilitated.

Shri Indrajit Gupta: In view of the fact that onec the present war is over and the border between East Bengal and West Bengal is reopened, there is every likelihood of a large number of new refugees coming over, may I know whether the Central Ministry of Rehabilitation which has been concerned so far only with the residuary problems of the past is prepared to shoulder whatever responsibilities may arise in future?

Dr. M. M. Das: That is a hypothetical question and we will consider it when it arises.

Shri B. K. Das: There is a slow progress of sanctioning the amount agreed to between the period 1st April, to 31st July, 1965 and there is a good balance also left. May I know what are the reasons for this slow progress?

Dr. M. Mr. Das: Between the period 1-4-64 to 31-7-65, the amount sanctioned has been very little. It is due to the difference of opinion between the State Government and the Central Government. The Central Government wanted that the loss should be shared by the State Government also. But the State Government did not agree to that. So, no loan could be granted. Now the decision has been that one-third of the loss will be shared by the State Government and within a short time we have sanctioned some amount.

Procedure for Issuing Licences

Shri P. C. Borooah:
Shri P. R. Chakraverti:
Shrimati Tarkeshwari Staha:
Shri Indrajit Gupta:
Shri Yashpal Singh;
Shri A. N. Vidyalankar:
Shri Kanakasabat:

Shri R. S. Pandey:
Shri Bagri:
Shri D J. Naik:
Shri Solanki:
Shri P. K. Doe:
Shri Surendra Pal
Singh:
Dr. L. M. Singhvi:
Shri Madhu Limaye:
Shri Ram Sewak
Yadav:

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government considered the feasibility of constituting an independent authority to be in charge of issuing industrial and commercial licences;
- (b) how far the question of eliminating the agency of contactmen, which wa; alleged to be the source of corruption in the administration, has been examined;
- (c) whether Government have decided in principle to accredit only one representative for each business to deal with the authorities; and
- (d) the measures proposed to be adopted to remove the opportunities for corruption in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Hathi):
(a) to (d). A statement is laid on the Table of the House. [Placed in Library, See No. LT-4927[65]

Shri P. C. Borooah: What sections of the trade and industry will be represented on this body and on what basis members will its be selected? What will be its precise composition?

Shri Hathi: No decision has yet been reached as to what would be its composition. The matter is still under consideration.

Shri P. C. Borooah: What safeguards will be provided for the proper functioning of this independent body to see that henceforth the licences will be granted only on marits and not on grounds of corrupt practices or favouritism indulged in by some persons?

Shri Hathi: As I said; the matter is yet at a very preliminary stage. The constitution of the body and its functions and all that has yet to be decided upon.

Shri P. R. Chakraverti: What are the reasons which promoted the Government to issue the order that accreditation is not considered necessary in respect of the offices of the D.G.S. & D., C.P.W.D., and the Chief Controller of Imports and Exports?

Shri Hathi: That is because these persons have to deal with officers for purchase, etc. Very often, they have to come to see officers and for that purpose we have got a cell and the people first go there. When the officer says that he has been called for negotiations, then he is allowed to go to see the officer concerned. After all, for negotiations they have to come.

Shrimati Tarkeshwari Sinha: May I know from the Government us to how many agencies, at the present moment, are existing to look into the procedure of licensing and how does the Government propose to co-ordinate the activities of all these agencies by bringing forward another?

Shri Hathi: That is exactly the question. There are a number of authorities and agencies which are issuing licences-it may be industria; licences or it may be for other purposes. As to whether it should be possible to have an independent body or a judicial body, or whether it should he with the representatives of that trade and industry, what that form should be, what are the present methods, etc., we have sent a questionnaire to all the State Governments except, of course, the Central Government-we have all the informationand after getting all this information. we will take a decision. The Home Minister also met some of the Memters of Parliament about having a committee of the Members of Parliament. This question is yet at very preliminary stage.

Shri Indrajit Gupta: The statement says that the list of undesirable contact men and contact women has been prepared and action to be taken in respect of them is under consideration. In view of the fact that these contact men and contact women are known to operate in Delhi not simply by going to see officers in their offices but in other social surroundings also, may I know what type of action is contemplated against them and by what criterion has the Government decided who is desirable and who is undesirable?

Shri Hathi: The hon, Member is right. It is not merely that they approach the officers, but there are other ways also. All these are being looked into. In fact, the C.B.I. have prepared a list of those persons who resort to these practices and before the black list is published, we have to have definite information about this.

Secondly, it is not prevalent only in one particular office or one Ministry, but it is prevalent in the whole of Delhi. They try to contact officials and others in the Party. Therefore, the list is being prepared.

Shri Ranga: The whole thing seems to be in such a fluid condition that there seems to be more talk than any kind of a decision or direction. In view of the fact that the President also has had an occasion to refer to this particular problem in his speech in Madras, are we to understand that Government have not decided even on the principle in regard to the need for appointing an independent authority to be in charge of issuing industrial and commercial licenc.?

The Minister of Home Affairs (Shri Nanda): The question here is not one of principle. I personally have felt and expressed my inclination and preference for some independent quasi-judicial body to deal with these things. The matter has been gone into in fairly great detail by the Sub-Committee of the Informal Consultative

Committee and also personally by some Members of Parliament. I find that there are certain practical aspects of the matter and that it is not a question of principle only. These are under very active consideration.

Shri Ranga: The practical aspects will come up only after the principle has been decided upon. I want to know whether the Government have taken a decision in regard to the principle. The difficulties can be discussed afterwards.

Mr. Speaker: His opinion is that.

भी प्रप्तपाल लिह: क्या सरकार यह बता सकती है कि प्रभी तक कितने उद्योग ऐसे हैं जिन के उद्योगपतियों ने एक से प्रधिक नुमाईदे भेज रखे हैं घौर कब तक वे हटाये जायेंने ?

Shri Hathi: We are getting a list prepared.

भी राज सहाय पाण्डेयः संघानम समिति की यह मान्यता यी कि जितना भी अच्छावार होता है यह कांटेक्ट मैंन के द्वारा होता है और उस का प्रधान कारण यह है कि कार्य में देर होती है, विलम्ब होता है। मैं जानना बाहता हूं कि इस कारण को दूर करने के लिए क्या सक्रिय कदम सरकार उठाना चाहती है?

Shri Hathi: The hon, Member is right in a way. If the work with which the public is concerned is not delayed, much of the corruption will go. For this purpose in the four important departments which have to deal with industrialists and public, we have appointed Study Teams to go into the whole question as to how the whole function could be streamlined and we have received reports from two of the Teams-from Mr. Mathur in regard to the Departments of Supply and Technical Development and the other in regard to the office of the Chief Controller of Imports and Exports. We have accepted these proposals

थी मधु लिमसे : फ्रष्टाचार के प्रावि स्त्रोत को मिटाने की दृष्टि से क्या सरकार ने इस सुझान पर विचार किया है कि प्राईश मंत्रियों के प्रांत नई प्रधिकारियों के जैसे सचिव प्रादि, रिक्तेदारों को चाहे भाई हों, भतीने हों, भाने हों, लड़के हों लाइसेम नहीं दिये जायेंगे ?

Shri Hathi: Well, it may be; you cannot rule out anybody. There should not be nepotism or favouritism; that principle can be accepted. But because the man happens to be a brother or relation of somebody, we cannot debar him; there cannot be any such general rule.

Dr. L. M. Singavi: May I know whether the Government are prepared to publish the list of undesirable contactmen after giving them an opportunity of hearing, so that Members of Parliament and other officials may beware of them? Secondly, may I know whether it is a fact that the Home Minister has indicated his personal willingness to institute an independent agency for licensing purposes?

Shri Hathi: The two questions are different in a way. The first is about publishing the list of undesirable contact men. As I said earlier, until we have verified and got full information it would not be proper to publish the list. For the time being we are keeping a watch on these men and we would not publish the list until we have got definite information about the charges.

Shri Hari Vishnu Kamath: In the next session?

Shri Hathl: About the second question, the Home Minister has already given his views on the subject.

भी बानकी : वाणिज्य ग्रीर उद्योग में भ्रष्टाचार का सबसे बढ़ा कारण सरकार ग्रीर वर्शाज्य का एक खूनी रिस्ता होता है। इसको दृष्टि में रखते हुए इस भ्रष्टाचार को मिटाने के लिए सरकार ने ग्रव तक औ सरकार भीर वाणिज्य है राज्यों भीर देश में जैसे उड़ीसा भीर पंजाब के भ्रन्दर वहां मुख्य मंत्री सरकार में है तो वाणिज्य बेटा या पत्नी कर रही है, इस किस्म की चीज को रोकने के लिए क्या तदाबीर की हैं भ्रमर इस किस्म के लाइसेंस जो सरकार श्रमर वाणिज्य के रिश्ते से दिये गये हैं उनकी जाच के लिए क्या कटम उठाये हैं।

Shri Nanda: It is very awkward to mention some names and cast some kind of a reflections on any person. I think that that is not desirable. If there is anything wrong with any transaction or with any appointment, certainly we should deal with it.

Mr. Speaker: I think he probably did not mean any particular persons, but only to illustrate his point he mentioned that someone was there...

Shri Nanda: I think that he did mention some specific names.

Mr. Speaker: I was taking care of that. He did not mention any specific names.

Shri Nanda: I thought that he had mentioned some specific names.

Shri Ranga: Those things were established here. The points that the hon. Member Shri Bagri has made have already been established and accepted here by Government themselves, after the report of the Das Commission and the Cabinet subcommittee. So, where is the question of any allegation now?

श्री बागड़ी: मेरे सवाल का जवाब मंत्री महोदय ने नहीं दिया है धौर केवल मात्र यह कह दिया है कि मैं एक रिफ्लैंबणन कर रहा हूं। इस तरीके से तो जवाब नहीं दिया जाना चाहिये। मैंने पूछा था कि इस किस्म की जांच की गई है क्या धौर क्या तदाबीर उसके बारे में की जा रही हैं? इसका कोई जवाब नहीं दिया गया है।

Shri Nanda: When I raised that point, I thought that the hon, Member

was referring to the present Chief Minister. But I understand now that his reference was to the previous Chief Minister. I could not take any exception to that.

This thing has to be certainly very closely watched and we should see that there should not be any room for malpractices of this kind, and we shall take every possible care.

श्री बागड़ी: फिर इन्होंने कहा है कि खाती तौर पर करेंगे। मैंने पूछा है कि क्या कोई तदाबीर की गई है, क्या कोई कायदे बनाये गये हैं उनको रोकने के लिए? आप कहते हैं कि मैं कहंगा। बह तो ठीक है। मैंने कब एतराज किया है आप नहीं करते हैं या आपका दफ्तर नहीं करता है। मूँमैंने जानना चाहा है कि कौन से कायदे कानून बनाये हैं जिसमें आप उसको रोकेंगे?

ग्राप्यक्ष महोदय : कायदे कानून नहीं पूछे जा सकते हैं। वे तो किताबों में पढ़े जा सकते हैं।

श्री बागड़ी : रिक्ते, नातों के बारें में किताबों में नहीं लिखे हुए हैं ।

Shri Hem Barua: Since the hon. Minister has just now said that Government have sent a questionnaire to the different State Governments in the context of that may I know whether Government are aware of the fact that the States themselves have maintained contactmen and contactwomen in Delhi to exert influence on officials and Ministers as well and they are uphemistically called liaison officers, and if so, what steps Government have taken to destroy these liaison officers or their influence on them?

Shri Hathi: It is true that some States do have liaison officers.

Shri J. B. Kripalani: All States have.

Shri Hathi: I know that my State

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): My State also has none.

An hon, Member: But the hon. Ministers themselves are there.

Shri Hathl: The present question relates to undersirable contactmen against whom we have to guard. Moreover, it is not as if the industries are not allowed to have any accredited representatives; they will be allowed to have them, but they will have to say that such and such a person will be their accredited representative so that we know that he is the proper person with whom our officers can deal, and if there is anything wrong we can catch hold of that particular person and not any and every person. That is the scope of the main question.

Shri Hem Barua: On a point of order. In replying to my question, the Minister has tried to describe some contactmen as undesirable. That means there are some who are desirable. contactmen He has categorised them into desirable and undesirable. In that context, would you please enlighten us as to what is the criterion of desirability?

Mr. Speaker: It is nowhere described in my rules.

Shri D. C. Sharma: Has it come to the notice of Government that some influential and wealthy firms instead of employing contactmen contactwomen and call girls have started employing the so-called sadhus to help them in this kind of thing?

Shri Hathi: Sadhus are not there.

भी सरज् पाच्छेय : मैं जानना चाहता हुं कि प्रदेशों में भी क्या परिमट धीर लाइसेंस देने के लिए कोई संस्थान स्थापित किया जायेगा ।

भ्रम्यक्ष महोदय: यह प्रदेश वाले करेंगे। भी सरजूपाण्डेय: प्रदेश वाले कुछ नहीं करेंगे।

Shri Daji: The reply states that one accredited representative would be allowed to each business house. Has Government considered this aspect of the matter, namely that even this one accredited representative of a firm should not be a retired official or a near relative of any Minister because such a person can exert sufficient pressure to corrupt decisions?

Shri Hathi: While accrediting the representative, this matter also could be considered.

श्रेक प्रब्दुल्लाकी मुरकाकी व्यवस्था

भी हुकम चन्द्र कछवायः श्री बढ़ेः श्री बृजराजसिहः *775. श्री बासप्पाः श्री श्रोंकार लाल बेरवाः श्री बागड़ीः डा० लक्ष्मीमस्ल सिघवीः

क्या गृह-कार्य मंत्री यह बताने की क्रुपा करेंगे कि :

- (क) क्या यह सच है कि शेख घम्युस्मा ने सरकार से प्रार्थना की है कि सरकार इत्तरा वहां पर तैनात किये गये मुरक्षा प्रधिकारी को उनके स्थान पर धौर घष्टिक न रखा जाये क्योंकि उसकी उपस्थिति के कारण उनके धौर उन से मिलने के लिये धाने वाले दर्शकों के बीच बातचीत में बिष्न पड़ता है; धौर
- (ख) यदि हः, तो क्या सरकार का इस प्रार्थना को स्वीकार करने का इरादा है?

गृह-कार्य संत्रालय में राज्य संत्री (श्री हाची) : (क) जी, नहीं ।

(ख) प्रम्न ही नहीं उठता ।

श्री हुकम बन्द कक्ष्याय: मैं जानना चाहता हूं कि शेख धम्दुस्ता को जेल में रक्षा गया है उस परकितना खर्च किया जाता है धौर उस के परिवार पर कितना सन्ध होता है। श्री हथी वर्च के श्रांकड़े मेरे पास नहीं हैं, नोटिस देने पर बतला सकता हूं।

भ्रष्यक्ष महोदय: भ्राप ने तो सिक्योरिटी भ्राफिसर के बारे में पूछा था।

भी हुकम जन्द कछ बाध : उस के परिवार के लोग गेख धन्दुल्ला से मिल सकते हैं यह बात तो समझ में प्राती है लेकिन विदेशी पवकार भी जाकर उन से मिलते हैं। मैं जानना चाहता हूं कि सरकार ने इस बारे में क्या किया है।

श्री हाशी: विदेशी पत्रकार या कोई भी भादमी बिना मंजूरी के उन से नहीं मिल सकता है।

Shri Basappa: May I know whether any proper inquiry is being made regarding the antecedents of those people who want to interview him? If so, has any undesirable person sought interview with him?

Shri Hathi: Before the authorities give permission, they look into those things.

भी भ्रोंकार लाल बैरवा : मैं जानना चाहता हूं कि जिस तरह से दूसरे राजनीतिक बन्दी रहते हैं क्या उसी तरह से शेख अब्दुस्ला को भी महल से हटा कर कहीं और रखने का विचार सरकार का है।

Shri Hathi: He is detained in the manner in which he is at present detained.

श्री बागड़ी : क्या सरकार ने कोई इस बात का भी नतीजा निकाला है कि शेख प्रब्दुल्ला की गिरफ्तारी से रियासत की सलामती को फायदा पहुंचा है। प्रगर सरकार इस नतीजे पर पहुंची है तो क्या इस किस्म की कोई मजीद कार्रवाई करने का सरकार विचार पर रही हैं।

Shri Hathi: Government detain a person when they find that his movement outside is not desirable. If they find that other persons also should be detained, they will do it.

श्री बागड़ी: मेरा सवाल यह था कि
प्रव आप को काश्मीर का तर्जुवा हुआ है,
वैसे तो प्राप लोगों को गिरफ्तार करते ही है,
तेकिन काश्मीर के तजुर्वे को लेकर मैं प्राप से
पूछना चाहता हूं कि क्या शेख प्रबद्धला की गिरफ्तारी से काश्मीर की सलामती को फायदा पहुंचा है क्योंकि शेख प्रबद्धला को बहुत पहले गिरफ्तार किया गया था प्रीर प्रापत्ति प्रव प्रार्थ है। मेरा साफ सवाल था कि जो तजुर्वा धाप को हुमा है उस के
बारे में जवाब दिया जाये।

ध्रध्यक्ष महोदय : उन की गिरफ्तारी से कोई फायदा हुमा है या नहीं, यह तो भोपीनियन की बात हो जायेगी ।

Shri Hathi: It is a fact that so long he has been detained because it is necessary to detain him; otherwise, he would not have been detained.

Dr. L. M. Singhvi: Let him pass into oblivion without a supplementary.

भी हुकम चन्द कच्चनाय : मैंने पूछा या कि जो विदेशी पत्रकार उन से मिले हैं वह कैसे मिले हैं।

ध्रष्यक्ष महोदय : उस का जवाब वह दे चुके हैं ।

Occupation of Indian Territory by East Pakistan Rifles

*776. Shri C. K. Bhattacharyya: Will the Minister of Home Affairs be pleased to state:

- (a) whether his attention has been drawn to the report that the East Pakistan Rifles with the help of regular troops have occupied the 'Kumar Khali Khali 'in the Bashirhat subdivision, West Bengal, which is within the Indian territory; and
- (b) if so, the steps taken to get the illegal occupation vacated?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) No. Sir.

(b) Does not arise.

Shri C. K. Bhattacharyya: The question has three elements. One is about a report, the second is about the Pakistani occupation and the third is about the territory which belongs to West Bengal. The hon. Minister has answered by one simple "no". Does that "no" apply to all these three elements or to any one of these three elements? I wish he had given a clearer answer.

Shri Hathi: The question is:

"whether his attention has been drawn to the report that the East Pakistan Rifles with the help of regular troops have occupied the Kumar Khali Khal in the Bashirhat sub-division, West Bengal, which is within the Indian territory."

Mr. Speaker: The answer is "no". He asks whether that "no" means that attention has not been drawn to the report, or the East Pakistan Rifles have not occupied the area, or that it is not in Indian territory.

Shri Hath!: Both the things; attention has not been drawn, and the fact is also not correct.

Shri C. K. Bhattachary7a: Will the hon. Minister state whether there has been any attempt by Pakistan in the Basirhat area to occupy any territory near about the place mentioned in this question?

Mr. Speaker: Now he is roaming about by asking whether an attempt has been made in the area round about that.

Shri C. K. Bhattacharyya: No. Sir. I referred to a particular matter.

Mr. Speaker: To that he says "no".

If he has any other question he might ask

Shri C. K. Bhattacharyya: The question refers to a particular canal.

Mr. Speaker: That he has answered.

Shri C. K. Bhattacharyya: No, my question is whether Pakistan has attempted to come on to our side of West Bengal and occupy territory on 1436 (Ai) LS-2. this side of the canal. That is what I ask.

Shrl Hathi: No, Sir. It is not a question of their coming over. Nothing has happened. The point which the hon. Member wants to make is that this canal is used for transport, and sometimes they were resisting our transport. That is the thing, but it is not a question of occupying any land.

Shri P. B. Chakraverti: Apart from the question of KKK, may I know whether the Government has made any survey of the areas which have been raided by the Pakistanis so far as West Bengal is concerned?

Shri Hathi: The question relates to the canal itself, and not the roundabout area.

Shri S. C. Samanta: May I know whether along with this question of transport, the question of fishing rights is also involved?

Shri Hathi: So far as my information goes, the question is of using the canal for transport.

Petro-Chemical Production

•777. Shri Heda: Will the Minister of Petroleum and Chemicals be pleasde to state:

- (a) the targets fixed for petrochemical production during the Fourth Five Year Plan;
- (b) the percentage of the target which wou'd be achieved (i) by the existing industries, (ii) by their expansion, and (iii) by new industries; and
- (c) the total investment and foreign exchange involved in the last two categories?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) to (c). The final targets of petrochemical products for the Fourth Plan are being worked out, keeping in view the recent decision to fix the size of the plant at Rs. 21,500 crores and make it defence-

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oriente i. The total investment on petro-chemicals during the Fourth Plan has been tentatively fixed at Rs. 121 crores with a foreign exchange component of Rs. 56.3 crores.

Shri Heda: May I know whether the hon. Minister for Petroleum and Chemicals has been singing praise of the petro-chemical industries for the last few years and more and in spite of such a long passage of time, may I know why the Government has not taken on hand any concrete project and why only false hopes have been given?

Shri Alagesan: I can only submit that no false hopes have been given, and what we have been saying has been very practical. Of course, the hon. Minister would have explained the possibilities and the potentialities of this industry. The very fact that the Planning Commission has made an allocation of Rs. 121 crores shows the importance attached to this industry and what we are going to do.

Shri Heda: May I know whether any break-up has been made or arrived at in respect of the provision for these industries, and what is the division of these industries as between the public sector and the private sector? What is the quantum?

Shri Alagesan: That has also been arrived at. Tentatively, as has been fixed, the public sector will have an allocation of Rs. 46 crores and the private sector Rs. 75 crores.

Shri Sham Lal Saraf: What aspect of the petro-chemical industries has been taken up in the Third Five Year Plan and what target will be achieved, and what will be taken up during the coming fourth Five Year Plan?

Shri Alagesan: A working group has gone into this matter in a very detailed fashion, and it has fixed the targets for the various petro-chemical products and they have been broadly accepted by the Planning Commission.

Shri Sham Lal Saraf: What is the target in the fourth Plan?

Shri Alagesan: I would like to have notice. A stuly of the various products and the quantum have been given in the report made by the working group. I can give some idea.

Mr. Speaker: When he has said that he wants notice, he need not proceed further.

Shri Alagesan: I was trying to give some figures.

Mr. Speaker: Shrimati Tarkeshwari Sinha.

Shrimati Tarkeshwari Sinha: May I know whether any project report has been prepared to consolidate and co-ordinate the programme of petrochemical industries and, if so, may I know what proportion of indigenous machinary and raw materials would be available in the country to be utilised in this industry?

Shri Alagesan: I am unable to answer it now. As soon as the specific industries have been taken up, it will be time for the detailed project reports to be prepared.

Shri P. R. Patel: In Gujarat, the oil refinery will be working shortly. I want to know what efforts have been made to establish petrochemical industries there in the private and public sectors?

Shri Alagesan: I answered this while answering the previous question. Three parties have shown willingness to collaborate with us and we are having talks with them the various aspects.

Shri D. N. Tiwari: May I know whether this tentative allotment of Rs. 121 crores includes petro-chemical industries at Barauni also?

Alagesan: Certainly some schemes have been taken in Barauni and this allocation includes that.

Dr. Ranen Sen: Just now the minister sail that Rs. 44 crores will be spent for the State sector and Rs. 77 crures for private sector for these petro-chemical industries.

know what would be the percentage given to the State sector, of the foreign exchange that will be required for this?

Shri Alagesan: The foreign exchange component also I have indicated in my reply. The break-up of the foreign exchange between the private sector and public sector is not available with me just now.

श्री घ्रोंबार साल बेरवा: मैं यह जानना चाहंगा कि राजम्यान में जो जैसलमेर में पैट्रोल के लिए सर्वे किया गया था, घौर जो बहां निकला है, इस योजना में उसके लिए कितना लक्ष्य रखा गया है ?

पेट्रं लियम और रसायन मंत्री (श्री हुमायन गिंडर): प्रभी तो वह काम चल रहा है इं. लिए उस के बारे में कुछ नहीं कहा जा सकता।

Shri P. C. Borooah: May I know on what considerations the State of Assam has been excluded from having any petro-chemical in lustry, when more than 50 million cubic feet of natural gas is flared there daily?

Shri Humavun Kabir: My hon. friend is not correct Assam has not been excluded In fact, at one stage, we did issue a licence for a petro-chemical industry there. That did not materialise. Even now studies are in hand for using some of the natural gas there?

Shri Shivaji Rao S. Deshmukh: Are the government in a prosition to assure the Parliament and the nation that in the event of the threatened oil embargo, we will be in a position to run the essential services and plants which require oil and oil products?

Mr. Speaker: No assurances can be sought during the Question Hour.

Shri P. Venkatasubbalah: May I know whether the government has taken into consideration the backlog in the third Plan so far as the utilisation of the amount allotted for petro-chemical industries is concerned and if so, what is the position in the fourth Plan?

Shri Alaresan: There has been no backlog. In fact, when the third Plan was prepared, there was no allocation made for this, but in spite of that, we have licensed several big petro-chemical units in the private sector.

Fertilizer Plant at Mangalore

Shri Surendra Pal Singh:
| Shri Raghuna'h Singh:
| Shri D. C. Sharma:
| Shri Basappa:
| Shri M. L. Dwivedi:
| Shri H. C. Linga Reddy:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether Government propose to set up a fertilizer plant at Mangalore; and
- (b) if so, whether any progress has been made in this regard?

The Minister of State in the Ministry of Petroleum and Chemica's (Shri Alagesan): (a) and (b). The question of locating a fertilizer plant at Mangalore is under examination. The Fertilizers and Chemicals. Travancore Limitet have been asked to prepare a feasibility report.

Shri Surendra Pal Sinch: Before the Government asked this Keraia firm to prepare the feasibility report, is it a fart that they had received a number of offers for foreign collaboration which were "ubsequently turned down? If so, may I know why those offers were turned down?

Shri Alagesan: No, Sir: on the other hand the parties which were licensed or to whom the letters of intent were given, dit not show any interest and they could not get collaborators. So, we had to wait for a long time and we got none. There has been no occasion when an offer was made and we turned down that offer.

Shri Surendra Pal Singh: What are the financial implications of this prolect?

Shri Alagesan: That would be too early to say.

Shri Raghunath Singh: May know whether any survey has been made about the availability of raw materials in Mangalore or Mysore State?

Shri Alagesan: If this fertiliser plant is set up, it will be based on naphtha, which will be derived from the Cochin refinery.

Shri Basappa: May I know whether the Government of Mysore has come forward to give all the necessary facilities for starting a fertiliser factory at Mangalore and if so, whether any action will be taken in that regard?

Bhri Alagesan: Mysore Government is very anxious to have a plant and they will be willing to give all the The trouble is, some of facilities. the parties recommended by them are not so willing.

Shri Basappa: A number of collaborators have come forward.

Shri Alagesan: He may give me the names of those collaborators. information is there are none.

Crime in Delhi

*779. Dr. L. M. Singhvi: Will the Minister of Home Affairs be pleased to state:

- (a) whether the crime figures for the last six months in respect of the Union Territory of Deihi have shown an upward trend;
- (b) if so, the nature of crimes that were on the increase; and
- (c) the measures taken by Government/Administration in this regard?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

- (a) and (b). There has been some increase in reported cases of dacoity, murder, attempt to murder, robbery, burglary, theft and miscellaneous offences under the I.P.C. and Local and Special Laws during the last six months (upto 31-8-1965) as compared to the corresponding period of 1964.
- (c) Measures taken to keep the incidence of crime under control.
 - (i) Activities of goondas and other anti-social elements are kept under check by stringent surveillance. Provisions for certain Sections of the Bombay Police Act 1951 have also been extended to Delhi to control the activities of anti-social elements.
 - (ii) Beat patrolling has strengthened.
 - (iii) Surprise checks by senior officers, including the IG.P. and D.I.G are made with a view to keep the Police Station Staff on the alert.
 - (iv) A short course of training in modern methods of investigation has been recently organised in the Crime Branch of the Delhi Police. Subordinates who have to deal with investigation work are put through this course.
 - (v) A second post of D.I.G. Police has been created to ensure closer supervision and direction from the higher level.
 - (vi) Setting up a Forensic Science Laboratory is under active consideration.

Dr. L. M. Singhvi: Would the government be in a position to tell the House the overall increase in the incidence of crime in Delhi and also the main reasons leading to it?

Shri L. N. Mishra: There has not been much increase in the number of crimes this year as compared

to last year or the year 1963. I shall give some figures for this year for the corresponding period vear:

			1964	1905
Dacoity			Nil	1
Murder			38	41
Robbery			34	36
Riots .			43	43
Burglary .			813	853
Miscellaneous			2419	2597

It is not that crime has increased. But the point is we have launched a crime registration drive and we have made a sustained drive for registra-That is the reason tion of crimes. why there has been some increase in the figures.

Dr. L. M. Singhvi: Is the government in a position to say that there has been an emergence of new type of crime and new techniques in committing crime and that the investigating methods lack a great deal in scientific approach and that is why the crimes are not detected so successfully and brought home?

Shri L. N. Mishra: The assumption of the hon, member is not correct. He might have seen that we are improving the techniques of investiga-We do not think there tion also. has been any new device for committing crimes.

श्री बागड़ी: दिल्लीं में जुर्मों की तादाद में बढ़ नी होने का क्यायह कारण नहीं है कि दिश्ली के भ्रत्दर जो एनजीक्पटिव माफिसर है वे बहुत पुराने यहांपर लगे हुए हैं और वह इस तरह में घिस गरे हैं कि इस मणीन के ग्रन्दर वह ठीक तरीकेसे काम नहीं कर पारहे हैं?

थी ल० ना० मिश्राः जो माननीय सदस्य कर रहे हैं वह सन्य नहीं है क्योंकि यहां के भक्त सरान बहुत भ्रच्छे द्वंग से काम कर रहे हैं। वे कोई भी बिस नहीं गये है वे बहुत तगडे हैं भीर भपना काम भन्छे तरीके

से करते हैं भगर माननीय सदस्य ग्रन्य गहरों के भपराधों से दिल्ली के भपराधों की तलना करेंगे तो पायेंगे कि दिल्ली की हाल**उ** बहत प्रच्छी है।

भी बागड़ी : खाक प्रच्छी है. ट्रैफिक 🍶 ध्यस्यक्ष महोदय : धार्डर, धार्डर।

11,00 hrs.

SHORT NOTICE QUESTIONS

Rationing of Petrol and other Motor Oile

S.N.Q. 8. Shri Hari Vishnu Kamathe Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether Government propose to ration, for civilian consumption, petrol and other motor oils which are increasingly needed for the armed forces:
- (b) if so, the details of the scheme; and
 - (c) if not, the reasons therefor?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) to (c). Government will take all steps, including rationing if necessary, to ensure that the Defence Services receive their full requirements of petroleum products.

Shri Hari Vishnu Kamath: Is there any truth in certain press reports that the Iranian Government has imposed an embargo on the supply of

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oil to India and, whatever be the position with regard to that, is the Minister in a position to firmly and categorically state that, notwithstanding the likely pressure tactics of certain foreign countries and certain foreign oil companies operating in India, India's war effort will not be hampered or hamstrung due to shortage of oil; if so, may 1 know what are the measures with regard to that?

Shri Humayun Kabir: My friend has seen certain press reports but he has not seen the categorical denial of the Iranian Ambassador that such press reports are completely unfounded. So far as the requirements of the defence forces are concerned, we have already said that steps have been taken to ensure that there shall be no short supply.

Shri Hari Vishnu Kamath: Do the ministers propose to set an example to the rest of the country by cutting down travel and touring in their cars to the minimum and, while in Delhi instead of each minister using a separate car, travel in threes and fours to office and back home?

Mr. Speaker: It is a suggestion.

Shri Hari Vishnu Kamath: No. Sir; may I know

Mr. Speaker: It is a good suggestion and they will consider it.

Shri Hari Vishnu Kamath: Do they propose to do it? It is not a suggestion, Sir.

Mr. Speaker: It is a suggestion for them to do that.

Shri Hari Vishnu Kamath: I have not suggested. I have asked whether they propose to do that.

Mr. Speaker: It is a suggestion only (Interruption).

Shri S. M. Banerjee: Sir, apart from the answer given by the hon. Minister that the defence forces will not suffer because of any shortage of oil, I would like to know whether

adequate steps have been taken to see that kerosene oil is also available to the ordinary consumers because even today in places like Delhi a full tin is available but a bottle is not available; if so, may I know what steps have been taken by the Government to see that everyone gets kerosene?

Shri Humayun Kabir: This was discussed at length the other day.

Shri S. M. Banerjee: After we discussed the prices have increased.

Shri Humayun Kabir: The position is that Delhi has a larger supply today than at any time in the past, and the Civil Supplies Department of Delhi even today has issued a statement saying that supplies have been made available. However. certain steps may have to be taken if the situation demands it.

Shri S. M. Banerjee: What about the prices?

श्री रामसेवक यावव: सप्लाई काफी है या काफ़ी नहीं है इस का प्रश्न नहीं 🖰 । प्राइसीच वहत बढ गयी है।

प्रध्यक्त महोदय: माननीय सदस्य यह बैठे बैठे सवाल क्यों कर लिया करते हैं ?

श्री रामसेवक यादव : इजाउत नहीं मिलती तो क्या करें?

घट्यक्ष महोदय : उन को उस के लिए खड़े होकर इजाजत मांगनी चाहिए थी।

भी रामसेवक यादवः एक दफे खडा हुमाले किन इधर नहीं देखागय ।

बाध्यक्ष महोदय : तो बाप दुवारा खडे होते ।

भी रामसेवक यादव: दूसरी बार मैंने कोशिश की लेजिन भार दुतरे पर चले गये थे।

घण्यक महोदय: भव यह तो जरूरी नहीं है कि उन्हें हर एक क्वैश्वन पर बोलने का मौका मिल जाय। वे घ्रगर सवाल करना चाहते हों तो उन्हें खड़े होकर पूछता चाहिए लेकिन बैठ बेठे सवाल करने की इजाजत तो मैं नहीं दे सकता।

श्री बागड़ी: खब धगर बार-बार उठने पर भी मैंम्बरों को सवाल पूछने का मीका नहीं मिलता है तो वे घपनी बात किर कैंते कह सकेंगे ?

ग्राध्यक्ष महोदयः लेकिन वे ऐसे बैंडे-बैंडे नहीं कह सकते ।

Shri Humayun Kabir: I was stating that there is no shortage of supply. The price has, of course, increased but that is on a count of the recent duties which were imposed and which were recoverable from the public. I would only add that if the situation does not improve at some stage there may be some curb on the consumption of kerosene by the civilian population. That will depend upon the situation.

Shri Shivaji Rao S. Deshmukh: Over and above the M.nister's repetition of the emphatic denial of the Iranian Embassy, which is very well understood, I would still like to know whether he has made any assessment of the requirements of the armed forces while they are engaged in a near war and, if so, is he in a position to meet those requirements?

Shri Humayun Kabir: The question has already been answered. The requirements of the defence forces shall be met in full.

Shri Joachim Alva: The hon. Minister has cautioned the House about petrol ra ioning. May I know whether he has taken into account the possible heavy blackmarketing in coupons? Has he alerted the States?

Shri Humayun Kabir: We have asked the State Governments to take the necessary measures. Those steps which will become necessary will be put into effect. श्री मधु सिमये : जब पेट्रांसियम मंत्री के वक्तव्य पर बहस हो रही थी तो मंत्री महोदय ने कहा था कि उपलब्धि को कोई सवाल नहीं है उपलब्धि तो इस साल ज्यादा है लेकिन हर जगह से रिपांट था रही है, उन्दौर से खबर था रही है, मैं बिहार गया था थ्रौर वहां भी खबर सिली कि करी भी किरोसीन देहाती जनता को भीर गरीब जनता को नहीं मिल रहा है तो उस के बारे में सरकार क्या इंतजान कर रही है मै जानना चाहता ह ?

Shri Humayun Kabir: I have answered this question also. It is the responsibility of the Central Government to reach the supplies to the States. After that, the distribution is the responsibility of the States and not of the Centre.

भी सरजू पाण्डेय: मर्ल जिने बतलाया कि भगर जरूरत पड़ेगी तो मिट्टी के तेल की राशनिंग कंज्यूमर्स के िए की आयेगी तो मैं जानना चाहता हूं कि यह बीन लंग मिट्टी का तेल चुरा लेते हैं बबा लेते हैं जिसके लिए भाग राशनिंग कर गई है ताकि कंज्यूमर्स को तेल मिल सके ?

Shri Humayun Kabir: I stated that if the defence requiremen s increase then we may have to curb the civilian consumption of kerosene. That will be done according to plan.

बी रामसेवक यावव : मंत्री महोदय ने कहा कि केन्द्रीय सरकार की केवल यह जिम्मेदारी है कि पर्याप्त माला में तेल का कोटा सुलभ कर दे बाकी उसके जित्रण की जिम्मेदारी राज्य सरकारों की है, तेल के वितरण की जिम्मेदारी केन्द्रीय सरकार की नहीं है तो मैं जानना चाहता हूं कि जो मौजूदा स्थिति है किरोमीन के दाम बढ़ र हैं और लोगों को मिट्टी का तेल नहीं मिल रहा है तो उस के लिए थाप राज्य सरकारों पर क्या दबाब डाल रहे हैं और क्या उस के लिए कोई मशीनरी तैयार करने जा गई है?

Shri Humayun Kabir: There is the Kerosene Price Control Order. We have suggested to the State Governments that in cities the sale of kerosene may be restricted on the basis of sugar or other ration cards and that in rural areas it may be distributed through institutions like panchayats or co-operative societies. But this is, I would again submit essentially a responsibility of the State Government and not of the Central Government.

भी प्रकाशबीर झास्त्री: संकटकाल में राज्य सरकारों के प्रधिकार केन्द्रीय सरकार ने प्रपने हाथ में ले रखे हैं ऐसी स्थिति में केन्द्रीय सरकार यह कैसे कह सकती है कि वह राज्य सरकारों का दायित्व नहीं ले सकती भीर इस प्रकार से केन्द्रीय सरकार अपनी जिम्मेदारी से क्यों बचना चाहती है ?

Shri Humayun Kabir: My hon. friend does not obviously understand the Constitution. The Constitution has laid down certain duties for the State Governments and certain duties for the Central Government which cannot be violated.

भी मधु लिमये : वह संक्टकालीन स्थिति के बारे में पूछ रहे हैं।

Shri Frank Anthony: The Minister has talked repeatedly of State Governments. Is it not a fact that in Delhi there is a flourishing blackmarket in kerosene and uniimited amounts of kerosene can be had at Rs. 25 instead of Rs. 10 a tin?

Shri Humayun Kabir: Here again the primary responsibility is of the Delhi Administration . . . (Interruptions).

Shri Hari Vishnu Kamath: He is wholly ignorant.

Mr. Speaker: Let him complete the answer. Yes, the hon. Minister.

Shri Humayun Kabir: I repeat, it is the responsibility of the Dein Administration, and the Chief Commissioner of Delhi as well as the Civil Supplies Department have publicly stated that they have adequate sup-

Mr. Speaker: Shri Nath Pai.

Shri Hari Vishnu Kamath: On a point of order. Irrespective of what he said in the latter part of the answer, he said in the former part, that it was the responsibility of the Delhi Administration. Is it not a fact that the Delhi Administration is under the control of the Centre? Is it not a fact that the responsibility of the Delhi Administration lies with the Central Government itself?

भी मधु लिमघे : मेरा व्यवस्था का प्रश्न है ।

बा॰ राम मनोहर लोहिया: भेरा व्यवस्था का प्रश्न है। प्राप किसी भी मंत्री को यह प्रधिकार कभी मत दीजिए कि उस की मातहती में जौ सरकारी नौकर हो, उस की जिम्मेदारी से वह प्रपने को बरी कर सिया करे। दिल्ली में जो भी सरकारी नौकर हैं, वे इन लोगों की मातहती में हैं। ऐसा जवाब निहायत गन्दा जवाब है, यह मैं घाप के मुंह से सुनना चाहता हूं।

श्रध्यक्ष महोदय : क्या माननीय सदस्य मेरे मुंह से गन्दा जवाब सुनना चाहते हैं ?

डा॰ राम मनोहर लोहिया : मैं भापके भले मुंह से यह मुनना चाहता हूं कि मंत्री ने बहुत गन्दा जवाब दिया है ।

Shri H. N. Mukerjee: The Minister has tried to take shelter in his earlier answers behind the proposition that the State Governments are responsible and the Central Government has no responsibility in the matter of distribution of kerosene oil in the States. When the question referred to Delhi he began by disowning all responsibility and when you asked him again to clarify the position, all that he said was that the Delhi Administration had given a certain statement to the press. My point is that since this matter, the administration of Delhi, being the responsibility of the Centre, and my honfriend the Minister of Petroleum and Chemicals being a member—jointly, I hope—of the Cabinet which runs the Delhi Administration, it should have been his duty to give a specific answer in regard to the Centre's duty in performing its responsibility.

Dr. L. M. Singhvi: It is evident that this matter has been discussed before. You would recall that when the ex-Minister of Irrigation Power, Hafiz Mohammad was the Minister, this matter was discussed in considerable detail in this House and it has never been question that the functions of the delegate are not the responsibilities of the authorities that delegate responsibility. The Delhi Administration is a delegate of the Government and, therefore, it cannot be claimed by the Minister that it is not his responsibility and that it is the responsibility only of the Chief Commissioner. This matter has been settled.

Shri Kapur Singh: I wish to say that by the attitude which the hon. Minister has taken of disclaiming all responsibility for the state of affairs of the sale of kerosene oil he is trying to introduce the doctrine of split and disseparate responsibility into the Government, which is repudiative of the very bases of the Constitution and the Government under which we are governed here.

Shri D. C. Sharma: He has spoken very wrong English.

Mr. Speaker: I could not follow whether he is wrong in so far as facts were concerned or there is a grammatical mistake.

Shri D. C. Sharma: I refer to both.

Shri Kapur Singh: I could not comprehend what the hon. Member has said.

Shri Shivaji Rao S. Deshmukh: At the outset I must confess that this matter is not so simple as it outwardly looks. I must say that it is not part

of the Chair's job to answer questions raised on the floor of the House or to substitute what should be the answer for them; but it is certainly part of the Presiding authority's functions to ensure that questions raised on the floor of the House are adequately answered. For instance, in reply to my question, which specifically asked whether the Government had any assessment of the consumption of the armed forces at a rapid war rate. the Minister said that it had replied to; yet, in the next breath hesaid that if the consumption increased, they would think of rationing.

So, this obviously means that they have not made any assessment.

भी मचु लिससे : घट्यक्ष महोदय, सबसे पहले मैं खड़ा हुमा था, लेकिन घाप ने मेरी बात नहीं सुनी ।

ग्राष्ट्रपक्त महोबय : माननीय सदस्य भी भ्रपनी बात कहें ।

भी मचुलिमये : मैं ग्राप का घ्यान संविधान की धारा 353 की धोर क्योंबना चाहता हं। ग्राभी मंत्री महोदय हम लोगों को संविधान के बारे में कुछ सिंखाना चाहते थे। इस में दिल्ली का तो कोई सवाल नहीं है। जैसा कि माननीय सदस्य, डा॰ राम मनोहर लोहिया, ने कहा है, वह तो सीधा केन्द्र के मातहत भाता है। जहां तक राज्यों का सवाल है, धारा 353 में साफ़ साफ़ लिखा हमा है कि जब गैकट-कालीन स्थिति रहती है. तब केन्द्रीय सरकार को राज्य सरकारों को निदेश देने का भ्रधिकार प्राप्त है । इस स्थिति में भ्रगर केन्द्रीय सरकार जीवन की ग्रावण्यक चीजी के वितरण भादि के बारे में राज्य मरकारी को निदेश दैने के लिए नैयार नहीं है, तो उस का साफ मतलब होता है कि संकटकालीन स्थिति प्रयं हीन है धीर केन्द्रीय सरकार प्रपते कर्त्तव्यों का पालन नहीं कर रही है।

स्रम्मल महोदयः जहांतक निदेश देने का सवास है, केन्द्रीय सरकार जब मुनासिक समन्ने, तब दे। यह जरूरी नहीं है कि बहु डिन्ड्ड्जन मी माथ ले लें। All the questions and points of order that have been raised relate only to one fact that when Delhi is a Union Territory, how can the Central Government deny its responsibility for any action done by the Administration of Delhi. I would like the Minister to clarify whether really that position still holds. (Interruptions).

Order, order. There might be a provision somewhere.

Shri Nanda: Sir. there can be no question at all regarding our responsibility for an area like Delhi which is Centrally administered and, therefore, every question has to be answered. Maybe, at the moment, there may not be enough information available. That is a different thing. I do not think my colleague said that he did not accept it but he referred to some declaration made. some announcement maie, by the Delhi Administration. But our position garding our responsibilities is absolutely clear.

Mr. Speaker: This is clear then that the responsibility is of the Centre. They have to answer all those questions that relate even to the distribution of essential commodities here. That is so far as this is concerned. Now, the only answer that came was that the civil authorities here have made it clear that they have abundant stores of this commodity.

Shri Frank Anthony: Is it not a fact that it is available in the blackmarket? That was my question.

Mr. Speaker: That is right. The Home Minister has said that the answer might not be ready at present. Then, I would request the hon. Minister to make up the deficiency and find out the facts and answer them or he may place a statement on the Table of the House as to what the actual position is.

Shri Hari Vishnu Kamath: When, today or tomorrow?

Mr. Speaker: Next Question. Shri S. M. Banerjee:

Shri Priya Gupta: In the present Emergency, is the distribution of kerosene oil in other parts of the country the prime object...

Mr. Speaker: Order, order. Shri S. M. Banerjee.

Shri Priya Gupta: You did not give any ruling. . .

Mr. Speaker: He should sit down now.

Production in Ordnance Factories

S.N.Q. 9. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that production has increased to the maximum in ordnance factories;
 - (b) if so, to what extent;
- (c) whether the defence employees and their organisation—the All India Defence Employees Federation have assured unconditional support to Government; and
- (d) whether they have also decided to donate one day's salary towards National Defence Fund?

The Minis'er of Defence Production in the Ministry of Defence (Shrl A. M. Thomas): (a) nnd (b). The Production in the Ordnance Factories is being maximised to meet the current pattern of requirements It is not in the public interest to disclose the exact extent of the increase

(c) and (d). Yes, Sir. The All India Defence Employées Federation have assured full support to Government in the defence effort and have also decided that the members of their affiliated Unions should donate day's pay towards the National Defence Fund in October 1965.

Shri S. M. Banerjee: I would like to know whether it is a fact that India has now reached a state of selfsufficiency in the matter of conventional weapons.

Shri A. M. Thomas: In the matter of arms and ammunitions, we are certainly on the road to self-sufficiency. We import very little.

Shri S. M. Banerjee: I would like to know whether it is a fact that arms and ammunition manufactured in ordnance factories and which we have used in the recent Pakistani aggression have proved to be thousand times better than the arms and ammunition supplied to Pakistan by America

Shri A. M. Thomas: The effectiveness of our weapons has been proved.

Shri Indrajit Gupta: In view of the uncertainty which has arisen during the present conflict as to the future supplies of arms and ammunitions which we have been importing from America, England and other tries, may I know whether the Government is considering taking timely steps to increase the production in the ordnance factories of such items which we have hitherto been import-

Shri A. M. Thomas: We have reviewed our requirements and proper steps are being taken.

भी बागड़ी: क्या में जान सकता है कि इस संगठन के प्रधात कोन हैं ?

Shri A. M. Thomas: Shri S. M. Banerjee.

ध्रम्यक महोदय : क्या ध्रापने यह सवाल भाप पूछा है या किनी ने भापसे कहा था तब भापने पुछ: है ?

श्री प्रकाशकीर शास्त्रीः मैं जानना चाहता हं कि क्या निजी उद्योगरितयों ने भी भपनी फीक्टबां सरकार को इस काम के लिए देने का सुझाव दिया है कि मगर सरकार छावश्यक समझे तो हमारे कारखानों में भी लढ़ाई के लिए उपयोगी सामग्री तैयार कर सकती है. यदि हां तो क्या उन में में किन्हीं फैल्टियां के जायांग का भी विचार किया जा रहा है ?

Shri A. M. Thomas: Such offers are really pouring in and we are examining those requests and are also forming them suitably.

WRITTEN ANSWERS TO QUESTIONS

Dandakaranya Agricultural Rehabilitation Scheme

*780. Shrimati Jyotsna Chanda: Will Rehabilitation the Minister of pleased to state:

- (a) whether it is a fact that the Dandakaranya Agricultural Rehabilitation Scheme has failed due to administrative defects:
- (b) if so, what are those defects;
 - (c) the steps taken to remove them?

The Minister of Rehabilitation (Shri Tyagi): (a) No Sir. Upto 30th June, 1965, 9868 families have been settled in Dandakaranya, including 2362 families resettled during last working season.

(b) and (c). Do not arise.

Compulsory Retirement

•781. Shri J. B. S. Bist; Will the Minister of Home Affairs be pleased to state:

- (a) whether Government are maintaining a list of Officers with unsavoury reputation;
- (b) whether Government are considering to ask such Officers compulsory retirement rather than taking departmental action against them; and
- (c) if so, the number of such persons as on the 1st August, 1965, classwise?

Written Answers

(a) Yes, Sir.

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(b) and (c). There is no such general proposal under consideration at present. In accordance with the existing rules Government has the powers to require an officer to reture at any time after he has completed 30 years qualifying service or after he has attained the age of 55 years, by giving him three months notice.

Enquiry Committee on Imphal Firing

Shri Yashpai Singh:
Shri Hem Barua;
Shri Hari Vishnu
Kamath:

Will the Minister of Home Affairs be pleased to refer to the statement made on the Calling Attention Notice on the 31st August, 1965 regarding the Police firing in Imphal and state:

- (a) whether the High-powered Enquiry Committee has since been appointed; and
- (b) if so, its personnel and terms of reference?

The Minister of State in the Ministry of Home Affairs (Shri Hathl):
(a) and (b). Shri Asok Mitra, Additional Secretary, Planning Commission has been appointed to enquire into the following:—

- the circumstances under which the Police resorted to firing on the 27th August, 1965 at Imphal; and
- (ii) whether or not the sail firing was justified and necessary.

Merger of Pondicherry

*783. Shri Harl Vishnu Kamath: Will the Minister of Home Affairs be pleased to state:

(a) whether Government propose to inerge the constituent areas of the Union Territory of Pondicherry in the adjoining States of Madras,

Kerala and Andhra Pradesh respectively:

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- (b) if so, when; and
- (c) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Hathi):
(a) to (c). Government have no such proposal under consideration; nor has there been any demand for it.

Hostile Attack in a Manipur Village

Shri P. R. Chakraverti: Shri Ravindra Varma: *785. Shri P. Venkatasubbalah: Shrimati Renuka Barkataki: Shri P. C. Borooah:

Will the Minister of Home Affairs be pleased to state:

- (a) whether a group of uniformed Baite tribal hostiles armed with automatic weapons raided the office of Thonlan Development Block in Manipur bordering upper Burma on the 7th June, 1965;
- (b) whether these hostiles go under the name of the 'Chin Liberation Army' demanding the formation of a separate 'Chin' State;
- (c) whether Government have agreed to extend the truce period recommended by Rev. Michael Scott; and
- (d) how far it is true that the Naga underground leaders are deliberately indulging in delaying tactics to extend their sphere of activities?

The Minister of State in the Ministry of Home Affairs (Shri Hathl): (a) Yes, Sir. But it is not confirmed whether they had automatic weapons with them, though it is known that they had fire arms.

- (b) It is believed that they did telong to an armed group styling themselves as 'Chin Liberation Army'.
- (c) Government have not yet considered any further extension of the

period of cessation of operations which expires on the 14th October this year.

(d) It is true that the Naga hostiles have of late intensified their activities within the area covered by the se sation of operations agreement, and have also sought to extend them to sub-divisions outside that area. The Government of Manipur are taking firm preventive measures which would guarantee security to citizens.

Indians from Burma

Shri P. C. Boroosh: *786. / Shri Onkar Lal Berwa: Shri Gulshan:

Will the Minister of Rehabilitation be pleased to state:

- (a) whether it is a fact that some of the Indians repatriated from Burma offered a Satvagraha near the residence of the Minister of External Affairs to demand expeditious rehabilitation of such refugees;
- (b) if so, their precise demands; and
 - (c) Government's reaction thereto?

The Minister of Rehabilitation (Shri Tyagi): (a) Yes, Sir.

- (b) Demands of the repatriates were that:
 - (i) they should be treated at par with the migrants from East Pakistan and be given all facilities admissible to them; and
 - (ii) they may be rese'tled in the Union Territory of Delhi.
- (c) It is not the policy of Government to treat the repatriates from Burma at part with the migrants from East Pakistan as the circums an es of their repatriation from Burma are different from those of migration from East Pakistan. The repatriates in question went back to Uttar Pradesh on the 19th July, 1965. The Government of Uttar Pradesh have given

them cashdoles and are taking action for their rehabilitation.

"बी काइसिस ब्राफ इण्डिया" नामक पुरतक

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि एक विदेशी लेखन श्री रोनास्ड सेगल द्वारा लिखित पुस्तक "दी क.इसिस भ्राफ इंडिया" के पष्ठ 79 पर छत्र गति शित्राजी को 'लट्टेश सरदार' "एरावर चीफ*टेन*'' के रूप में दर्शाया गया है, जिसने 'एक साधारण लटेरा साम्राज्य स्यापित किया "फाउंडिड ए सिम्पन रौबर स्टेट": प्रौर
- (ख) यदि हां, तो इस मामले में सरकार ने क्या कार्यवाही की है प्रचवा करने का विचार किया है ?

गृह-कार्य मंत्रालय में उपमंत्री (भी स॰ ना॰ मिम्र): (क) जी हां।

(ख) इस पूस्तक के भाषात पर स्ति । सगाने का प्रस्ताव विचाराधीन है।

Black-list of Contactmen

Shri Hari Vishau Kamath: Shrimati Maimoona Sultan: •788. Shri J. B. S. Bist: Shri Kajrolkar:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that "black-list" of certain contactmen of some business houses and industrialists, indulging in maipractices, bee been prepared; and
 - (b) if so, the particulars therent'

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) A list of undesirable Contactmen in Delhi has been prepared by the Central Bureau of Investigation.

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(b) It is not in public interest to divulge the particulars thereof.

Fishing Industry in Andamans

•789. Shri P. R. Chakraverti: Shrimati Jyotsna Chanda:

Will the Minister of Rehabilitation be pleased to state:

- (a) whether Government have finalised a scheme of developing a big deep sea fishing industry with its principal base in the Andamans for giving employment to the East Pakistan refugees;
- (b) whether the Danish Government have supplied a blueprint of the Plan; and
- (c) whether the present plan provides for Cold Storage in the Andamans, refrigerated transport for shipments of catches and other ancillary facilities?

The Minister of Rehabilitation (Shri Tyagi); (a) A scheme for deep sea fishing has been drawn up as a part of the accelerated resource development programme for the Islands.

- (b) No, Sir.
- (c) Yes, Sir.

Administrative Tribunals

•790. Shri P. C. Borooah:
Shri P. R. Chakraverti:
Shri D. J. Naik:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Sub-Committee of the special consultative group of M.Ps. on Administrative Reforms at its meeting held in July this year had expressed concern at the growth of departmental or administrative tribunals and recommended immediate study of the functioning of these tribunals by a Committee to ensure open, fair and impartial decisions in the quickest and cheapest manner; and

(b) if so, Government's reaction thereto?

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The Minister of State in the Ministry of Home Affairs (Shri Ha hi): (a) and (b). Y.s. Sir. The sub-committee did recommend the appointment of a committee by Government to examine the functioning of existing administrative tribunals and to go into the possibility of extending the system of tribunals to new areas of administration. But the Special Consultative Group decided that the sub-committee should itself undertake the suggested study. The sub-committee has, therefore, commenced the study.

्स० जे० टी० बी० ग्रस्पत ल, दिल्ली में तरेदिक के एक रोगी की मृत्यु

क्या गृह-कार्य मंत्री यह बताने की क्रमा करेंगे कि

- (क) क्या यह सब है कि 26 अगस्त, 1965 की रुद्रि को सिलवर बुथली टी॰ बिं॰ अस्ताताल दिस्त्री, के द्वारा के बाहर तदेदिक के एक रोगी का शब खून से लयपथ पाया गया ;
- (ख) यदि हां, तो क्यायह भी सन है कि उस ही गर्दन के पास चाकू या ऐसी ही कि ती बस्तु के द्वारा किये गये घाय पाए गये; भीर
- (ग) यदि हां, तां किन हालात में रोगी की मृत्यु हुई ?

गह-कार्यमत्रासय में उपमत्री (श्री स॰ ना॰ फि.च): (क) ग्रीर (ख) जीहां।

(ग) दिल्ली पुलिस द्वारा मामले की जांच की जा रही है।

Building for Kera'a Advocates' Association

2586. Shri A. K. Gopalan: Will the Minister of Home Affairs be pleased to state:

- (a) whether Government propose to build a new building for accommodating the Kerala Advocates' A:sociation and its Library;
- (b) whether Government have received any representation from Advocates in this regard; and
- (c) the action Government propose to take in this matter?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) No. Sir.

- (b) Yes, Sir.
- (c) The Association suggested construction of a building costing about Rs. 3·5 lakhs. This suggestion was considered by the Government and it was decided that the proposal being of a non-developmental nature might wait till a later date. However, improvements to the existing building have been carried out.

Overcrowding in Sub-Jail Viyyoor

2587. Shri A. K. Gopalan: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 2706 on the 28th April, 1965 and state:

- (a) whether overcrowding in the special sub-jail, Viyyoor has been remedied;
- (b) whether the remodelling of the rooms has been completed; and
 - (c) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Hathi):
(a) There is no overcrowding in the Special Sub-Jail, Viyyoor.

- (b) No Sir.
- (c) Instructions have been issued to the authorities concerned to speed up and complete the work of remodelling of the rooms as early as possible.

Low Income Group Housing Schemes in Kerala

2588. SÞri A. K. Gopalan: Will the Minister of Home Affairs be pleased to state:

- (a) whether the Kerala Administration have formulated rules for the construction of buildings for the low income group in Kerala;
 - (b) if so, the main features thereof;
- (c) whether individuals can get loans and contruct buildings according to their own plans; and
 - (d) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Huthl):

(a) A scheme known as "Low Income Group Housing Scheme" is being implemented in the State. Under this Scheme, Government do not undertake construction of houses but loans are given to eligible individuals, cooperatives of eligible individuals and local bodies or constructing houses for their low-paid staff.

- (b) Main features of the Scheme.
 - Loans will not be advanced to construct houses costing above Rs. 12500|-.
 - The maximum amount of loan to an individual will be limited to Rs. 10,000 per house or 80 per cent of the value of the house and the house site, whichever is less.
 - Loan shall not be advanced to a person who owns a house.
 - 4. The accommodation to be provided in each house built under the s-heme should not be less than 220 sq. ft. or more than 1200 sq. ft. of floor area. Each House should have an independent bath room and water-borne type latrine.
 - The loan is repayable in 30 years. The present rate of interest chargeable is 5½ per cent per annum.

- Every person to whom loan is sanctioned will have to execute a mortgage bond in favour of Government.
- The maximum amount that will be sanctioned to an individual corresponding to his income will be limited as follows:

Annual Income							Maximum Loan		
Upto Rs.	1201 .						Rs.	4000	
	1201-1800						**	5500	
	1801—3000						**	7000	
	3001-4200						>>	8500	
	4201-6000						••	10,000	

- Loans are sanctioned by the District Collector concerned.
- (c) and (d). Yes Sir, subject to limitation on floor area and the cost of the house.

Students in States

2589. Shri Hem Raj: Will the Minister of Education be pleased to state:

- (a) the number of Matriculates, Intermediates, Graduates and Post-Graduates who have passed their Examination: in the year 1965 in the various States (State-wise); and
- (b) the number and percentage of those who have entered for higher studies?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):

(a) The latest and corrected all India information is contained in the statement laid on the Table of the House. [Placed in Library. See No. LT-4928 (1) |65].

(b) This information is not available. But information regarding envolument in the first year of the subsequent classes for 1961-62 is contained in the statement laid on the Table of the House. [Placed in Library. See No. LT-4928(ii)]65].

प्रकलिल साहित्य

2590. श्रीज्वा॰ प्र॰ ज्योतिषीः क्या गृह-कार्यमंत्री यह बानेकी कृया करेंनेकि

(क) क्या यह सब है कि देश में इस समय बहुत सा धश्तील, निम्न कोटि का तथा कामोत्तेजक स.हित्य विक रहा है, जो युवकों तथा कियोरों के चरित्र तथा जीवन पर बहुत बुरा प्रमाव डाल रहा है ;

- (ख) क्या देश के भ्रनेक उत्तरदायी श्यक्तियों एवं संस्थाभों ने इस प्रकार के साहित्य के भ्रायात भ्रीर रचना पर कड़ा प्रतिबन्ध लगाने की मांग की है; भ्रार
- (ग) यदि हां, तो इस सम्बन्ध में सरकार क्या कार्यवाही कर रही है ?

गृह-कार्य मंत्र:लय में उपमंत्री (भी ल० ना० निम्म) : (क) भीर (स) गुठ भ्रश्तील साहित्य की विकी सरकार के ध्यान में भ्राई है भीर ऐसे साहित्य के खिलाफ़ कुछ भ्रष्ट्यावेदन भी प्राप्त हुए हैं।

(ग) राज्य सरकारों से समय-समय पर धनुरोध किया गया है कि वे इस बारे में कड़ी निगरानी रखें धोर इस बुगई को कड़ाई के सत्य दवा दें। भारत सरकार घी इस विषय में कानून को सख्त बनाने की सम्मावना पर समन्वेत्रण कर रही है।

Archaeological Survey near Indo-Tibetan Border

2591. Shri Narendra Singh Mahida: Will the Minister of Education be pleased to state:

(a) whether a party consisting of Superintendent of Archaeological Survey of India, North-Western Circle has recently gone to make a survey of wall paintings and murals in the monasteries of Ki and Tobe in Spi'i sub-division near Indo-Tibetan border;

- (b) whether the survey has been undertaken in order to determine ways and means to preserve these valuable paintings and to make copies of artistically significant paintings; and
- (c) if so, whether the experts have examined the paintings and made recommendations both in the matter of preservation and copying?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) Yes, Sir; the Superintendent, Archaeological Survey of India, North-Western Circle, was one of the party.

- (b) Yes, Sir.
- (c) The paintings have been examined and detailed report is awaited.

'Identikit' System

2592. Shri Ram Harkh Yadav: Shri Murli Manohar:

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government propose to start the 'Identikit' System of Police investigation by drawing pictures of absconding criminals from the description of wanted men provided by eye-witnesses;
 - (b) if so, the details thereof; and
- (c) whether Government are seeking the help of the Scotland Yard (U.K.) in the matter?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No, Sir.

(b) and (c). Do not arise.

Liberalisation of Rules re. family allowances, etc. to Detenus

f Shri Kolla Venkalah:

Shri Laxmi Dass:
Shri Dinen Bhattacharya:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 281 on the 18th August, 1965 regarding the hunger-strike by detenus in Tinar Jail and state:

1436(Ai)LSD-3.

- (a) whether any decision regarding liberalisation of the rules under which the family allowance, interviews, etc. are granted to the Communist detenus has been taken;
 - (b) if so, the details thereof; an-
- (c) the aspects in which the rules are to be liberalised?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) The matter is still under consideration.

(b) and (c). Do not arise.

Old Temple Found in Andhra Pradesh

- 2594. Shri Narendra Singh Mahida: Will the Minister of Education be pleased to state:
- (a) whether an all-stone structural temple believed to have been built under the patronage of the Vaidumbas has been located at Kalakada in Chittoor District of Andhra Pradesh; and
- (b) whether Government propose to declare it a preserved monument and take care of the temple as it is suid to be a land-mark in the regional milieu of early structural stone temples of the post-Pallava period?

The Minister of Cultural Affairs in the Ministry of Education (Shri Bajarnavis): (a) Yes, Sir.

(b) The matter is under consideration.

Excavations in U.S.S.R.

2595. Shri Narendra Singh Mahida: Will the Minister of Education be pleased to state:

- (a) whether an 11-metre sculpture of a sleeping Buddha, more than 300 well-preserved sculptures and admirable frescoes have been unearthed in Dushanbe in the Soviet Union;
- (b) whether excavations have been under way for sometime on the Adjin-Tepe Hill in Dushanbe which has

6003

beneath it the ruins of a Buddhist monastery of the late 6th and early 7th centuries A.D.; and

(c) if so, whether the Indian archaeologists had visited the area under excavation and what is their report thereon?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) to (c). Yes, Sir. A clay sculpture of lying Buddha estimated to be 12-metres in size, paintings, frecoes and some other sculptures, the exact number of which is not yet known, have been found in Adjin Tepa Hill near Dushanbe.

The Buddhist Monastery, estimated to belong to the 6th to 8th Century A.D., has also been excavated.

The reports of the Indian archaeologists, who visited the site, are still awaited.

Hamycin and Chlortetracycline Hydrochloride

Shri Subedh Hansda: Shrimati Savitri Nigam: Sbri Dr. P. N. Khan: Shri S. C. Samanta: Shri M. L. Dwivedi:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether any order has been received from foreign countries for Hamycin and Chlortetracycline Hydrochloride for export to these countries;
 - (b) if so, from which countries; and
- (c) the steps taken to meet the orders and whether the Hindustan Antibiotics has started production of these medicines?

The Minister of State in the Minisiry of Petroleum and Chemicals (Shri Alagean): (a) to (c). Hindustan Antiblotics Ltd., have finalised agreements to be concluded with firms in

U.S.A., France and Mexico in connection with the exploitation of Hamycin. The proposed agreements envisage sale of Hamycin and payment of royalty on sales outside the country. Hamycin and Chlortetracycline hydrochloride are being manufactured at Pimpri and the possibilities of exporting Chlortetracycline hydrochloride and other products are being examined by the Company.

Oil Exploration in Punjab

2599. Shri Bagri: Shri Hem Raj: Shri Daljit Singh: Shri A. N. Vidyalankar:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether Government have made any survey for exploring oil in the State of Punjab during the last three years;
- (b) if so, the broad features thereof; and
 - (c) the results achieved so far?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) Yes, Sir.

- (b) Geological survey was continued in the foot-hill areas and seismic survey in some interesting areas. Gravity, magnetic and seismic surveys had been carried out in the Plains adjoining the foot-hills. One deep well was drilled and another spudded.
- (c) Results indicate the need for further investigation.

Petroleum found in a Well in Punjab

- 2000. Shri Bagri: Will the Minister of Petroleum and Chemicals be pleased to state:
- (a) whether it is a fact that in a village, Katwal, Rohtak District in Punjab, Petroleum was found while digging a well during the year 1963;

- (b) if so, whether Government have asked for some experts' opinion in the matter; and
 - (c) if so, the details thereof?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) No such information in respect of village Katwal is available with the Oil and Natural Gas Commission. Two water samples from villages Hasangarh and Kansala were received in August, 1962 but on analysis showed no indication or trace of oil.

(b) and (c). Do not arise.

Maternity Leave to Delhi Teachers

2601. Shri Bagri: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that no leave substitute arrangements are made when women teachers proceed an maternity leave in Government schools in Delhi; and
- (b) if so, the arrangements being made for conducting the classes regularly in their absence?

The Minister for Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) No. Sir.

(b) Does not arise.

Oil-bearing Areas near Calcutta

2602. Shrimati Savitri Nigam: Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether some oil-bearing areas liave been found near Calcutta; and
 - (b) if so, the details thereof?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) and (b). Exploration is still in progress.

Fees of Students in Delhi

2603. Shri Marandi: Shri Utiya:

Will the Minister of Education be pleased to state:

- (a) whether it is a fact that there is a disparity in the amount of fee payable by the male and fenale students in the capital; and
 - (b) if so the reasons therefor?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) Yes in the IX, X and XI classes.

(b) For encouraging girls' education, the girls in these classes are required to pay less fees than boys.

Gujarat Refinery

2604. Shri Yashpai Singh; Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether it is a fact that the construction cost of the Gujarat Refinery Works has gone down on adcount of use of indigenous materials;
- (b) if so by how much it has gone down; and
- (c) whether India is now in a position to construct a Refinery without any outside help?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) Yes, Sir.

- (b) It is not yet possible to specify the amount of saving due to use of indigenous material alone but the cumulative effect of advance and careful planning, the preparation of working drawings in India, the maximum use of indigenous equipment and material under competitive conditions has been a reduction in the estimated cost of the project by about Rs. 3 crores.
 - (c) Not yet.

न्यायालयों में लम्बित मुक्तवमे

26 05. श्री विश्वनाथ पाण्डेय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) पिछले तीन वर्षों में इलाहाबाद उच्च न्यायालय द्वारा प्रत्येक वर्ष कितने मुकदमे निबटाये गये :
- (ख) 31 जुलाई, 1965 को बहां पर कितने मुकदमें अनिर्णित पड़े थे ;
- (ग) सर्वोच्च न्यायालय द्वारा गत दो वर्षों में, प्रत्येक वर्ष कितने मुकदमें निपटाये गये ; ग्रीर
- (ष) 31 जुलाई, 1965 से वहां पर कितने मामले लम्बित थे ?

गृह-कार्यमंत्रालय में राज्य संत्री (श्री हाची)

वर्ष	संख्या
(事) 1962	27,653
1963	27,925
1964 .	. 31,176

(बा) 69,111

6908

- (π) 1963 3,283 1964 4,068
 - (甲) 2,383

Students' Enrolment in U.P.

2606. Shri Vishwa Nath Pandey: Shri Kindar Lal:

Will the Minister of Education be pleased to state:

- (a) whether the national target of enrolment of students in the age group of 6-11 and 11-14 would be achieved in Uttar Pradesh at the end of the Third Plan period; and
 - (b) if not, the reasons therefor?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) The percentage of enrolment in Uttar Pradesh by the end of Third Plan in the age group 6-11 and 11-14 is expected to be achieved as follows:

Age-group						Enrolment			
6—11 U.P.							Boys 100	Girls 54	Total 78
India							95	61	78
11-14 U.P.							40	9	25
India							46	17	32

(b) Paucity of funds and personnel (e.g. women teachers) required for providing additional classes or schools account for most of the slow progress of enrolment.

Salaries of Language Teachers

2607. Shri Vishwa Nath Pandey: Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 2731 on the 28th April, 1965 and state:

(a) whether it is a fact that the Central Government have suggested to the State Governments to bring uniformity in the salaries of Sanskrit teachers and teachers of other languages; and

(b) if so, the reaction of the State Governments thereto?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [Placed in Library. Sec No. LT-4929 [65].

Representation of Kuki National Assembly

Shri P. R. Chakraverti:
Shri P. C. Borooah;
Shri Gulshan;
Shri P. H. Bheel;

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government have received representation from the Kuki National Assembly, Manipur, asking it to extend full protection to the hills people in view of the fact that the underground Nagas have established their own Administrative Units in the State:
- (b) whether the attention of Government has been drawn to the statements made in Imphal on the 31st May, 1965 by Mr. Paolen Haskip, President of Kuki National Assembly, the largest non-Naga political organisation in the State, that the so-called Federal Government of Nagaland was forcing the people to stop payment of taxes to the Manipur Government; and
- (c) if so, the steps taken by Government in compliance with the suggestions of the Kuki Assembly Leader?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). Yes, Sir.

(c) Two Manipur Rifles posts were established to give protection to people in the hill areas not covered by cease-fire agreement. Home guards have also been raised in some areas and they are being trained for protection of their villages.

State Farms for Refugee Rehabilitation

2689. Shri Subodh Hansda: Will the Minister of Rehabilitation be pleased to refer to the reply given to Unstarred Question No. 725 on the 16th September, 1964 and state:

(a) whether the scheme for setting up State Farms under the refugee

rehabilitation programme has since been finalised; and

(b) if so, the details thereof?

The Minister of Rehabilitation (Shri Tyagi): (a) and (b). Group farming is a model Scheme which the State Governments are authorised to examine and amend so that it can be adapted to the local conditions obtaining in each State. Generally speaking, the scheme needs a large number of compact blocks of culturable lands each measuring not less than 250 acres.

Production of Elemental Sulphur

2610. Shri Subodh Hansda: Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether the pilot plant tests with Amjhore Pyrites ore for production of elemental sulphur have been found feasible;
- (b) if so, whether any steps have been taken to set up a project for this; and
- (c) if so, whether any plan and estimate has been made for this purpose?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) to (c). Report of Mis. Outokumpu Oy, Finland who carried out and completed pilot plant tests on Amjhore pyrites is expected by the end of the current month. According to the officer who was deputed to observe the tests, the Finish process is technically feasible. The economic feasibility of the process is being investigated.

Boot-Legging in Delhi

2611. Shri P. B. Chakraverti: Shri P. C. Borooah:

Will the Minister of Home Affairs be pleased to state:

 (a) how far it is a fact that the boot-legging in Delhi has assumed a serious proportion;

- (b) whether the law is defective and stands in the way of police taking effective measures against the bootleggers:
- (c) how far the introduction of partial prohibition has been held responsible for increase in the menace of boot-legging; and
- (d) whether Government have considered the question of creating a dry belt around the city of Delhi to make the prohibition scheme effective?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Inspite of the fact that the Delhi Administration have taken various steps to discourage the drinking habits, for variety, of reasons bootlegging is still a problem in Delhi.

- (b) No.
- (c) No study has been made of this aspect of the question.
- (d) Yes, this is under active consideration.

Development Schemes in Border Districts

Shri Rameshwar Tantia;
Shri P. R. Chakraverti;
Shri Hem Raj;

Will the Minister of Home Affairs be pleased to state the nature of assistance given by the Centre towards the development schemes undertaken by the States of U.P., Punjab, Jammu and Kashmir and Himachal Pradesh in their respective border districts adjoining Tibet during the Third Plan period?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): The Government of India have agreed to render financial assistance ranging from 75 per cent to 90 per cent in respect of development schemes in the burder districts undertaken by the Governments of U.P., Punjab and Jammu and Kashmir with the approval of the Government of India. during the Third Plan period. Government of India have also agreed to bear in full the cost of the pay and allowances of the key officers posted in these districts and also of certain administrative officers appointed in connection with the development of these districts at the headquarters or the State Governments and also the cost of construction or procurement of residential or office accommodation for these officers. The Government of India will also bear 50 per cent of the cost of administrative and other non-development schemes undertaken in these districts.

In the case of Kinnaur District in Himachal Pradesh, the entire expenditure is borne by the Government of India as Himachal Pradesh is a Union Territory.

Complaints Registered by Vigilance Commission

Shri P. R. Chakraverti:
2613. Shri P. C. Barooah:
Shrimati Savitri Nigam;

Will the Minister of Home Affairs be pleased to state:

- (a) the number of complaints registered by the Central Vigilance Commission upto the end of June, 1965;
- (b) the total number of officers involved—Gazetted and Non-gazetted;and
- (c) the action taken in dealing with the complaints?

The Minister of State in the Ministry of Home Affairs (5hri Hathi): (a) and (b)—

		No. compl	
Complaints in the Central sphere involving co	rruption		3,758 4,278
Complaints in the Central sphere not involving	g corruption	n 1	Not availa-
Complaints in the State sphere			700 } ble.

Complaints in the Central sphere relating to corruption were referred to the Central Bureau of Investigation for inquiry, 448 to the departments concerned for inquiry, 658 to the departments concerned for appropriate action and 2595 were filed as not warranting action. 749 Comlaints in the Central sphere not relating to currption were forwarded to the departments concerned for apropriate action and 807 were filed as not warranting action. 338 Complaints in the State sphere were forwarded for disposal to the State Governments and 362 filed as not warranting action.

Synthetic Drug plant in Andhra Pradesh

2614. Shri P. R. Chakraverti; Will the Minister of Petroleum and Che-

micals be pleased to state:

- (a) whether arrangements have been made to set up a synthetic drug plant in Andhra Pradesh with Russian collaboration;
- (b) whether this will be the biggest of its kind in the world;
- (c) the main products and their volume; and
- (d) whether any ancillary industries are proposed to be established in the neighbourhood of the Project?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagean): (a) to (d). Yes. The Synthetic drugs plant being set up in Andhra Pradesh with Soviet collaboration will be a fairly large project. The main products and their capacities are given below:—

1. 2. 3. 4.	Sulphadimideine Sulphaguanidine Sodium Sulphacyl Sulphanilamide	:	:	Sulpha Drugs group	280 130 50 50	tonnes
5.	Acetazolamide .				25	,,
6.	Isonicotinic Acid & Hydro	azide .			20	,,
7.	Phenobarbitone				10	,,
8.	Phenacetin				100	,,
9.	Diethyl Carbamazine Citr	atc			30	**
10.	Amidopyrine .				40	**
11.	Dipyrone				10	**
12.	Piperazine adipinate				50	,,
13.	Vitamin B 1 .				30	**
14.	Vitamin B 2 .				5	
15.	Nicotinamide .				20	**
16.	Folic Acid .				1	**
					851 tu	nnos

Attempts are being made to promote ancillary industries in consultation with the State Government of Andhra Pradesh.

Police Set-up in Delhi

| Shri Yashpal Singh:
| Shri Bagri:
| Shri Surcodra Pal Singh:
| Shri Onkar Lai Berwa:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is proposed to change the set up of the police in the Union Territory of Delhi by replacing the existing pattern by the Metropolitan Police Force on the lines of Bombay and Calcutta;
 - (b) if so, the reasons therefor; and
 - (c) the features of the new set-up?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No Sir.

(b) and (c). Do not arise.

सम्भात में प्रयोगात्मक संयंत्र

2616. श्री हुकम चन्द्रकछवाय:

क्या पैट्रोलियम ग्रीर रसायन मंत्री यह क्ताने की कृपा करेंगे कि:

- (क) क्या यह सब है कि मार्च 1962 में खम्पात में एक प्रयोंगात्मक म्रियम संयंत्र स्थापित किया गया था भ्रौर 11 मर्प्रल 1963 में इसे बन्द कर दिया गया था, भ्रौर
- (स्रा) यदि हाँ, तो इस कारखाने की भरीनों का किस प्रकार उपयोंग किया गया?

पढ़ोलियम भीर रसायन मंत्री (भी हुमायून् कबिर): (क) भीर (ख). माननीय सदस्य का घ्यान 16-12-1964 के मतारांकित प्रश्न संख्या 1444 के इत्तर की भीर दिलाया जाता है।

Qutab Minar, Delhi

2617 Shri Yashpal Singh: Will the Minister of Education be pleased to state:

- (a) whether it is proposed to close Qutab Minar in Delhi to the public for a period of two years; and
 - (b) if so, the reasons therefor?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) and (b). There is no intention at present to close the Qutab Minar to the public for a period of two years, but it may be necessary to close it for a short period, during the execution of heavy repairs so that visitors may not be exposed to the risk of being hurt.

Junior Agricultural Schools

2618. Shrimati Tarkeshwari Sinhe

Will the Minister of Education be pleased to state the number of Junior Agricultural Schools to be opened in the country as a result of the recommendation of the Working Group on Junior Agricultural Education?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): The matter is under consideration and no final decision has been taken.

Augmentation of Educational Activities of Delhi University

2619. Shri P. C. Borooah: Will the Minister of Education be pleased to state:

- (a) whether the Ford Foundation has recently offered to give long term financial assistance for augmenting the teaching, research and other educational activities of the Delhi University:
- (b) if so, the details of the assistance offered; and
- (c) the projects for which the aid will be utilised?

The Deputy Minister in the Minister of Education (Shri Bhakt Darshan); (a) Yes, Sir.

(b) and (c). A statement is given below.

STATEMENT

During the year 1964-65, the Ford Foundation has offered assistance to Delhi University for the development of University Departments or for research projects as follows:—

1. Department of Linguistics:

During the year 1964-65 the Ford Foundation has offered assistance for the development of the University

Departme	ent or research projects as follows:-	\$
(i) (ii)	For a programme-specialist for one year For a consultant for one month to the Department of	30,000/-
(iii)	Linguistics.	3,000/-
	Department staff	1,50,000
(iv) (v)		50,000
(•)	Cornwell University.	6,000
(vi)	For indirect expenses incurred by Cornwell in carrying out the programme	4,000
2.	Department of Chinese Studies:	2,43,000
	For the development of programme of research and training in Chinese Studies with effect from 9th Sep- tember, 1964.	5,36,000
3.	Department of Economics and Commerce:	
-	Equipment for research	3,71,000
4.	Department of Zoology:	
	For research and training of Physiology of Reproduc- tion	1,95,000
5.	Department of Legal Education:	
	Amount not known at present	
6.	Post-graduate Research and Training:	
	Cost of maintaining a Planning Group and consultants from time to time.	

Crech Rifles for Armed Forces

Shri Indrajit Gupta:

2620. Shri Yashpal Singh:
Shri Narendra Singh Mahida:

Will the Minister of Home Affairs be pleased to state:

- (a) whether a consignment of Czech rifles has been imported recentby for the use of the armed forces;
 and
- (b) whether there is any agreement between India and Czechoslovakia for further supplied in future also?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No, Sir. However some Czech rifles are being imported for training civilians under the Civilian Rifle Training Scheme.

(b) No. Sir.

Arrest of Tripura M.L.A.

2621. Shri Biren Dutta; Will the Minister of Home Affairs be pleased

to state:

- (a) whether it is a fact that an M.L.A. of Tripura Legislative Assembly was recently arrested and hand-cuffed while being taken from Teliamura Police Station to Khowi town; and
 - (b) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Sbri Hathi):
(a) Yes, Sir.

(b) He was arrested by the police in course of investigation of a preplanned cold-blooded murder case. In view of the gravity of the offence and the apprehension that he might resort to violence in order to effect his escape, he was handcuffed.

Paralkote Area in Dandakaranya

2622. Shrimati Renu Chakravartty: Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that displaced persons who were sent to Paralkote area in Dandakaranya four years ago are still living there cut off from the main Dandakaranya project areas:

Written Answers

- (b) if so, the reasons therefor; and
- (c) whether the bridge over Kutri river has not yet been completed even after 7 years of planning?

The Minister of Rehabilitation (Shri Tyagi): (a) No. There is road to Pakhanjore and there are link roads to villages. During the monsoon, arrangements are made for crossing the intervening rivers and nalas by ferries.

- (b) Does not arise.
- (c) The design and estimates for a bridge over the Kotri are under examination. Technical sanction is expected to be issued shortly and the work will be commenced thereafter.

Amenities in Pakhanjore area of Dandakaranya

2623. Shrimati Renu Chakravartty: Will the Minister of Rehabilitation be pleased to state:

- (a) whether it is a fact that thousands of displaced persons have been sent to Pakhanjore area in Dandakaranya;
- (b) whether amenities like Post Office and high schools have not yet been provided there; and
- (c) if so, the steps being taken to provide these amenities?

The Minister of Rehabilitation (Shri Tyagi): (a) 2,595 families have been sent to village sites in the Paral-kote Zone, of which the Zonal head-quarters, is Pakhanjore.

(b) The Zone has already been provided with 45 primary schools, 2 middle schools, 8 adult schools, 10 community centres, 3 primary health centres, 1 mobile medical unit and 1 post office and 1 sub-post office. High School classes are at present held in the Middle School building. A building for the high school is also under construction.

(c) Does not arise.

प्रामीण धर्यशास्त्र तथा सहकारिता में स्नातकोसर विष्लोधा

2624. डा॰ महादेश प्रसाद : क्या शिक्षा मंत्री यह बताने की क्रूपा करेंगे कि :

- (क) राष्ट्रीय यामीण उच्च शिक्षा परिषद् के यामीण प्रयंशास्त्र तथा सहकारिता स्नातकोत्तर डिप्लोमा में शिक्षा देने वाली कितनी संस्थायें हैं?
- (ख) उनमें कितन विद्यार्थी स्नातको-त्तर पाठ्यकम में शिक्षा ले रहे हैं; भौर
- (ग) उनमें से सरकारी तथा गैर-सर-कारी संस्थाएं कितनी-कितनी हैं?

शिका संत्रालय में उपसंत्री (श्री भक्त दर्शन): (क) दो ग्रामीण संस्थान।

- (ख) संस्थानों में पाठ्यकम के लिए 22 नामांकन है।
- (ग) दोनों ग्रामीण संस्थान गैर-सरकारी है।

Eviction of Harijans in Delhi

2675. Shri M. N. Swamy: Will the Minister of Home Affairs be pleased to state:

- (a) whether 70,000 Harijans in the rural areas of Delhi are threatened with eviction following the acquisition of their huts under the Master Plan; and
- (b) if so, whether alternative accommodation has been provided and full compensation paid?

The Deputy Minister in the Ministry of Home Affairs (8hri L. N. Mishra): (a) and (b). Under the scheme of 'Large-scale Acquisition, Development and Disposal of Land in Delhi, the "village abadis" are not being acquired. The question of evic-

tion of 'Harijans' living within the "village abadis" does not, therefore, arise. Structures which have been put up outside "village abadis" before 13-11-1959 (the date of general notification of 34,000 acres) are also not being acquired, if they can be adjusted in a "regularisation plan". Any person whose land is acquired is entitled for allotment of an alternative developed plot at fixed rate of premium subject to the condition that he or his wife or other dependent relations including unmarried children do not own any other residential plot of land or house in Delhi, New Delhi or Cantonment. Compensation is also paid to him in accordance with the provisions of the Land Acquisition Act, 1894.

Teaching of Mathematics

2626. Shri Bagri: Will the Minister of Education be pleased to state:

- (a) whether the Chairman of the University Grants Commission has suggested any change in the method of teaching of Mathematics; and
- (b) if so, the details thereof and Government's reaction thereto?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) and (b): A statement is attached. [Placed in Library. See No. LT-4930/65].

Adoption of Official Language in Nagaland, Kerala and Andhra Pradesh

2628. { Shri Kolla Venkalah: Shri Laxmi Dass: Shri M. N. Swamy:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1463 on the 24th March, 1965 and state:—

(a) whether Government have recommended or suggested to the Governments of Andhra Pradesh, Kerala and Nagaland for adoption by law the language of the State as the official language;

- (b) if so, when; and
- (c) the action taken by the concerned States thereon?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No, Sir Under Article 345 of the Constitution, it is the Legislature of a State which may by law adopt any one or more of the languages in use in the State, or Hindi as the language or languages to be used for all or any of the official purposes of that State.

(b) and (c). Do not arise.

Rationing in Kerala

2629. Shri Maniyangadan: Will the Minister of Home Affairs be pleased to state:

- (a) the manner in which the enumeration work for purposes of issuing ration cards was done when informal rationing was introduced in Kerale;
- (b) whether any remuneration was promised for the work;
- (c) whether the remuneration has been paid; and
 - (d) if not, the reasons for the delay?

The Minister of State in the Ministry of Home Affairs (Shri Hath): (a) The Government mainly employed school teachers for enumeration work in connection with the introduction of informal rotioning in Kerala.

- (b) Yes, Sir.
- (c) and (d). The remuneration could not be paid during 1964-65 for want of provision of funds. Government have, however, directed the District Collectors to disburse the remuneration quickly.

Escape of Government Servants to Pakistan

2630. Shri Raghunath Singh; Will the Minister of Home Affairs be pleased to state the number of employees

of Central and State Governments who have escaped to Pakistan with money or to escape from criminal trials?

Written Answers

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Information is being collected and will be placed on the Table of the House.

Recognition of Languages

2631. Dr. L. Mr. Singhvi: Will the Minister of Education be pleased to state.

- (a) the names of languages not included in the VIIIth Schedule of the Constitution but recognised by the Sahitya Akademi;
- (b) the grounds and consideration on which such a recognition has been granted; and
- (c) whether the claim of Rajasthani in this respect has been considered?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) English, Sindhi and Maithili.

- (b) The following criteria have been laid down by the Akademi for recognition of a language as an independent literary language for purposes of its programmes:—
 - Whether structurally a language is an independent language or is part of a system of a given language.
 - (ii) Whether it has had a continuous literary tradition and history for at least the last three centuries.
 - (iii) Whether a sufficiently large number of people use it today as a vehicle of literary and cultural expression.
 - (iv) Whether it is recognised by the State concerned and or by some Universities as a medium of instruction and/or as a separate subject of study.

- (v) The number of people using the speech, the current literature that is being produced in it (fiction, essays, other literature, journals, etc.) may also be considered.
- (c) Not so far.

Use of Atomic Energy in detection of Crime

2632. Shri Ram Sewak Yadav: Shri P. G. Sen: Shri Hem Barua:

Will the Minister of Home Affairs be pleased to state:

- (a) whether any efforts have been made to utilize the atomic energy in the detection of crime; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). Exploratory work in this connection is being carried out by the Analytical Division of Atomic Energy Laboratories at Bombay.

चिन मुक्ति सेना

2633. ्रिमी मधुलिमवेः भी रामसेवक यादवः

क्या गृह-कार्य मंत्री यह बताने की कृपाकरेंगेकिः

- (क) क्या चिन मुक्ति सेना मणीपूर के चुरचंदार इलाके में मिजों पहाड़ियों में तथा बर्मा के भासपास के इलाके में उपद्रव पैदा कर रही है; भीर
 - (ख) यदि हां, तो इसके क्या कारए। है।

गृह-कार्य अंत्रालय में राज्य-संत्री (बी हाची): (क) विश्वास किया जाता है कि घपने घाप को "विन मुक्ति सेना " पुकारने बामे एक सहस्त्र दल के सदस्य मनीपूर मे चुरचंदपुर क्षेत्र में घटित कुछ घटनाओं के लिये वे उत्तरदायी हैं। किन्तु मित्रों पहाड़ियों की घटनाओं के लिये वे उत्तरदायी नहीं प्रतीत होते।

(ख) यह कहा जाता है कि 'चिन मुक्ति सेना' का ध्येय मनीपुर, प्रासाम तथा वर्मा के चिन प्रावादी वाले क्षेत्रों का एक संयुक्त प्रदेश बनवाना है।

Pakistani Farmers ploughing in Nadia

2634. Shri Kapur Singh:
Shri Solanki:
Shri Guishan:
Shri Raghunath Singh:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that Pakistani farmers under the protection of the East Pakistan Riflemen are forcibly ploughing cultivable land in Nadia District which have been allotted to the Indian farmers;
- (b) whether such incidents have been continuing for the last one year;
- (c) the steps Government have taken to stop their recurrence?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Some Pakistanis had been cultivating lands left behind by some Muslim immigrants in Nafarchandrapur, Nadia District (West Bengal). Since the lands are situated in the Indian territory, we have been cultivating them with the help of our police force.

- (b) Yes
- (c) The matter was discussed between the District Officers of Nadia (West Bengal) and Kushti (East Pakistan) on 3rd August, 1965 and it was decided to demarcate the lands.

सशस्त्र नागाचीं की गिरफ्तारी

- 2635. श्री घोंकार लाल वेरवा : क्या गह-कार्य मंत्री यह बताने की कृपा करेंगे कि :
 - (क) क्या यह सब है कि बासाम पुलिस

ने हाल ही में तीन नागाओं को गिपर**तार** किया याजिन में बड़ी मात्रा में हथियार बराम**द** हुए हैं; भीर

(ख) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (बी हाची): (क) तीन नागा गिरफ्तार किये गए हैं, जिन के कब्जे से बहुत सा गोला बारूद बरामद हुमा है। उनके कब्जे से कोई हथि-यार बरामद नहीं हुए।

(ख) गिरफ्तार व्यक्तियों के ख़िलाफ मामले दर्ज कर लिये गये है धौर उनकी जांच की जा रही है।

Shifting of Police Training Centres

2636. Shri Harish Chandra Mathur: Will the Minister of Home Affairs be pleased to state:

- (a) whether National Academy of Administration, Mussoorie, Central Police Training Centre from Mount Abu are going to be shifted to the plains;
- (b) if so, what considerations weighed with the Government in selecting the present locations; and
- (c) what circumstances have called for a change?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes, Sir.

- (b) (i) The National Academy of Administration was set up in 1959 by merging the I.A.S. Staff College Simla and the IAS Training School Delhi. Since suitable accommodation was available in Charleville Estate Mussoorie, the new Institution was located there.
- (ii) The Central Police Training College was established in 1947 in Mount Abu as at that time the accommodation available in the military lines was considered satisfactory.

(c) (i) The accommodation at Mussoorie is now insufficient to meet the requirements of increased number of Probationers who are to be trained there is no space available for expansion, and the Academy has also found it difficult to obtain the services of eminent University Professors, experienced Civil Servants and other

Written Answers

It has, therefore, been decided that the Academy may be situated in new premises close to the proposed Jawahar Lal Nehru University in New Delhi.

public men, who cannot always find

the time to go up to Mussoorie.

(ii) A Committee of Police officers appointed to consider aspects of training for the IPS, had recommended that the Training Centre for the IPS should have certain basic facilities to allow of complete training such as a medium size town with a number of Police Stations and a variety of law and order problems; an Army Centre; at least a Divisional headquarters of Commissioner and D.I.G. of Police; an Armed Police Battalion headquarters etc.

Hyderabad, it was felt, had all these facilities and a few others such as a Forensic Laboratory, a well established University and other Defence Establishments, and hence it was decided to locate the Police Training College in that town.

संस्कृत का विकास

2637. भी प्रकाशबीर शास्त्री: क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को विभाषा सूत्र के घन्तर्गत संस्कृत के विकास के सम्बन्ध में कोई प्रथ्यावेदन मिला है, धौर
- (ख) यदि हां, तो इस संबन्ध में सरकार की क्या प्रतिक्रिया है ?

शिक्षा मंत्रालय में उपसंत्री (भी मक्त बच्चन): (क) जी, हां ।

(ख) मामला विचाराधीन है।

राज्य सरकारों के बीच विचाद

2638. श्री प्रकाशचीर द्यास्त्रीः क्यामृह-कार्यमंत्रीयह बताने की क्रुपाकरेंगे कि:

- (क) क्या उन्हें राज्य सरकार के बीच, विशेषकर राज्य मंत्रियों के बीच विवाद के सम्बन्ध में कोई पत्र अथवा ज्ञापन प्राप्त हुए हैं; भौर
- (ख) क्यासरकार ने मंत्रियों के लिये कोई ऐसी प्राचार संहिता बनाई है यालाने काविचार है जिससे ऐसी प्रवृत्ति पर रोक लगसके ?

गृह-कार्य मंत्रालय में राज्यमंत्री (औ हाची): (क) भीर (ख) सरकार को समय-समय पर राज्य सरकारों के बीच विवाद के बारे में पत्र भीर ज्ञापन मिलते रहें हैं। राज्यों के मंत्रियों के बीच विवादों का निपटारा, जहां तक उनका प्रशासनिक नीतियों से संबंध है, कार्य नियमावली के भनुच्छेद 166 (3) के भ्रधीन बनाये गए नियमों के भ्रनुसार करना होना है। प्रशासनिक मामलों के भ्रति-रिक्त उन के बीच के भ्रत्य विवादों जा निपटारा राजनीतिक स्तर पर किया जाता है। इस बारे में मंत्रियों को कोई भ्राचार संहिता जरूरी नहीं है।

Government Servants joining Private Enterprises

2639 Shrimati Tarkeshwari Sinha: Will the Minister of Home Affairs be pleased to state:

- (a) whether there has been a growing tendency among the Government officials to leave Government service and to join private enterprises;
- (b) whether Government have undertaken any study of this problem;
 - (c) if so, the details thereof; and
- (d) if not, whether Government propose to undertake such a study to curb this tendency?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):
(a) No such tendency has come to Government's notice.

(b) to (d). Do not arise.

Year

Corruption Cases

2640, Dr. L. M. Singhvi: Will the Minister of Home Affairs be pleased to state:

(a) the statistics regarding the num-

Number of public

in new cases taken

involved

servants

ber of corruption cases of Gazetted and non-Gazetted categories of Officers apprehended during the last three years with figures year-wise and category-wise; and

(b) the figures of those convicted year-wise and category-wise?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). The information required is as follows:—

in the cases which Number of Public

1			Police ment.	Special Establish-	Courts	for trial.	servants convicted.		
				Gazetted	Non- gazetted.	Gazetted	Non- gazetted	Gazetted	Non- gazetted
1962	· .			212	1113	13	261	10	159
1963 1964				332	1454	19	239	6	160
1964				504	1966	38	239 236	8	133
1965	(Jan. 1	to Aug	gust)	224	1271	21	135	4	04

Number of public servants involved

Bad Characters

2641. Dr. L. M. Singhvi: Will the Minister of Home Affairs be pleased to state:

- (a) whether the Delhi Administration has a system of keeping a roll of bad characters with the Police;
 - (b) if so, the number of bad charac-

ters on rolls during the last five years; year-wise; and

(c) the steps taken to keep such characters under control?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) A statement is given below:

STATEMENT

							Bad characters				
Year							Category 'A'	Category 'B'	Categgry		
								(Active bad characters)	(Inactive now but were active pre- viously)	(Belonging to category 'A' who unjail	
960 961 962 963								858	630	24	
961								949	759 766	39 30	
962								949 983 996	766	30	
263								996	795	44	
264								1037	862	40	

(c) Apart from the normal surveillance and patrolling which the police undertake to keep bad characters in check, action is also taken against them under the substantive and preventive provisions of law Provisions of certain Section of the Bombay Police Act, 1961 have also been extended to the Union Territory of Delhi in order to control the activities of anti-social elements.

Appointment of Technical Personnel at Top Administrative Posts

2642. Shri Mohammad Elias: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that the Institution of Engineers (India), at its 45th Annual Convention held at Lucknow in February last unanimously adopted a resolution regarding employment of technical men at the top administrative levels instead of the present practice of employing non-technical men in the Engineering Departments both at the Centre and States;
- (b) if so, whether Government have received any communication from the Institution in that regard; and
- (c) if so, the action taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) No change in the present pattern of staffing top administrative posts is considered necessary.

Delhi Education Department

2643. Shri Jedhe: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the services of the Delhi Education Department are under the Delhi Union Territory and not under the Central Services.
- (b) whether it is also a fact that the Principals for Delhi Government schools are being recruited on an "All India basis"; and

(c) if so, the reasons therefor,

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) Yes, Sir.

Written Answers

- (b) Yes, Sir, as far as fresh recruitment through Union Public Service Commission is concerned.
- (c) It is unconstitutional to restrict recruitment of this nature to domiciles of any territory.

Enquiry against Manipur Officers

2644. Shri Rishang Kelshing: Will the Minister of Home Affairs be pleased to state:

- (a) the number of Officers serving under the Government of Manipur whose cases have been enquired into by the Delhi Special Police Establishment Branch and the Commissioner of Enquiry in the Ministry of Home Affairs during the period from 1962 to 1965;
- (b) the number of cases which have been finally disposed of and communicated to the State Government for implementation; and
- (c) the steps taken for speedy disposal of pending cases.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) During the period 1962-65 cases of 4 officers were entrusted for investigation to the Delhi Special Police Establishment and cases of 15 officers were entrusted for oral enquiry to the Commissioner for Department Enquiries.

- (b) Cases of 14 officers have been finally disposed of and communicated to the Manipur Government; and
- (c) Cases of 3 officers under investigation by the Delhi Special Police Establishment are at the final stage of enquiry; one case is under consideration of Manipur Government and in one case the oral inquiry by

the Commissioner for Departmental Enquiries is progressing.

Fees in Kerala Colleges

Shri Vasudevan Nair:
Shri Warior:
Shri Prabhat Kar:

Will the Minister of Education be pleased to state:

- (a) whether Government have received any representation from the College students of Kerala State regarding the difference in fees in Government Colleges and Private Colleges;
- (b) if so, whether Government have enquired into the matter; and
- (c) the action proposed to be taken to bring down the fees in the Private Colleges to the level of the Government Colleges?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Several representations on the subject have been received by the Education Department, Kerala.

(b) and (c). The matter was taken up with the University of Kerala who have constituted a Special Committee with the Vice-Chancellor as the Chairman to examine the question and submit proposals for the consideration of the University authorities and Education Department of Kerala.

Course of Studies in Russian at Indian School of International Studies, New Delhi

2646. Shri Hari Vishnu Kamath: Wall the Minister of Education be pleased to state:

- (a) whether it is a fact that the Indian School of International Studies, New Delhi planned to introduce a course of studies in Russian;
- (b) whether the proposal has not been approved by Government because of the opposition thereto by the U.S.S.R. Government or the Soviet Embassy in India; and

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(c) if so, whether Government propose to review its decision?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) The Indian School of International Studies proposes to create a Department of Soviet Studies in the Fourth Plan period in which Histroy and institutions of the Soviet Union will be studied.

(b) and (c). The School is an autonomous institution and as such the question of approval by Government of any course of studies proposed by it does not arise.

Polytechnic in Faridabad

2647. Shri Vishwa Nath Pandey. Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the National Council of the West German Y.M.C.A. has decided to set up a polytechnic Institute in Faridabad (Punjab) in consultation with the Central and Punjab Governments; and
- (b) if so, Government's reaction thereto?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) No, Sir. However, the National Council of Y.M.C.A of India with financial assistance from the Y.M.C.A of Germany has decided to set up an Engineering Institute of sandwich courses on German pattern.

(b) The Punjab Government and the Government of India have accepted the propo al in principle.

Junior Colleges in Kerala

2648. Shri Warter:

Will the Minister of Education be pleased to state:

- (a) the number of new junior colleges started in Kerala State during 1965-66 so far; and
- (b) whether any of these Colleges have not started functioning till now?

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The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):
(a) 17.

(b) No, Sir. All colleges have started functioning.

Scholarships to Adivasi Students of Madhya Pradesh

2649. Shri Lakhmu Bhawani: Will the Minister of Education be pleased to state:

- (a) the number of scholarships given to the Adivasi students of Madhya Pradesh at Higher Secondary and University levels during the year 1965-66; and
- (b) the number of Adivasi students who are studying in Graduate and Post-graduate classes in the various Colleges/Universities in Madhya Pradesh.

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):
(a) and (b). The information is being collected and will be place-i on the table of the Sabha as soon a: available.

Vigilance Committees

2650. Shrimati Jyotsna Chanda: Will the Minister of Home Affairs be pleased to state:

- (a) whether Government propose to constitute Vigilance Committees in a l villages along our borders in Assam. Tripura and West Bengal with East Pakistan to prevent entry of armed infiltrators to our States and also to take steps against subversive anti-social and anti-national activities; and
 - (b) if so, the details thereof?
- The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). Though no separa'e village virilance committees have been constituted to keen viril against infiltration by Pakistanis, effective arrangements exi t to guard against it in the shape of border security force, village volunteer force, village defence partles etc.

Language Commission in Kerala

2651. Shri Warior:
Shri Vasudevan Nair:

- Will the Minister of Home Affairs be pleased to state:
- (a) whether the Kerala Government have taken a de ision to set up a Language Commission; and
- (b) if so, the steps already taken in that direction?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a)
The proposal to constitute, an Official
Language (legislature) Commission
is under consideration.

(b) Does not arise.

Public Sector Refineries

2652. Shri Yashpal Singh: Shri Hem Barua:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether it is a fact that the two public sector refineries, Nunmati and Barauni, are running into heavy iosses owing to the high cost of indigenous crude oil; and
 - (b) if so, the measures proposed to be taken in the matter?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):
(a) No, Sir.

(b) Does not arise.

Unidentified Aircraft over West Coast of Maharashtra

2653. Shri Hari Vishnu Kamath: Will the Minister of Home Affairs be pleased to refer to his statement on the Calling Attention Notice on the 31st August. 1965 regarding the repor ed sighting of an unidentified aircraft and state:

(a) whether the report of the highlevel Committee which studied the will be laid on the Table:

- (b) if not, the reasons therefor; and
- (c) which of its recommendations have been rejected and the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) to (c). The report of the Airport Security Commi tee is still under the examination of the Government. The que tion of p'acing it on the Table of the Hou e will be considered as soon as the examination is completed.

Archaeological Survey of India

2654. Shri Hari Vishnu Kamath: Will the Minister of Education be pleased to refer to the reply given to Starred Question No 334 on the 1st September, 1965 and state:

- (a) whether the recommendations made by the Review Committ e regarding the Archaeo'orical Survey of India have been considered; and
 - (b) if so, with what result?

The Minister of Cultural Affairs in the Ministry of Education (Sbri R. M. Hajarnavis): (a) and (b). No, Sir; these are still under consideration.

Census Organisation

2656. Shri Vasudevan Nair: Shri Warior:

Will the Minister of H me Affairs be pleased to state;

- (a) whether Government have decided to maintain a permanent Depar ment of census organisation in all the States; and
- (b) if so, when this decision will be implemented.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). After completion of main

work relating to 1961 Census it is proposed to retain a nucleus staff in the States and Union Territories for attending to the inter-censal work and also to dove-tail the two censuses. The switchover from the present strength to the nucleus staff will take effect from 1st March, 1966. This staff will be retained on a temporary basis and it will be quite some time before it is sanctioned on a permanent basis.

Promotion of Government Schools Principals in Delhi

2657. Shri D. C. Sharma: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the cases of promo ion of some Government S hool Principals in Delhi were rejected by the Departmental Promotion Committee which is representative body of the U.P.S.C. and after a week they were again promoted without the approval of this Committee; and
- (b) if so, the circumstances under which the above promotions were made?

The Minister for Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) Yes, Sir. There have been some such cases.

(b) The subsequent promotion was on a purely at hoc and temporary basis and not on a regular basis. This was necessary because enough recommendation for filling all vacancies were not available from the Departmental Promotion Committee and the Union Public Service Commission.

Overpayment by I.O.C.

2658. Shri Ram Sewak Yadav: Will the Minister of Petroleum and Chemicals be p'eased to refer to the reply given to Unstarred Question No 2258 on the 14th April, 1965 regarding the overpayment made to M/s R.B. Bhola Nath & Sons by the Indian Oil Corporation and state:

(a) whether the amount of overpayment made to M/s R.B. Bhola Nath and Sons has since been re overed and those in the Indian Oil Corpo-

and those in the Indian Oil Corpo-

(b) if so, the details thereof?

The Minister of Petroleum Chemicals (Shri Humayun Kabir): (a) and (b). On investigation an overpayment of Rs. 550, on account of supply of sub- tandard materials, to a firm called Messrs R. B. Bhola Nath & Co. was detected and arrangements were made by the Indian Oil Corporation to recover the amount from the firm. The matter was examined in consulwith the Central Vigilance Commission and no action against any official of the Corporation was considered necessary.

Robbery in Shahdara

2659. Shri Lakhmu Bhawani: Will the Mini ter of Home Affairs be pleased to state:

- (a) whether it is a fact that some robbers, posed as police personnel, committed a daylight robbery near Shahdara, Delhi on the 1st September, 1965; and
- (b) if so, the steps taken by Government in this regard?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):
(a) A dacoity (not a robbery) was committed in a village near Shahdara, Delhi, on 1-9 1965. The persons committing the crime were not in police uniform but were dressed in Khaki Shirts and Shorts.

(b) One suspect has been arrested. Armed police picket: have been posted for intensive patrolling, to apprehend other culprits and also to prevent the recurrence of such crime in that area.

I.A.S. Special Recruitment Examination (1956-57)

2660. Shri Vishwa Nath Pandey: Shri Kindar Lai:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that some candidates belonging to the senior state of the LP.S. who secured high positions in the LA.S. special recruitment examination conducted by the U.P.S.C. in 1956-57 were not differed appointment in the LA.S.; and
 - (b) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) No. Sir.

(b) Does not arise.

दिल्ली के कालिओं में दासिला

2661. ∫ भी हुक्तम चन्द कछत्रायः भो≀ बड़ेः

क्या क्रिक्शा मंत्री यह बताने की कृपा करेंगे कि:

- (क) इस वर्ष दिल्ली के गालिजों में दाशित के लिये फिलने विद्यापियों ने प्रपना नाम दर्ज करवाया;
- (ख) ितने विद्यार्थियों को दाखिला मिला; ग्रीर
- (ग) कितनों को दाखिला नहीं मिला? शिक्षा मंत्रालय में उपमंत्री (भी भक्त वर्जन): (क) 10 253
 - (日) 9,244.
- (ग) यह ठीक-ठीक बताना संभव नहीं है कि कितने विद्या-पर्याका दामिला नहीं मिल सका क्यों कि ािस्टर काने वाले यहुत ने विद्यार्थी झंत में नहीं झाने का कि उन में से यहुत से विद्या-पर्यों को इंगीनियरी संस्थाझ, में तथा झन्यल, झन्यसंस्थाझ, में दाजिला मिल जाता है।

भारत प्रतिरक्षा ग्राधिनियम के ग्रन्तगंत गिरफ्तःरियां

2662. **्रभी बड़े** : ्रभी हुकम चन्व कछत्राय :

क्या गृह-कार्य मंत्री । सितम्बर, 1965 के प्रताराधित प्रश्न संस्था 1235 के उत्तर के सम्बन्ध में यह बतान की हुपा करेग कि : (क) भारतीय प्रतिरक्षा प्रधिनियम तथा निवारक निरोध प्रधिनियम के ग्रन्तगैत जिन 2,697 व्यक्तियों को गिरफ्तार किया गया था, उन में के ऐते व्यक्तियों को (राज्य-वार) संख्या क्या है जिन पर जमाखारी, मृताफाखारी, तथा चोरबाजारी के ग्रारोप लगाये गये हैं: ग्रीर

(ख) एसे व्यक्तियों की राज्यवार संख्या क्या है जिन्हें छोड़ दिया गया है, ,जिन पर मुकदमा चलाया जा रहा है और जिन्हें जमानत पर रिहा किया गया है?

गृह-कार्य मंत्रालय में राज्य मंत्री (बी हाची): (क) भीर (ख). सूचना एकवित की जारही हैं भीर समा-पटल पर रख दी जायगी।

"किश्चियन" नामक पुस्तक

्त्री वड़े: 2663. थी शुक्तम चन्द कच्चदाय: थी ग्रॉकार लाल बेरवा:

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंग कि:

(क) क्या यह सब है कि ईसाई धर्म प्रचारकों ने म्रादिवासी क्षेत्रों में 'किश्चियन' नामक पुस्तक बांटी है जिसमें मगवान राम, भगवान कृष्ण तथा महात्मा बुद्ध के प्रति भनादर दिखाया गया है ;

(ख) क्या भ्रादिवासियों ने हाल ही में हुए भ्रपने सम्मेलन में यह मांग की है कि यह पुस्तक जब्त की जाये।

- (ग) यदि हां, तो उसका ब्यौरा क्याहै ; भौर
- (घ) इस मामले में सरकार ने क्या कार्यवाही की है ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री ल॰ ना॰ निष्म) : (क) तथा (ख). 'किश्चियन' नामक पुस्तक तथा धादिवासियों के सम्मेलन में स्वीकृत प्रस्ताव केन्द्रीय सरकार के घ्यान में नहीं धाए। बिहार को राज्य सरकार से इस बारे में धावश्यक पूचना मांगी गई है।

(ग) तथा (घ). प्रश्न ही नहीं उठते।

पाकिस्तान रेडियो सुनने पर प्रतिबन्ध

2664. भी घों तार लाल बेरवा: क्या गृह-कार्य मंत्री यह बताने की कृपा करेंग कि:

- (क) क्या यह सच है कि पाकिस्तान रेडियो बड़े पैमाने पर भारत के विरुद्ध गलख प्रचार कर रहा है ;
- (ख) यदि हां, तो क्या सरकार का विचार पाकिस्तान रेडियो सुनने पर प्रतिबन्धः लगाने का है ; ग्रीर
 - (ग) यदि हां, तो कब ?

गृह-कार्यमं अभावत्य में उपमंत्री (भीलश्नाश्मिष्य): (क) जीहां।

(ख) घीर (ग). मामला विचाराधीन है।

Murder of S.D.G. Temenglong (Manipur)

2665. Shri Hem Barua: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that the Sub-Divisional Officer of Tamenglong, Manipur has been recently shot dead by Naga hostiles;
 - (b) if so, the details thereof;
- (c) whether any steps are taken to ensure security in the ceasefire areas of Manipur; and
 - (d) if so, the nature thereof?

The Minister of State in the Ministry of Home Affairs (Sbri Hathi): (a) and (b). On September 5, 1965 at about 1220 hours, Shri N. R. Khudanpur, Sub-Divisional Officer, Tamenglong was shot dead by some unknown miscreants on the Imphal-Tamenglong Road at Mile-stone No. 71, about 3 miles from Tamenglong Headquarters.

Written Answers

(c) and (d). Tamenglong is within the area covered by the cessation of operations agreement. Government have taken necessary measures to apprenhend the persons responsible for the crime. Sultable measures have also been taken for the maintenance of law and order in the area.

Beport of Committee on Consumers Price Index Number for Delhi

2666. Shri Shree Narayan Das: Will the Minister of Home Affairs be pleased to state:

- (a) whether Government have received the report of the Committee on consumers price index number for Delhi:
- (b) if so, the broad features of the report; and
- (c) the reaction of Government thereon?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Repo t of the Committee has been received by Government in the Ministry of Labour and Employment on 11th September, 1965.

- (b) The Committee has recommended certain corrections in the existing Consumers Price Index Number for Delhi for the year 1960 (Base 1944) and has also formulated this Index on the basis of the corrections deemed necessary from their point of view. On the same basis, the Committee has worked out the revised linking factor which may be adopted for linking the 1944 Series to the year 1960.
- (c) The Recommendations are being examined.

Books in Portuguese

2667. Shri Narendra Singh Mahida: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that in Panjim and Daman and Diu, there are Libraries possessing rich books in Portuguese: and
- (b) if so, whether they are taken care of and arrangements made for their translation?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) and (b). The information is being collected and will be laid on the Table of the Sabha in due course.

Soda Ash Factory in Tuticorin

2668. Shri Muthlah: Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether a Japanese team visited Tuticorin on the 29th July, 1965 to examine the possibility of seiting up a soda ash factory there; and
 - (b) if so, the result of their visit?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) Government have no information on the point.

(b) Does not arise.

Class I & II Posts in Delhi Administration

2670. Shri Naval Prabhakar: Will the Minister of Home Affairs be pleased to state:

- (a) the total number of Class I and II posts in Delhi Administration;
- (b) the number of posts among them held by Scheduled Castes;
- (c) whether the number of posts held by the Scheduled Castes is less

than the required quota and if so, the reasons therefor; and

(d) the steps the Delhi Administration propose to take to fill up the deficiency?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). Out of total 202 Class I and 637 Class II employees in the Delhi Administration as on 1st January, 1965, 5 Class I and 10 Class II employees belonged to Scheduled Castes.

- (c) Yes. Suitable candidates from Scheduled Castes were not available to fill a number of vacancies reserved for them in the past.
- (d) The orders regarding reservation for Scheduled Castes and Scheduled Tribes, as applicable to posts under the Government of India, are already being followed by the Delhi Administration. Filling up of the deficiency depends upon availability of suitable Scheduled Caste candidates.

Registrar-General of India

2671. Shri Naval Prabhakar: Will the Minister of Home Affairs be pleased to state:

- (a) the total number of employers in each category in different Divisions in the Office of the Registrar-General of India:
- (b) the total number of Scheduled Castes and Scheduled Tribes employees separately in each such category and whether they fulfil the required quota of reservation for these categories;
 - (c) if not, the reasons therefor; and
- (d) the steps proposed to be taken to fill up the reserved quota?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) to (d). A statement is laid on the Table of the House. [Placed in Library. See No. LT-4931/65].

Marine Technical School in

- 2673. Shri Imbichibava: Will the Minister of Education be pleased to state:
- (a) whether any representation has been received by Government for starting a Marine Technical School in Kerala:
- (b) whether any representation has been received from the Tavanue Institute for starting a marine fisheries technical course; and
- (c) if so, the action Government propose to take in the matter?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) and (b). No. Sir.

(c) Does not arise.

'बोग' में प्रकाशित के दो

श्री प्रकाशवीर शास्त्री:

मी यू०द० सिंहः श्री विशतकाद्गसेठः श्री ग्रोकारलाल बेरवाः

श्री यज्ञपाल मिहः डा० लक्ष्मं महल मिमवी:

श्री गौरी झंकर कक्कड़:

भी जगदेव सिष्ट सिद्धान्ती:

भी रामेश्वरानःदः भी रामसेवक पादवः भी किञ्चन पटनायकः

क्या गृह कार्यमंत्री यह बताने की कृपा करेंगे कि

(क) क्या उनका घ्यान धमरीका से प्रकाणित पत्रिका 'बोग' के दिसम्बर, 1964 के विशेष संस्करण की ग्रीर ग्रावर्धित फिया गया है जिस में हिन्दू देवी-देवताओं के प्रप-मानजनक फोटो दिये गये हैं जिन में उन पर चढ़ी हुई कुछ बदनाम स्त्रियां दिखाई गई हैं भीर उनका सारे संसार में प्रदर्शन किया गया है :

- (ख) क्या वे फोटो सरकार की पूर्वा-नुमित से लिये गये ये या वह सारी कार्यवाही गुप्त रखी गयी थी;
- (ग) क्यां उक्त पाँतका के विरुद्ध कुछ कार्यवाही करने के लिये धमरीकी सरकार को कोई पत्न, धादि भेजा गया है;
- (ष) यदि हां, उसका क्या उत्तर मिला है ; भीर
- (ङ) क्या उन व्यक्तियों के भी विरुद्ध कोई कार्यवाही की गई है जिन्होंने ये फोटो लेने में सहायता की थी?

गह-कार्य मंत्रालय में उपमंत्री (भी ल० ना० मिस्र): (क) "बोग" का दिसम्बर, 1964 का विशेष संस्करण सरकार के ष्यान में नहीं भाषा। इस श्रंक की प्रति प्राप्त करने का प्रयस्त किया जा रहा है भौर उस के मिसने पर इस बारे में जंब की जायगी।

(ख) ऐसी झाजा जरूरी नहीं है । (ग) (घ) भीर (ङ). प्रश्न ही नहीं उठते।

Law Chambers for Advocates in Kerala High Court

2676. Shri A. K. Gopalan: Will the Minister of Home Affairs be pleased to state:

- (a) whether the Advocates of Kerala High Court have represented for providing Law Chambers in the High Court premises;
- (b) if so, the steps taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes, Sir.

(b) Government have decided to put off the construction of the proposed building for the Advocates Association in view of the present strain on finances.

Library of Kerala Advocates' Association

2677. Shri A. K. Gopalan: Will the Minister of Home Affairs be pleased to state:

- (a) whether Government are paying any grant to the Library of the Kerala Advocates' Association;
 - (b) if so, how much; and
- (c) whether there is any proposal to increase the grant?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) No, Sir.

(b) and (c). Do not arise.

Acquisition of Garden Lands

2677-A. Shri P. H. Bheel: Shri Ram Singh:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that Government have decided to acquire the lands of the garden owners of villages Bhorgarh and Kurani;
 - (b) if so, the reasons therefor; and
- (c) if the answer to part (a) above be in the negative, the steps being taken by Government to exclude the same land from the Plan prepared for acquisition?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) The land in question is required for the purpose of developing Narela as a Ring town in accordance

with the provisions of the Master Plan for Delhi.

(c) In view of the reply to part (a) above, the question does not arise.

Foreign Boats near Andamans

2677-B. Shrimati Savitri Nigam: Will the Minister of Home Affairs be pleased to state the number of foreign boats captured around the Andamans sea while fishing in the Indian territorial waters during the last one year?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Altogether 10 foreign fishing vessels were captured around the Andaman and Nicobar Islands in the Indian Territorial Waters during the last one year.

11.20 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED SEIZURE OF INDIAN CONSU-LATE IN SUMATRA AND PROPERTY OF INDIANS IN JAVA AND THE CONFISCA-TION OF PROPERTY OF INDIANS IN INDONESIA

भी हुकम चन्द कछ गण (देवास) : भ्रष्ट्यका महोदय, एक बात मैं भ्रापके ध्यान में लाना चाहता हूं। इसके बारे में नंदिस हमने 16 तारीख को दिया था, कल इसी के सम्बन्ध में एक उत्तर राज्य सभा में दे दिया गया है। इस प्रकार के भ्रतेकों नोटिस होते हैं जिनका उत्तर पहले बहा दे दिया जाता है। बहुत से महत्वपूर्ण वक्तव्य भी होते हैं जो कि पहले बहां दे दिये जाते हैं भौर बाद में यहां दिये जाते हैं। मैं चाहता हूं कि इस तरफ भ्राप ध्यान दें। ग्रध्यक्ष महोदय : मैं इसकी तहकी-कात करूंगा।

भी हुकम चन्द कछवायः यह प्रनुचित है।

मैं प्रविलम्बनीय लोक महस्य के निम्निलिखत विषय की घोर वैदेशिक-कार्य मंत्री का ध्यान दिलाता हूं धौर प्राचना करता हूं कि वह इस बारे में एक वक्तव्य दें:

"सुमाला में भारतीय वाणिज्य दूतावास भौर जावा में भारती हों की सम्पति पर कन्जा करने तथा इंडोनेशिया में भारती दों की सम्पत्ति के अस्त किये जाने के समाचार"।

चैदेशिक कार्य मंत्रालय विषयंत्री (भी दिनेश सिंह) : भारत सरकार को यह जानकर बड़ा दुख हमा है कि नार्य समावा युष फन्ट ने 13 सितम्बर, 1965 को सबेरे मैदान में भारतीय कोंसलावास के सामने भारी प्रदर्शन किया । कौंसल के विरोध के बावजुद प्रदर्शनकारियों ने कौंसला-बास की इमारत से भारत का राष्ट्रीय ध्वज नीचे उतार दिया भीर उसकी जगह इण्डो-नेशिया का राष्ट्रीय झण्डा लगा दिया । इन प्रदर्शनकारियों ने कोंसलावास से भारत का राप्ट्रचिह्न तथानाम पट्टिका भी हटादी, भीर उसे ले गये; व किनाबों की दो घाल्मारियों को भी ले गये जिनमें लाइब्रेरी की किताबें थीं। ये लोग भारत के राष्ट्रपति का चित्र भी ले जाना चाहते थे परन्तु भारत के कोंसल ने उन्हें ऐसा करने से रोक दिया।

हमारे कोंसल ने पहले ही उलरी मुमाबा के गवर्नर को लिखा था कि वे

[श्री दिनेश सिंह]

कोंसलावास के कर्मचारियों धौर संपत्ति की सभी तरह से रक्षा करने की व्यवस्था करें। िकर भी, ड्यूटी पर जो पुलिस बी उसने प्रदर्शनकारि ों को रोका नहीं। यह निस्संदेह बिल्कुल स्पष्ट है कि इण्डोनेशिया की सरकार इण्डोनेशिया की धरती पर स्थित बिदेशी मिशनों की समृचित रक्षा करने के धपने धन्तर्राष्ट्रीय टायिस्व को पूरा नहीं कर पाई है। हमारे कोंसल ने रिपोर्ट दी है कि वह उत्तरी सुमाबा के गवर्नर से मिलने का प्रयत्न कर रहे हैं। जकार्ता में हमारे राजवूत ने इण्डोनेशिया के विदेश का गिलय से विरोध प्रकट किया है।

जकार्ता में 18 सितम्बर को सभी भारती हों की दुकानों ग्रीर मकानों पर पूर्णिस ने ऐसे पर्वे विपका दिये जिन पर लिखा है— "इण्डोनेशिया सरकार की रक्षा में "! पुनिस का कहना है कि यह कार्रवाई इसितये की गई है जिससे संगत्ति की रक्षा की जा सके ग्रीर कोई दुर्णटना न होने पाए। भारतीय व्यापारियों से यह भी कहा गया है कि संगत्ति यहार्प उन्हों की है, परन्तु वे ग्रपनी दुकानों ग्रीर मकानों को बेच नहीं सकते ग्राह्म ही उन्हें हस्तांतरित कर सकते हैं। हमारे राजदूत इस प्रश्न पर भारतीय समुदाय के लोगों से बातचीत कर रहं है।

पश्चिम जावा के गवर्नर ने एक प्रादेश जारी किया है जिसके धनुसार सुरक्षा कारणों से 11 सितम्बर से भारतीय सपत्ति सुरक्षात्मक धिकार में ले ली गई है। इस प्रांत के पुलिस-प्रध्यक्ष को यह प्रधिकार दे दिया गया है कि वह जब चा। इस संपति को इस घादेश की व्यवस्थाओं से मुक्त कर दे ।

जकार्ताके गांधी मेमोरियल स्कल को, जो भारती।ों का है भीर वे ही उसकी प्र बन्ध-व्यवस्था भी करते हैं तथा जिसे इन्डोनेगि न ने नल फर्न्ट ने ले लिया था. भव खुलने की इजाउत दे दी गई है। मैदान का खालसा स्कूल सरकारी प्राधिकारियों ने भपने हाथ में ले लिया है।

श्री शागकी (हिसार): इस जवाब पर मेरा एक व्यवस्था का प्रश्न है। संजी महोवय ने ऐसा एक विचित्र जवाब दिया है नो कि बुद्धि की कसौटी पर खरा नहीं उतरता है, जो कि जंचता नहीं है। प्रदर्शन-कारी लाइबेरी तो ले गये लेकिन राष्ट्रपति की तस्वीर ले जाने लगे तब रोक दिया गया। किताबें जब ले जा रांधे तब उनको कों नहीं रोक दिया था

अध्यक्ष म्ह्रंबय: यह क्या व्यवस्था का प्रश्न हुधा? कौन से रूल की उल्लंघना हुई है जो मैं जवाब दे सकूं। यह तो आप उन से पूछर हैं। व्यवस्था का प्रश्न तो वह होता है जिसका मैंने फैसला देना होता है, मिनिस्टर को फैसला नहीं देना होता है।

भी दुरुम भन्द कल तथः इंडोनेशिया सरकार अपने कर्लब्द का निभाने में ध्रसफल हो रही है क्या यह सहं हैं? क्या यह भी सही है कि बह दल तरह के काम करने के लिए लंगों को भड़का रही है घीर लोगों से कह रही है कि ऐसा वे करें? क्या यह भी कहें है कि जो महिलायें भारत लीड रही यी उसका बहा उन्होंने सीली मारने की ध्रमकी दी थीं?

भी दिनेश सिंह : वनसव्य में मैंने स्पष्ट कह दिया है कि इडानेशिया की सरकार की जो जिम्मेदारी है वह उसको प्रच्छा तरह से नहीं निभाषा रह. है। इन सब बातों में कितना सरकार का हाथ है. कितना नहीं है यह हमारे निये कहना बड़ा मुक्कित है।

भ्रष्यक्ष महोदय ः श्रीरतों के बारे में जो पूछा है ? भी दिनेत्र सिंहः कुछ घटनाये वहां पर सुना जाता है कि हुई घंं: उभका पूरा स्पीरा हमारे पास नहीं श्रादा है।

Shri Hem Barua (Gauhati): In view of the fact that Indonesia has openly and actively supported Pakistan's aggression on us, and these acts of violence or vandalism of Indonesian rowds are the results of this support, may I know (a) whether our Government have succeeded in projecting India's case adequately for consumption by the Indonesian public, (b) whether our Government propose any high-level dialouge with the Indonesian Government.

An Hon. Member: Dislogue?

Shri Hem Barua: That is good English, I suppose.

Mr. Speaker: I have to accept whatever the learned professor says.

Shri Hem Barua: . . . so as to improve relations between the two countries, and (c) whether the word 'supervision' in the Indonesian vocabulary means anything up to the confiscation of our property?

Shri D. C. Sharma (Gurdaspur): What about part (d) of the question?

Shri Dinesh Singh: We are not proposing any special dialogue. So far, it has been a monologue on the part of our Ambassador. So far as part (c) of the question is concerned, we have been informed that this property has been taken under the protection of Government only to afford protection against hooliganism, and, there is no proporal at this stage for any nationalisation or taking over.

Shri Hem Barua: What about part (a)?

Shri P. Venkatasubhalah (Adoni):
May I know whether this is a calculated and concerted mischievous action of the Government of Indonesia with the encouragement of Peking and Pindi to provoke us into the action of severing our diplomatic relations with that Government?

If so, will Government succumb to these machinations?

Shri Dinesh Singh: The House and the whole world are aware that we have not been pushed into any action because of what Pindi or Peking have done.

भी बन्नपाल सिंह (कराना): क्या सरकार यह बतला सकती है कि नेशनलाइ-जेशन से हिन्दुस्तान के दुकानवारों भीर व्यापा-रियों को कुल किनना नुक्सान हुमा है। भीर जब पाकिस्तान से भी भागे-मा है इं.नेशिया चल रहा है भीर पाकिस्तान से ज्यादा वह हिन्दुस्तान की मुखालफित कर रहा है तब क्या सरकार ने सोचा है कि उस के बिप्लोमैटिक ग्लिगन्स को खरम किया जाये भीर जो सिस्टम चल रहा है उस को रोका जाये।

Mr. Speaker: Shri P. R. Chakra-

Shri P. R. Chakraverti (Dhanbad): Is it a fact that the Press Attache to the Indian Embassy has been threatened with violence? If so, what action has been taken by Government to save him?

Shri Dinesh Singh: The Indonesian Government have informed u: that they are taking adequate precautions.

श्री बागड़ी: क्या मंत्री महोदय यह बत-लायेंगे कि हिन्देशिया के एक राजदूत ने धपने एक बयान के दौरान इस बान का इंकशाफ किया है कि हिंदेशिया सरकार ने भारत के खिलाफ जो नीनि धपनाई है हिंदेशिया की जनता उसके पीछे नहीं है । धगर सरकार की नीरिस में यह बात धाई है तो सरकार इसके बारे में क्या कर रही है ।

भी विनेश निहः हमने नो खुद इस सदन में इस बात को छार्न किया वा कि हमारी सरकार की जो नीति इस बक्त है उस से हम यह नहीं समझते हैं कि इंडोनेशिया की जनता उन के साम है। हमारी जनता भीर इंडोनेशिया

6956

[श्री दिनेश सिंह]

की जनता के बीच में मित्रतापूर्णसम्बन्ध बने हैं।

भी उटिया (शहडील): जो कुछ जावा भीर सुमाता में हुआ है क्या वंशे ही हिन्दु-स्तानियों के साथ वाली द्वीप में भी हम्रा है।

Mr. Speaker: If he has the information, he might give it; otherwise not. It is not actually relevant here.

Shri Dinesh Singh; We are not aware of any loss.

बा॰ राम मनोहर लीहिया (फर्रुखाबाद): हिंदेशिया के शत्र व्यवहार को भव सरकार ने परी तरह से देख लिया है। तो क्या उस से सरकार ने नतीजा निकाला कि बांडंग सिद्धान्त धौर धफेशियाई देशों के बीच वर्गीकरण किया जाये भर्यात हिन्द्स्तान के हित भौर दनिया की भलाई की दृष्टि से भफेशिया में कौन से मले घोर मित्र देश हैं घौर कौन से ऐसे देश हैं जिन के प्रति ग्रगर शवता नहीं तो कम संकम उपेक्षा दिखाई जाये। धगर ऐसा किया है तो वे कौन कौन से देश हैं?

भी विनेश सिंह : हमारा तो प्रयत्न रहता है कि सभी देशों से मित्रता पूर्ण सम्बन्ध रहें। बीच बीच में कछ देशों की सरकारें दिक्कतें दैवा करती है। जब का दिनकर्ते हमारे सामने धाती हैं तो उन का हमें मकाबला करना पड़ता है। लेकिन हम ने कोई कोशिश नहीं की है कि भीर देशों में किसी दूसरे देश के प्रति कोई बराप्रचार फैलायें

डा॰ राम मनोहर^{*} लोहिया: मेरा पर्गीकरण का प्रश्न था प्रध्यक्ष महोदय ।

Speaker: Whether any classification has been made of countries as friendly, not too friendly and so on?

Shri Dinesh Singh: I think the House is aware of that also from the actions of these countries.

श्री किञ्चन पटनायक (सम्भलपुर): रूस, अगर्रका, अफ्रेणियाई और निर्पेक्ष. इन चार प्रकार की दिदेशी णणित्तयों के साध हम फिल्रताकी कोणिणकर रहे हैं। लेकिन धभी तक स्रफेशियाई धीर देशों के ऊपर हम जिलना समय ग्रीर मेहनत खर्चकर चके हैं उस के ग्रनपात में, जब कि पाक ग्रीर हिन्द की लडाई चल रही है. हमें फायदा नहीं पहुंचा है। इसकी ध्यान में रखते हुए क्या भविष्य में हम भपनी विदेश नीति में कोई तब्दीली करेंगे।

भी विनेश सिंह : एशिया में रहते हुए एशियाई देशोके साथ हम मिन्नतापूर्ण सम्बन्ध बनाने की कोशिश न करें यह हमारे लिये एक गलत नीति होगी, भौर पही बात श्रफीका कैसम्बन्ध में श्राती हमारे उन के जो सम्बन्ध हैं वह स्वभाविक सम्बन्ध हैं। लेकिन साथ साथ हम भौर देशों से भी मिलता पूर्ण सम्बन्ध बनाने की कोशिश मैं नहीं समझता कि नीति करते हैं। में किसी परिवर्तन का सवाल उठता

इा० राम मनोहर लोहियाः भले ही पिटते चले जाम्रो लेकिन नीति में परिवर्तन नहीं होगा ।

Mr. Speaker: The Prime Minister would be making his statement at 15.30 hrs.

PAPERS LAID ON THE TABLE

EXPLANATORY NOTE ON THE SCHEME OF WAR RISKS INSURANCE OF MARINE Hirre

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to lay on the Table a copy of an Explanatory Note on the Scheme of Risks Insurance of Marine together with the outline of Scheme, [Placed in Library See No. LT-4918/65].

GOVERNMENT RESOLUTION ON THE RE-COMMENDATIONS OF CENTRAL WAGE BOARD FOR COFFEE PLANTATIONS INDUSTRY ETC.

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): Sir, on behalf of Shri D. Sanjivayya, I beg to lay on the Table a capy each of the following papers:—

- (1) Government Resolution No. WB-3 (14)|65 dated the 19th September, 1965, announcing acceptance of the recommendations of Central Wage Board for Coffee Plantations Industry. [Placed in Library. See No. LT-4919/65].
- (2) Notification No. S.R.O. 181/64 published in Kerala Gazette dated the 16th June, 1964, making certain amendments to the Kerala Shops and Com. mercial Establishments Rules. 1961, under sub-section (5) of section 34 of the Kerala Shops and Commercial Establishments Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in See No. LT-4920/651.
- (3) Annual Report on the activities of the Coal Mines Labour We'fare Organisation for the year 1963-64. [P'aced in Library. See No. LT-4921/65.].

DEFENCE OF INDIA (THIRD AMENDMENT)
RULES ITC.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table a copy each of the following Rules under section 41 of the Defence of India Act, 1962:--

- (1) The Defence of India (Third Amendment) Rules, 1965, published in Notification No. G.S.R. 741 dated the 14th May, 1965. [Placed in Library. See No. LT-4922[65].
- (2) The Defence of India (Requisitioning and Acquisition of Immovable Property)
 Amending Ru'es, 1965, published in Notification No.
 G.S.R. 831 dated the 10th
 June, 1965. [Placed in Liberary. See No. LT-4923[65].
- (3) The Defence of India (Fourth Amendment) Rules, 1965, published in Notification No. G.S.R. 1350 dated the 10th September, 1965. [Placed in Library. See No. LT-4924|65].

SUMMARY OF RECOMMENDATIONS OF THE NARMADA WATER RESOURCES DEVELOPMENT COMMITTEE

The Minister of Irrigation and Power (Dr. K. L. Rao): I beg to lay on the Table a summary of Recommendations of the Narmada Water Resources Development Committee (Khosla Committee). [Placed in Library. See No. LT-4925[65].

Copies of the fu'l report are also placed in the Parliament Library.

Annual Report of the National Seeds Comporation Limited, New Delhi

The Deputy Minister in the Minister of Ford and Agriculture (Shri Shahnawaz Khan): I beg to lay on the Table a copy of Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1963-64, along with the Audited Accounts and the comments of the Commercial and the comments of the the comments of th

[Shri Shahnawaz Khan]

tion 619A of the Companies Act, 1956. [Placed in Library. See No. LT-4926|651.

11.36 hrs.

ESTIMATES COMMITTEE MINUTES

Shri A. C. Guha (Barasat): I beg to lay on the Table a copy of the Statement showing the reply to the recommendation noted in Chapter V of the Fifty-seventh Report of the Estimates Committee (Third Lok Sabha) which was not furnished by Government in time for inclusion in the report; and a copy each of the Minutes of Sittings of the Estima es Committee relating to the following Reports:

- (i) Sixty-seventh to Seventieth Reports on the Ministry of Transport—Calcutta Haldia, Madras. Vishakhapatnam, Tuticorin and Paradeep Port.
- (ii) Seventy-second Report on the Ministry of Rehabilitation—Dandakaranya Project.
- (iii) Seventy-sixth Report on the Ministry of Food and Agriculture (Department of Agriculture)—Indian Agricultural Research Institute, New Delhi.
- (iv) Seventy-ninth Report on the Ministry of Food and Agriculture (Department of Agriculture)—Central Potato Research Institute, Simla.
- (v) Eightieth Report on the Ministry of Food and Agriculture (Department of Agriculture)—Indian Grassland and Fodder Research Institute Jhansi and Soil Conservation Research, Demons'ration and Training Centres.
- (vi) Eighty-first Report on the Mnistry of Food and Agriculture (Department of Agriculture)—National Dairy Research Institute, Karnal and

Indian Veterinary Research Institute, Izatnagar.

11.37 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS SEVENTY-FIRST REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Seventyfirst Report of the Committee on Private Members' Bills and Resolutions.

11.371 hrs.

ESTIMATES COMMITTEE-contd.

EIGHTY-SIXTH REPORT

Shri A. C. Guha: I beg to present the Eighty-sixth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Fifty-third Report of the Estimates Committee on the Ministry of Finance erstwhile Department of Revenue and Company Law (Company Law Division).

11.38 hrs.

JUDGES (INQUIRY) BILL-contd.

Mr. Spraker: We take up the Judges (Inquiry) Bill. Shri A. S. Alva was on his less but Government wants to bring a motion for reference to Select Committee.

Shri Hari Vishnu Kamath (Hoshangabed): For once they have done the right thing.

The Deputy Minister in the Ministry of I aw (Shri Jaganatha Rao): I beg to move

"That the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the address by Parliament to the President be referred to a Joint

Committee of the Houses consisting of 30 members; 20 from this House namely Shri S. V. Krishnamoorthy Rao; Shri N. C. Chaterjee; Shri Sachindra Chaudhuri; Shri Homi F. Daii: Shri R. G. Dubey: Shri Hari Vishnu Kamath; Shri Harekrushna Mehatab: Shri Shankar ao Shantaram More, Shri Gulzarilal Nanda, Shri Ghanshyamlal Oza; Shri Tika Ram Paliwa'; Shri Raghunath Singh; Shri Shivram Rango Rane; Shri N. G. Ranga; Shri Sham Lal Saraf; Dr. L. M. Singhvi; Shrimati Tarkeshwari Sinha; Shri U. M. Trivedi; Shri T. Abdul Wahid, and Shri Jaganatha Rao and 10 from Rajya Sabha;

Judges

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee:

that the Committee shall make a report to this House by the 28th February, 1966;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Raiva Sabha that Raiva Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajva Sabha to the Joint Committee."

Shri Hari Vichnu Kamath: Sir, may I congratulate the Government on their wise and correct decision on this matter?

Shri Jaganatha Rao: Government is always responsive.

Mr Speaker: May I put this motion to the vote of the House? All the Members wanted it.

श्री बाल्मं की (खुरजा): ग्राप्टाक्ष महोदय, एक शब्द मैं कहना चाहना हूं। हां, कल नक नो केवल प्रवर समिनि की बात थी, भाजफिर यह संयुक्त त की बात एक दम कैसे पैदा हो गयी ?

स्रध्यक्ष महोदय : मेम्बरों ने चाहा प्रीर थहें। बात कहीं, स्त्रीर उसी के मुताबिक गथनेमेट न मान लिया । सब क्या कहन की जरूरत है ।

Shri Shree Narayan Das (Darbhanga): When it is going to be referred to the Select Committee. hon. Members shou d be given an opportunity to express their views on the Bill for the benefit of the Select Committee.

Shri A. S. Alva (Mangalore): We may be allowed to speak on the Bill so that our views may be taken into account by the Select Committee.

Mr. Speaker: I will give some time. Now, there is no scope for discussion. The hon. Members wanted it and it was concided.

Mo ion moved:

"That the Bill to regulate the procedure or the invest:gation and proof of the misbehaviour or incapacity of a Judge or the Supreme Court or of a High Court and for the presentation of an ..ddress by Parliament to the President be referred to a Joint Committee of the Houses consisting of 30 members: 20 from this House, namely Shri S V. Krishnamoorthy Rao; Shri N. C. Chatterjee; Shri Sachindra Chaudhuri; Shri Homi F. Daj; Shri R. G. Dubey; Shri Hari Vishnu Kamath; Shri Harekrushna Mehtab; Shri Shankarrao Shantaram Shri Gulzarial Nanda; Shri Ghanshamlal Oza; Shri Tika Pa'iwal; Shri Raghunath Singh; Shri Shivram Rango Rane; Shri N. G. Ranga; Shri Sham Lai Saraf; Dr. L. M. Singhvi; Shrimati Tarkeshwar Sinha; Shri U. M. Trivedi; Shri T. Abdul Wahid and Shri Jaganatha Rao and 10 from Raiva Sabha:

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the

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[Mr. Speaker]

total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 28th February, 1966;

that in other respects the Rules of Procedure of this House relating to Par.iamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Raiya Sabha that Raiya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Raiya Sabha to the Joint Committee."

Shri A. S. Alva: Mr. Speaker, Sir, yesterday I was mentioning that the Bill which has now been brought forward is violative of the Constitution not on'y in letter but also in spirit. Because, under article 124(5). what has been contemplated is that Parliament can make laws so as to regulate how the address has to be presented to the President and the mode of enquiry. But as far as this Bill is concerned, it takes a different turn altogether. As a matter of fact, under article 124(4) it is for the Parliament to say whether a part cular allegation of misbehaviour or incapacity is proved. It is not for any outside agency or a court. So, as for this Bill, there are lots of inconsistencies in relation to that particular article itself.

As I said yesterday, as far as clause 3 is concerned, it says that only the President can make a reference to the tribunal and he must appoint this tribunal. That means to say, nobody can move a resolution in this House or in the other House to say that a has to be removed. If the judge Government thinks that it is no' necessary that an address has to be presented, the only thing they have to do is to see that the President does not make a reference. to sav the rights of Parliament itself are curtailed.

What the Bill provides is, after the tribunal is formed-even about that I shall submit a few objections-the tribunal goes into the matter just like a court, with the powers contained in the Civil Procedure Code and gives a finding. Some charges are framed and they give the findings on these charges with a statement if necessary. They are not bound to give all the reasons; they can simply say that the charges are proved or not proved. Then these are sent to the President and the President lays them on the Table of the House. Let us consider one aspect. The Bill says that the tribunal should consist of Supreme Court judges, who had acted as such or who are sitting judges of the Supreme Court. Let us take an instance. Suppose-God forbid,-there is a charge against one judge that he is mentally incapacitated and this tribunal finds that it is so, and afterwards that finding is placed on the Table of the House. The House has no other material to come to a conclusion except that finding, but the House does not accept that finding and says, "We are not going to pass the motion by a majority of the House or by two-thirds the total strength present and voting." Suppose this House or the the other House says like that and does not pass such a resolution. Then the judge is not removed. That judge continues to serve a'ong with the other members of the tribunal, if they are sitting members of the Supreme Court, and then he must decide cases along with them. What will be the position of that judge? These are some aspects which the Select Committee, I am sure, will have to consider seriously.

Then I come to another aspect. This Bill takes away practically the entire responsibility of finding by this House the inconncity or misbehaviour of a judge. There are no intricate questions of law or of fact of involved in an enquiry nature. The Constitution itself provides two definite grounds and they are really very simple

grounds. One is the proved misbehaviour and the other is incapacity. For that, is it necessary that the tribunal must go into the matter with all the evidence and so on? What is the position of the tribunal? When a tribunal is there, it gives a finding, That is to say, this House will be sitting as an appellate authority over those findings. Is it a desirable thing? They can come to a different conclusion; they need not agree with the finding. Is it proper that House should sit as an appellate authority over the Supreme Court and should we permit the Supreme Court judges to give a verdict which may not be binding or which may not be accepted by this House? I submit that the Supreme Court certainly deserves our highest admiration and our respect, and they should not be placed in that position. As I said, under clause 5, it is clearly stated that this tribunal is only for assisting the House in respect of the procedure. The tribunal must be constituted by House and for a specific purpose. It is not as though every day or very often we will come across cases for the removal of judges. I am sure as far as we are concerned, the Supreme Court judges or the high court judges held by us in very high regard and it may be a very rare thing when cases of this kind may come up or allegations of this kind may be made. We must, therefore, take all the precautions, and for this very purpose, the Constitution-makers have clearly stated that it must be the duty Parliament to find out whether they could remove a judge and that should not be questioned by anyone. Otherwise, the position will become anomalous.

Therefore, my submission is that the Select Committee should take into account whether this Bill does not go beyond the scope of article 124(5) and whether it is necessary that a tribunal of this type should be constituted. After all, if it is necessary, Parliament itself may constitute a committee of emment people which may consist of either jurists or non-jurists. We can

always find in this country such eminent people to constitute a tribunal or committee for that purpose, people of international repute and of unquestionable character. They can always say whether a judge has misbehaved or is incapacitated; in the latter case they can always take the decision of a Medical Board or team of doctors.

I am sure that for the reasons stated by me the Select Committee will whittle down or strike down a lot of unnecessary things here and that a simple procedure will be adopted whereby the tribunal would be placed under the charge of Parliament and it must be under their purisdiction. I finally submit that this Bill requires a lot of pruning.

श्री श्रीनारायण बास: ग्रध्यक्ष महोदय, यह जजेज एनक्वायरी विल जो धव मंयक्त प्रवर समिति को सौपा जाने वाला है. एक मौलिक प्रश्न उपस्थित करना है । जैसा कि हमारे माननीय सदस्य ने मझ से पहले कहा है, हमारे संविधान ने इस पालियामेंट को इस मामले में इनीणिएटिव लेने का ग्रधिकार दिया है, लेकिन इस बिल के पास हो जाने के बाद वह श्रधिकार सरकार केहाव में चला जाएगा । इस बिल द्वारा यह प्रधिकार प्रेमीडेंट के हाथ में दिया जा रहा है, जिसका धर्ष है कि यह प्रधिकार सरकार को सौंपा जा रहा है। सरकार को जब मालम होगा कि किसी जज विशेष ने कोई ऐसा काम किया है जिसे मिसबिहेवियर कह सकते है, या कोई जज ऐसा हो गया है कि वह काम नहीं कर सकता. तो उस के सम्बन्ध में कार्रवाई करने का ग्रधिकार सरकार को भीर सरकार केद्वाराप्रैसीडेंट को होगा। जैसा धाभी हमारे माननीय सदस्य ने कहा कि इस के द्वारा पालियामेन्ट में जो यह प्रधि-कार दिया गया द्या वह पालियामेंट का ग्राध-कार एक तरह से छीना जा रहा है।

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दूसरी बात मैं यह कहना चाहंगा कि ग्रगर संविधान की जो 124 धारा है उसमें किसी जज को मिसबिहेबियर या ग्रयोग्यता के लिए हटाने का जो विधान किया गया है वह ऐसा सख्त विधान है जिसमें किसी जज को हटाने के लिए जो एड्रेस ब्रेसीडेन्ट के सामने उपस्थित किया जायगा उसके लिए प्रत्येक सदन की समस्त संख्या के बहुमत के द्वारा तथा उपस्थित भीर मतदान करने वाले सदस्यों में से कम से कम दो तिहाई के बहमत द्वारा उस के समर्थन करने की भावश्यकता पहती है। इस का तात्पर्य यह या कि कोई ऐसा काम साधा-रण बहुमत से नहीं पास किया जाय। तात्पर्य इस का यह भी वा कि जो कार्यवाही हो वह यह कार्यवाही सदन में ही उठाई जाये धीर सदन इस बात का निर्णय कर लिया करे। जो 124 की उप-धारा 5 है उस के जरिए पालियामेन्ट को भ्रधिकार दिया गया है कि वह इस बात की जांच के लिए तरीका या नियम निर्धारण कर सकती है लेकिन इस का तात्पर्य यह नहीं है कि प्रेसीडेन्ट इस का निर्धारण किया करे। इस बिल के द्वारा प्रेसीडेन्ट को जो मधिकार देने जा रहे हैं मैं समझता हं कि यह संविधान के खिलाफ़ बात होने जा रही है। इसलिए मैं समझता ह कि इस बिल में ऐसा संशोधम किया जाना चाहिये. कि जब यह प्रश्न कभी धाये, धगर सरकार के सामने भ्राए तो सरकार का भी इस सदन के सामने उपस्थित होना चाहिए भ्रावण्यक कार्यवाही के लिए या किसी मान-नीय सदस्य को इस बात की खबर मिले कि ऐसा कोई जज है जिसने कोई मिसकिहेवियर किया है या कोई ऐसा जज है जो धपना कर्तव्य पालन स्वास्थ्य ठीक न रहने की वजह से या किसी भन्य कारण से ठीक से नहीं करता है तो उस का सदन में सबाल उठाया जाय तो मैं समजात है कि सबमुद में संविधान का पालन ठीक तरीक से नहीं हो सकेरा। लेकिन इस बिल में जिस तरीके से धाराएं दी गई है उन से यह प्रधिकार लिया जा रहा है । में समझता

हं कि प्रवर समिति इस बात पर गम्भीरता-. पुर्वक विचार करेगी । इस बात के इनि– शियेटिव लेने का ग्रधिकार जो इस संविधान के जरिए इस सदन को मिला हुन्ना है वह उस भ्रधिकार के श्रक्षुण्ण बनाए रखने का निश्चय करेगी । इस सदन को यह प्रधिकार होना ही चाहिए कि जब कोई ऐसा ग्रवसर ग्राये तो वह एक विशेष दिव्यनल इस काम को करने के लिए नियक्त कर सके ताकि वह उसके प्रकाश में उपयुक्त निर्णय कर सके भीर यह ठीक ही होगा कि कोई भी जज विना समुचित प्रमाण के भ्रपने कर्त्तथ्य पद से हटाया न जाए और इसके लिए सदन एक विशेष ट्रिक्यूनल द्वारा इस बात को जांच करा सकता है। इस बात का संरक्षण इस संविधान में दिया गया है कि इस रियोर्ट के चाने के बाद भी सदन में जब इस निर्णय के पक्ष में सदन का बहमत होगा धीर जो सदस्य उप-स्थिति रहेंगे उन के दो तिहाई का समर्थन मिलेगा तभी कोई जज हटाया जा सकता है ।

इतना कहने के बाद प्रव मैं कुछ सुझाव बिल की धाराघों के सम्बन्ध में देना चाहता हूं। मैं समझता हूं कि जो सब से पहली वात देखनी है वह इस बिल के नाम के बारे में है। दी जजड़ (इन्क्वायरी) बिल यह नाम इस विधेयक का ठीक नहीं है बिल्क इस का नाम दी जजैंड (रिमूबल फाम प्राफिस) इन्क्वा— यरी बिल होना चाहिए। दी जजैंड इन्क्वा— यरी) बिल से कोई साफ गान प्रकट नहीं होते हैं। किसी भी विधेयक का नाम ऐसा होना चाहिए कि उस के नाम से ही यह प्रकट हो जाय कि इस बिल में क्या है। इसलिए मैं यह सुझाव देता हूं कि इस का नाम दी जजैंज (रिमूदल फोम ग्राफिस) इन्क्वा— यरी) बिल रखना चाहिए।

दूसरी बात मैं इस सम्बन्ध में जो कहना चाहूगा वह यह है कि न तो संविधान में फ्रौर न ही जहां तक मुझे मानूम है हमारे किसी

कानन में मिसबिहेवियर की परिभाषा दी गई है। मिसिबिहेवियर क्या है यह एक ऐसी महत्वपूर्ण बात है जो कि साफ़ तौर पर डिफ़ा-इन होनी चाहिए । ऐसे महत्वपूर्ण मामले में जो हमारे जजैज से सम्बंध रखने वाला है इस मिसबिहेवियर की प्रेसाईस डिफीनीशन होनी बहुत जरूरी है। संविधान में घगर नहीं की गई तो वह इस बिल में की जाय ताकि जो दिव्यनल नियक्त किया जायगा उस दिन्यनल के सामने यह स्पष्ट मा जाये कि सदन ने जो यह बिल पास किया है उसमें मिसबिहेवियर का तात्पर्य क्या था? इसलिए में समझता ह कि मिसबिहेवियर की परिभाषा भी स्पष्ट शब्दों में हो जानी चाहिए ताकि इस बात में किसी तरीक़े की शक की गंजाइशन रहे।

तीसरी बात मैं यह कहना चाहगा जैसा कि माननीय सदस्यों ने कहा है कि यह जो स्पेशल दिब्यनल बनाया जायगा वह हाई-कोर्ट के जर्जज के माचरण या मायोग्यता की जांच के लिए या सुप्रीम कोर्ट की जज की जिसमें हमारे सपीम कोर्ट के चीफ जस्टिस भी शामिल होंगे इस बात की जांच के लिए बनाया जायगा यह जो तीसरा क्लाज उप-क्लाज 2 से जोड दिया गया है मैं समझता है कि यह इनक्यायरी को बिल्कल निष्पक्ष या ग्रन्छ। नहीं बनायेगा । ग्रव जहां तक कि हाईकोर्ट के जब के सम्बन्ध में जांच करने की बात है उसमें ग्रगर सुप्रीम कोर्ट के जल रखे जायें तो कुछ हानि नहीं है । लेकिन जब किसी सूर्पाम 🔭 टंके जंज या सप्रीम कोर्ट के चीफ जस्टिस के सम्बन्ध में जांच करनी पड़े तो उसमें सुप्रीम कोर्ट के जज रखना मैं उचित बात नहीं समझता है। यह बिल ऐसा है जिसकी कभी किसी खास समय में उसकी उपयोगिता हो सकती है। मैं तो ऐसा सोचता हूं कि हमारी सरकार जजों की नियक्ति करते समय ही इस बात की प्रत्येक साबधानी बरतेगी झोर ध्यान रखेगी कभी हमें घपने देश में इस बिल का उपयोग करने का ग्रवसर पेक नहीं भाये। जज चाहे वह हार्र कोर्ट के हों धयवा मुप्रीम कोर्ट के हों वे

ऐसे कैलीवर के होने चाहिए, वे ऐसे ईमानदार, सच्चे ब्रांर कर्तव्यनिष्ठ होने चाहिए जिनके कि विषय में कभी किसी तरीके का एक करने की गंजाइश ही पैदान होने पावे। लेकिन जब कभी ऐसा मौका पेश श्राये तो मैं समझता ह कि चाहेबह सुप्रीम कोर्ट के चीफ़ जस्टिस हो या सप्रीम कोर्ट के जज की जांच होनी हों उस में सुप्रीम कोर्ट के रिटायर्ड जजीज या सुप्रीम कोर्टके एक्टिंग जीज उस स्पेशल ट्रिय्युनल में रखना यह उचित नहीं होगा। यह बिल्कुल पालियामेन्ट के हाथ में छोडना चाहिये कि जब जरूरत पड़े वह कोई ऐसा दिव्यनल बनाये जिसमें घच्छे से घच्छे जरि-स्टस हों, देश के प्रतिष्टित लोग हों, कानुन के विशेष जानने वासे हो तो घच्छा है, कानुन के जानने वासे न भी हों तो कोई बात नहीं लेकिन वह घगर ईमानदार हो तो मैं समझता हुं कि उनको इसमें रक्खें। इसलिए यह जो स्पेशल दिब्युनल कांस्टीच्यट करने का प्रधि-कार प्रेसीडेन्ट को इस बिल के जरिए दिया जा रहा है मैं चाहंगा कि उसे नियक्त करने का प्रधिकार संसद को विया जाय। जब भी कोई ऐसा दिःयुनल नियक्त हो तो उसको संसद के सामने घाना चाहिये। संसद के जरिए इस का निर्माण होना चाहिए। इसमें ऐसे लोगों को रखना चाहिए जो कि दरग्रसल में इस महत्वपूर्ण काम को करने के लिए ईमानदारी घीर सच्चाई के साथ काम कर सकते हैं

एक बात मैं यह कहना चाहता हूं कि यह जो द्रिब्यूनल होगा इसमें कम से कम मेम्बर कितने होंगे.

भी हुकम च द कछबःµ (देवास)ः प्रध्यक्ष महोदयः मेरा एक ध्यवस्था का प्रश्च है धीर वह यह कि हाउस में कौरम तही है।

ग्रम्थक महोदय : ग्रन कोरम हो गया है । श्री श्रीनारायण दास ग्रपनी स्पीच ग्रन जारी रखें।

श्री भीनार यण दस मैं कह रहायाकि यह जो ट्रिय्नुनल होगा उसमें कम से कम मेम्बर कितने होंगे इसमें इसका जिक [श्री श्रीनारायण दास]

किया गया है लेकिन में समझता हूं कि इस बात का भी जिक इसमें धाना चाहिए कि धिंधक से प्रधिक कितने होंगे ? कभी कभी ऐसा होता है कि जरूरत से भी ज्यादा सदस्य रख दिये जाते हैं इसलिए कानून में इस बात का निर्धारण होना चाहिए कि प्रधिक से प्रधिक ईसमें कितने सदस्य हों।

इस बिल में एक मैडिकल बोर्ड की भी व्यवस्था की गई है। कई माननीय सदस्यों ने कल कहा था कि मैडिकल बोर्ड की क्या धावण्यकता है? खास कर हमारे माननीय सदस्य श्री उ० मू० त्रिवेदी ने तो इस तरह के मैडिकल बोर्ड का मखौल उड़ाया था लेकिन मैं समझता हं कि ध्रयर कोई बज फिजीकल इनकैपेसिटी या मेंटल इनकैपेसिटी की वजह से भ्रपने काम को नहीं कर सकता भौर उसको जब हटाने की बात होगी तो हाक्टरी जांच से होगी।हमारी और उनकी जांच से यह काम नहीं होने वाला है इसलिए अच्छे से धच्छे डाक्टर की नियुक्ति इस में ोनी चाहिए। इस तरह का मैडिकल बोर्ड होना बहुत जरूरी है।

इसी डिसकक्षन के दौरान में, कल मान— नीय सदस्य, श्री तिबेदी ने यह भी कहा कि जजों को डालियां पापड़ श्रीर न जाने क्या क्या दिया जाता है। उन के भाषण से यह मालूम होता है कि हमारे जज श्रपना काम करने में बहुत छोटी छोटी बातों से प्रभावित होते हैं. मैं समझता हूं कि ग्रभी तक हमारे देश में न्ययालयों का जो रिकार्ड है. वह इतना ऊंचा है, जितना किसी भी देश में नहीं है। हमारे देश के न्यायाधीशां ने श्रपने निर्णय देने में श्रपनी निष्पक्षता का बहुत भच्छा सबूत त्या है। इसलिए मैं समझता हूं कि इस बिल पर विचार करते हुए हमें यह नहीं सोचना चाहिए कि हमारे न्यायाधीश्र बहुत ऊंचे स्तर के नहीं हैं। 12 hrs

ध्रम्यक महोदय: सिलेक्ट कमेटी में यह बिल जाने के बाद हाउस में क्लाजिज पर बहस हो सकेगी। इसलिए इस वक्त इतनी तफसील में जाने की क्या जरूरत है ?

श्री श्रीनार।यण वासः सिलेक्ट कमेटी इसीलिए बैठती है कि वह क्लाखिज पर विचार करें। मैं ग्रामी ख़त्म कर देता हूं।

मैं यह भी कहना चाहता हूं कि जब इस प्रकार के उच्च ट्रिब्यूनल का निर्णय इस सदन में म्राये मौर वह निर्णय इस सदन के बहुमत तथा उपस्थित सदस्यों के दो— तिहाई बहुमत से पास न हो सके, तो वह बहुत भच्छी बात नहीं होगी। इसलिए इस बिल में ऐसी गुंजाइम होनी चाहिए कि संविधान की भावश्यकता की पूर्ति भी हो जाए भौर साथ ही यह सदन बड़े भच्छे भच्छे भादिमयों से बने हुए ट्रिब्यूनल के निर्णय की भी उपेक्षा न कर सकें। इस बात का कोई जिक इस बिल में रहना चाहिए।

माननीय उपमंत्री ने इस बिल को सिलेक्ट कमेटी में भेजने के लिए जो प्रस्ताव रखा है, इन शब्दों के साथ मैं उस भा समर्थन करता है।

Shri Himatsingka (Godda): Speaker, Sir, a lot of discussion has taken place on this Bill which has become necessary in order to meet the provisions laid down in article 124(5). The genesis of this Bill has been very ably explained by Dr. Singhvi yesterday. He has explained why this Bill became necessary, and in that connection he stated that one of the judges of the Supreme Court who had lost mental control and who could not follow anything would not resign in spite of requests and therefore it became necessary to lay down the procedure which could be followed and observed in taking steps in accordance with article 124(4).

Sir, some of the hon, Members who spoke vesterday, rather disparagingly referred to the judiciary. I feel, Sir, the judiciary of this country is one which we can be very well proud of. They have maintained a very high standard. It may be that there may be very rare exceptions here there, but otherwise the judiciary of this country has been behaving very well and the judges have shown excellent character and exemplary beha-

The hon. Member, Shri Mukerjee, always brings forward, by way of criticism, the appointment of a particular judge of the Calcutta High Court. I do not know what justification he has in doing that. Simply because a gentleman who was appointed as a was in politics before that does not take away his qualifications if he was otherwise qualified to be appointed as a judge. In fact, the judge in question has been doing very excellent work. He is one of the best judges that we have in the Calcutta High Court, and it is not very proper off and on to criticise a particular judge without the judge being given an opportunity to meet the allegation.

A criticism that was put forward by the hon. Member, Shri Trivedi, that judges are appointed, rather, in a light-hearted manner and proper steps are not taken.

हकम चन्द ग्र**टयक्ष महोदय, मे**रा व्यवस्था का सवाल है। हाउस में कौरम नहीं है।

Mr. Speaker: The hon. Member may resume his seat. The question quorum has been raised. The Bell is being rung.

I find there is quorum now. The hon, Member, Shri Himatsingka, may continue his speech.

Shri Himatsingka: As you know, Sir. the salary that is now being paid to judges is Rs. 3500, and with the deductions at the present rate of income-tax and other deductions they are left with a very little sum. As a result, good practising lawyers, lawyers who have good practice, are generally not willing to accept judgeship. That is why there is the danger that gradually the quality will be deteriorating. Therefore, one point which should be considered by the Government is whether or not they should give more thought to the question of raising the salary of judges so that better class of lawyers who have good practice may be attracted and they may not find an opportunity or an occasion to decline an offer when it is made.

Another criticism that has been made is that it would be taking away the powers of Parliament. I have not been able to follow how the powers of Parliament is going to be taken Even when the Special Tribunal will have made its report, the report will be placed before the House and unless the House decides in accordance with the provisions of article 124(4) no action can be taken. As a matter of fact the whole idea of the Constitution is that it should be that the judges cannot be touched, they cannot be removed and no action can be taken unless it is a very grave matter of misbehaviour or a judge is incapable of acting as a judge. Therefore, any provision that stands in the way of any action being taken against a judge is welcome and there should be no objection to any provision that protects the office of the judge.

Therefore, the Bill merely provides what the procedure should be to enable Parliament to take action under article 124(4). After the report is available to the hon. Members of Parliament, it will be easier for them to a conclusion whether or not to support any Address that may be moved by any hon. Member or a group of Members in connection with a particular judge. I, therefore, feel that 'he Bill lays down a certain important procedure which should be observed, and in order that better class of people may be attracted, I also feel that the pension that is payable to a judge should

[Shri Himatsingka]

Judges

also be raised so that they may have to look to any other work after they retire. One hon. Member said that judges after retirement about in the corridors of the Secreta-The judges have to live even after retirement. If they are not able to save anything, they are compelled to seek some other appointment. therefore, feel that the pension and other emoluments of the judges should be made such that they may live comretirement. fortably even after these suggestions are taken into consideration, I feel that the high standard of the judiciary will be maintained.

Dr. M. S. Aney (Nagpur): First I think it is my duty to congratulate the hon. Minister who moved the Bill for having practically accepted in principle the amendment moved by Shri Kamath for reference of the Bill to a Select or Joint Committee. Therefore, much of the points that I wanted to refer to about the Bill need not be said now. There are, however, one or two points on which I would like to stress.

This Bill relates to the removal of Judges from office. A Bill of that importance was brought here by the hon. Law Minister with a view to getting it passed at one and the same sitting. The Bill was introduced and immediately the consideration motion was moved. I thought that as we were dealing with a very important question we should not do it in a light-hearted way.

If anybody reads the Constitution he will find that the sovereignty of India is practically vested in three major institutions which the Constitution has created; one of them is President, another is Parliament and the third is the Supreme Court. I do not want to go into relevant sections to explain how the relations between these three bodies are maintained. Article 141 says that the law declared by the

Supreme Court shall be binding on all courts within the territory of India. Similarly, article 142 refers to the enforcement of decrees and orders Supreme Court. Similarly, President has ultimate power. The sovereignty of Parliament is an undoubted fact. When you are dealing with one of the three institutions on which the sovereignty of India is vested and you are drafting a Bill dealing with one institution you must see to it that the Bill is drafted in such a way that all the implications of the provisions are considered by the whole country. As sovereignty is vested specially in these three institutions, if any fundamental change is sought to be made as regards one of these institutions, it is very necessary that the opinion of the country is obtained on the Bill before it becomes law. Therefore, it would have been better if we had accepted a motion for circulating the Bill for obtaining public opinion, as originally proposed. However, as the hon, Minister has agreed to refer it to a Select Committee, I shall not say anything further on that point. Having heard the arguments he perhaps thought that there is a good deal of feeling in favour of its reference to Select Committee.

Article 124(4) lays down certain rules for the removal of a judge of a Supreme Court. It says:

"A Judge of the Supreme Court shall not be removed from his office except by an order of the President passed after an address by each House of Parliament supported by a majority of the total membership of that House and by a majority of not less than two-thirds of the members of that House present and voting has been presented to the President in the same session for such removal on the ground of proved misbehaviour or incapacity."

It means that so far as the removal of a Supreme Court Judge is concerned, the other two sovereigns have to come into the picture. At the same time, sub-clause (4) says:

"Parliament may by law regulate the procedure for the presentation of an address and for the investigation and proof of the misbehaviour or incapacity of a Judge under clause (4)."

While referring to this clause, one hon. Member suggested that word "impartiality" should also be added. I think it is better that no reference is made to impartiality. The very fact of appointment to the Supreme Court as Judge presupposes that he is impartial and has outstanding qualities. So, it is better that we make no comment about character and impartiality. In my opinion, the two words mentioned there, namely, 'misbehaviour' and 'incapacity' are sufficient for considering the question of removal of a Judge from office. There is no need to adding more disqualifications like 'impartiality'. That would open up the record of his whole service, whether he has been partial or impartial.

There is one more point. Some members feel that by means of the mechanism of the appointment of a Special Tribunal the powers of this are being taken away. I do not think it is correct. In a way, you can say that power is diluted. Yet, the House will have to consider the findings of the Special Tribunal. I think we have to look at it from a somewhat different point of view. We are providing for a Special Tribunal consisting of eminent persons to go into the conduct of Judges. In view of that the report of the Special Tribunal will make proper material for the members of the House who are more or less lay men. Parliament is a supreme body. doubt and Parliament collectively has the right to do anything. But Parliament consists of people like myself who are very ill read and others very well read. When a collective body like that has to consider a question like that it should have before it material properly shifted. Otherwise, it will not be in a position to take fair

and impartial decisions. So, the Tribunal should have persons of eminence and their report should be considered by Parliament.

Regarding the qualifications of the members of the Tribunal etc., they will be considered by the Select Committee in detail. When a Bill of this importance goes to the Select Committee, it should receive proper consideration. In the meanwhile, if possible, opinions on the Bill should be invited from all those who are competent to give opinion on this question.

With these remarks. I once again congratulate and express my gratitude to the hon. Minister for having accepted the suggestion for reference of the Bill to the Select Committee. I support the substitute motion.

श्री हुकम चन्य कछकायः भ्रध्यक्ष महोदयः सदन में गणपूर्तीनही है।

Mr. Speaker: The bell is being rung . . . Now there is quorum. Shri Kakkar.

Shri Gauri Shankar Kakkar (Fatchpur): Mr. Speaker, Sir. at the very outset I would say that I am very glad that the Minister, who has now conceded the Bill being sent to the Joint Committee, has reacted favourably to that. But I fail to understand as to what is the necessity for bringing forward any Bill of this sort which impliedly casts a sort of aspersion on the highest judiciary and, if I may be allowed to say so, even casts aspersion on the President of the Indian Union.

Sir, in accordance with the provisions of this Bill certain powers have been given to the President, namely,—

"If the President, on receipt of a report or otherwise, is of opinion that there are good grounds for making an investigation into the misbehaviour or incapacity of a Judge, he may constitute a Special Tribunal for the purpose of making such an investigation and forward the ground of such investigation to the Special Tribunal." [Shri Gauri Shankar Kakkar]

After this Tribunal has made the inquiry and has given its finding, that has to come before this House. Now, in accordance with the provision of article 121 of the Constitution, if the requisite majority is not favourable to the finding of the Special Tribunal, it will mean that the action taken by the President and the channel that has been evoked through the President is being overthrown by the House and it will indirectly mean casting an asper-

भी हुकम चन्द कछवाय: घ्रध्यक्ष महोदय, सदन में गणपूर्ती नहीं है।

sion on the President also.

Mr. Speaker: The bell is being rung . . Now there is quorum.

Shri Gauri Shankar Kakkar: I was submitting, Sir, that there was absolutely no necessity for bringing forward such kind of a Bill before the House. It has been provided in article 124(5) that Parliament may by law regulate the procedure for the presentation of an address and for the investigation and proof of the misbehaviour or incapacity of a Judge under clause (4). In accordance with the mandattory provisions of the Constitutionarticles 121 and 124-the proper forum for all these investigations into misbehaviour or incapacity of a judge has exclusively been laid down as the Parliament. If there is any attempt to deprive that forum by evoking any sort of special tribunal for censuring or investigating into the misbehaviour or incapacity of a judge, it would be a very serious aspersion.

There is no denying the fact that the judiciary is the proper custodian of the democratic set-up of the country. If you are going to create any sort of tribunal for the purpose of inquiring into the misbehaviour or incapacity of a judge, it would mean creating a sort of court or tribunal above the Supreme Court. In accordance with the provisions of the Constitution it is only the Parliament which is empowered to bring a motion and

after that motion has been discussed, a representation is to be made to the President. Clause (5) of article 124 only provides for those rules and regulations for presenting that representation. So, Parliament is the proper forum.

My objection first is to the name of this Bill, namely Judges (Inquiry) Bill. This is a very wrong nomenclature given to this Bill. It would have been proper if the Bill were to be given the name in accordance with clause (5) of article 124 which says:—

"Parliament may by law regulate the procedure for the presentation of an address and for the investigation and proof of the misbehaviour or incapacity of a Judge under clause (4)."

Mr. Speaker: The long Title is there.

Shri Gauri Shankar Kakkar: Then, in sub-clause (2) of clause 3 of this Bill it has been provided, namely,—

"The Special Tribunal shall consist of such number of members, being not less than three in number, as the President may think fit to appoint from among persons who are or have been Judges of the Supreme Court".

As an amendment says, there are other persons who are able but who have not been judges of the Supreme Court. Therefore, this scope should not have been limited.

Then, my next objection is that the functions and privileges which were exclusively given to Parliament are being diverted to the President by this particular measure of legislation, After the motion it is the Parliament which can come forward to create any sort of special tribunal or committee which may go into it. It can be in camera—because it is a very delicate affair—so as not to publicise the proceedings

of such special tribunal to censure the conduct of a judge. I would have been glad if the Cabinet came forward with a piece of legislation to regulate and control the conduct of Ministers in this country. I wish to say that if there had been any attempt to regulate and control the executive powers vested in Ministers, it would have been a very happy chapter in the history of this Parliament; but any attempt to regulate and control the activities of the judiciary would be suicidal.

I am very glad that it is going to the Joint Committee. My only suggestion is that it would be better if the Joint Committee takes into consideration this and gives its opinion that it would not be proper to bring forward any specific Bill for this purpose and that it should be contined to what has been given in article 124.

Mr. Speaker: What is to be done? The Constitution requires that there ought to be a Bill for the purpose and the hon. Member says that there ought not to be any.

Shri Gauri Shankar Kakkar: It does provide. But who has the authority? Parliament has the authority. Parliament is legislating this Bill. The personnel of the tribunal are to be nominated by Parliament and not by the President.

Shri C. K. Bhattacharyya (Raiganj): Mr. Speaker, Sir, this Bill proceeds on a very delicate ground. In fact, since the British system of judiciary was established in this land, I do not know whether an Act like this has been legislated before. This is the first time that a legislation is proposed to be enacted to inquire into the conduct of the judges. As such, we ought to proceed very carefully and very cautiously.

Sir, when I look to the constitutional provisions on which this Bill is based, that is, Article 124, at times I feel that the Constitution has almost tried to provide that such an inquiry could not be held because sub-Section 2(b) provides that a judge may be removed from his office in the manner provided in clause (4). But when the procedure is indicated in clause (4), the entire bias of the procedure is such that it makes it difficult for such an inquiry to be held. The substantive provision says that a judge may be removed but when the procedure is indicated in clause (4), it does not say that a judge may be removed. There, it completely changes the bias of the provision to the negative side that "a judge shall not be removed."

12.32 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

श्री हुकम चन्द कछवाय: मेरा व्यवस्था का सवाल है। हाउस में गणपूर्ती नहीं है।

श्री कोकीम श्राल्बा (मंगलीर): इमर-जेंसी के बक्त में भ्राप को यह भ्राबजेक्शन नहीं साना चाहिए।

Mr. Deputy-Speaker: The bell is being rung...There is quorum now. The hon. Member may continue his speech.

Shri C. K. Bhattacharyya: As I was saying, if you look to the provision contained in sub-section 4 it is decidedly negative that a judge of the Supreme Court shall not be removed. Then, it proceeds to lay down conditions which may be necessary to fulfil before an inquiry could be conducted. Putting these two together, I feel that the bias of the Constitution is that a judge shall not be removed though a provision is there and some authority is left to the Parliament for presenting an address to the President.

When we look to our judiciary, we find our judiciary has, by eminence, made a name in the whole world and we have seen judges who could and

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[Shri C. K. Bhattacharyya]

who can hold themselves up against the judges of any country in their juristic learning, in their impartiality and in their capacity to tackle very difficult cases. We have seen that in our courts. Here I am thinking of the opinion of Mr. Justice A. K. Sarkar who was one of the Bench for that controversial reference by the President of India regarding the powers jurisdiction of the High Court and its duties in relation to the State Legislature in that U.P. Legislature vs. Allahabad High Court case. He referred to the fact that the Parliament though having powers has not proceeded to criticise judges in any way and, though he upholds the supreme authority of the Parliament in relation the judiciary, at the same time points out:

"... that though article 211 is not enforceable, the legislatures have shown an admirable spirit of restraint and have not even once in all these years discussed the conduct of judges".

He commendably referred to the traditions that we have established in our legislatures. So, when we go to frame an Act like this, we should proceed very cautiously so that the judiciary may not be affected in any way.

As I was saying, we have produced judges of monumental learning. The Privy Council in regard to some of the judgments delivered by our High Courts has repeatedly referred to the juristic knowledge of the judges who delivered those judgments. We should be able to depend on the learning and the capacity of our judiciary to proceed in their own way, in an impartial way, so that a legislation like this when passed into law may not be necessary to be applied at all.

With reference to the Bill, there have been some criticisms. When I look to the Constitution and look to the Bill, I feel that the Bill has put the things rather awkwardly. The Constitution brings the Parliament first

and the President last. But the Bill brings the President at the very first instance. The Constitution says that the Parliament will proceed with an address and the address will go to the President and the President will take the steps. What the Bill proposes is that the President comes at the very first instance. It is the President who gets the report; it is the President who sets up the tribunal; it is the President who appoints the person who has to defend the judge; it is the President who receives the report and submits it to the Parliament and then the Parliament comes into the scene. I think this procedure will have to be changed. Instead of bringing the President at the very first instance, as the Bill has done, the Bill should follow the Constitution and keep the President at the ultimate stage of this entire procedure under which the conduct of the judges or their incapacity may be looked into.

Some reference was made to conduct of some of the judges. have seen the judges, and one of them at least was Sir Gooroodas Banerjee of the Calcutta High Court, who chose to retire before time. He earned his pension before the age of retirement. He proposed to the Chief Justice that he should be allowed to retire Chief Justice wanted to retain But he said, "My continuance on the Bench means keeping out the younger ones. I do not want to do that." When he went to the Bench, both his son and son-in-law, eminent lawyers themselves, were in the court. He was on the civil side. His son gave up his civil practice because his father was there and he spent all his life as judge of the tribunal. His son-in-law gave up civil practice altogether; he was having a practice limited to criminal side and even in that, he rose to great heights; he became the Chief Justice of the High Court-Sir M. N. Mukherji-and then came to the Centre as a Law Member. That was the example set up by the judges there. So we should think of this conduct that

the judges have set for themselves and for the followers who go to the bench after them. When this Bill is enacted into a law, I believe, as I said now, that this will remain a dead Act; it will never be applied in relation the members of our judiciary who have established in India such a glorious record, such a record of which we can be proud. In fact, we can present to the whole world the achievements of Indian lawyers and Indian judges.

Shri M. P. Swamy (Tenkasi): deference to the wishes of the House, the Deputy Minister was pleased refer this Bill to a Joint Committee and I hope the Joint Committee will thoroughly go into this matter and make suitable suggestions and amendments, if found necessary.

The operative clause of this Bill is clause 3, which says:

"If the President, on receipt of a report or otherwise, is of opinion that there are good grounds for making an investigation into the misbehaviour or incapacity of a Judge, he may constitute a Special Tribunal...

Here I want to say that each and every report sent to the President is not automatically referred to the Special Tribunal, the President exercises his discretionary power; he scrutinises the report and other factors before sends the matter for investigation to the Special Tribunal. So there we have got the fullest confidence in the discretionary power of the President.

We find that the judges are watchdogs of liberty and freedom of the citizens against the citizens and the citizens against the Government. The judges occupy an eminent place in the society and it is a delicate matter to enact legislation to inquire their misbehaviour. We should, therefore, bestow our best attention framing and putting our suggestions in this connection. As the Bill stands now, clause (8), Section 3, says:

"The President may, if he so thinks fit, appoint a person to conduct the case against the Judge."

Here I would suggest that a person who is learned and who is an advocate of the Supreme Court should be appointed to conduct the case against judges before the Special Tribunal.

There is no penalty attached if a judge refuses to submit himself before the Medical Board for examination. Here, Clause (5), Section 3, only says:

"....the Judge shall submit himself to such medical examina-

There is no penalty attached if he fails or refuses to submit himself before the Medical Board. I think the Joint Committee will look into this matter.

As I said earlier, our judiciary is functioning very well and we have great confidence in them. But here we find that the Parliament is the supreme authority in conducting the whole affairs of the nation. Under Article 124, Clause (5), we have got the power to remove a judge for proved misbehaviour or incapacity. Here again we find that only the President is given the power to initiate the proceedings. What the Parliament is asked to do is either to accept or to reject the report given by the Special Tribunal. The President has got the power to exercise his discretion and only when he is of the opinion that there is a proper case, he will forward it to the Special Tribunal for investigation. So there is a safeguard here against any fictitious or frivolous allegation against judges. If, on investigation by special tribunal, any report is proved to be false or baseless, the law must be invoked, to punish the complainant.

भी **हकन चन्द कलवायः** येरा एक व्यवस्थाका सवाल है. हाइस में कोरम इस समय मौजूद नहीं है।

Mr. Deputy-Speaker: The bell being rung

Now there is quorum. Member may continue.

Shri M. P. Swamy: As I was referring, it is the Parliament and Parliament alone which has got the power to accept or reject the report given by the Special Tribunal, by passing motion to that effect, supported by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. It is just like the procedure for amending our titution. So there are very many safeguards for the judges and we wish, as Shri C. K. Bhattacharyya said, that no occasion will arise to come across such cases in our country.

Shri Jaganatha Rao: Mr. Speaker. I am grateful to the hon, members who have evinced so much of interest in this Bill. I would have straightaway, accepted the motion of friend, Shri Kamath, yesterday refer the Bill to the Select Committee, but his motion was for a reference to the Committee of this House. Under the Constitution, both Houses can present an address to the President for removal of a judge on grounds of proved misbehaviour incapacity. Therefore, I could not accept his motion and have now come forward

Shri Hari Vishnu Kamath: I agreed to it yesterday itself.

Shri Jaganatha Rao: Several points have been raised by the hon, members yesterday and today. One of the points, which, according to me, is important, is that the initiative should rest with the Parliament. This point was raised by Shri Kamath and was supported by Dr. Singhvi and Prof. Ranga. My submission is that the initiative always rests with the Parliament. The Constitution is the supreme law of the land and any legislation passed by the Parliament or the State Legislatures must conform to the provisions of the Constitution. Under the Constitution, the President is the appointing authority in the case of Supreme Court judge or a High Court judge. The principle here is that the authority which has the power appoint should have the authority to remove the person so appointed. That is the principle on which the authority vests with the President to remove a judge. Certain safeguards have been provided in the Constitution to preserve the independence of the judiciary. A judge cannot be removed by the President who appoints him unless both the Houses present an address and on the ground of proved misbehaviour or incapacity. This is the first principle.

The second principle, which I would like to say in reply to the point raised is that the Parliament under Art. 124 of the Constitution can present an address to the President for removal of a judge on grounds of proved misbehaviour or incapacity, the words "proved misbehaviour or incapacity" presuppose that there should be some agency which would go into the question of the fact of incapacity or misbehaviour. Therefore, there must be some body or some agency to go into the question. Then only Parliament comes into the picture. Parliament has the final say in the matter. Therefore, according to me, Parliament should not with the apanything to do either pointment of the tribunal or with the initial stages and no discussion can take place in Parliament at that stage. That is the principle why the initiative which vests with the Parliament under the Constitution is retained and is not sought to be taken away by this Bill.

Further, no discussion can take place on the conduct of a judge either on the ground of alleged misbehaviour or incapacity unless there is adequate evidence. Otherwise, the fair name of the judge will be tarnished. Therefore, the framers of the Constitution envisaged that there should be some agency to go into this question and only when the report of that agency is forthcoming the power which vests with Parliament can be exercised.

Objection has been raised in regard to the constitution of the tribunal, and it has been asked why in clause 3 (2) it has been provided that only persons who have been or are members of the Supereme Court shall be appointed to this special tribunal. The reason is simple. Persons who have been or are judges of the Supreme Court are men of vast judicial experience and ceptional integrity, and these are two classes of persons from among whom the members of the special tribunal shall be selected. These posts are not going to be advertised by the UPSC. One hon. Member said that persons who were qualified to be judges of the Supreme Court should also be selected. Any advocate with ten years' experience is qualified to be a Supreme Court judge

Shri Hari Vishnu Kamath: On point of order. If I have heard the Hon. Speaker aright, he had observed, when you. Sir, were not here unfortunately, that Members on both sides of the House need not go into the details, since the Joint Committee would consider all these matters leisure.

Shri Jaganatha Rao: Should I not reply to the points raised?

Shri Hari Vishnu Kamath: They were raised because there was no proposal to refer it to a Select Committee then.

Shri Jaganatha Rao: Because they have been raised, I am replying to them. My hon friend cannot take away my right to reply.

Dr. L. M. Singhvi (Jodhpur): Is the hon Minister so keen to reply to the points raised now?....

Shri Jaganatha Rao: Why were the points raised then? Certainly, I cannot allow a point to go on record without its being replied to.

Dr. L. M. Singhvi: I should like the hon. Minister to tell us whether there is any parallel for the appointment of a special tribunal in any of the countries which are advanced and experienced in the process of the rule law.

Shri Jaganatha Rao: There is a parallel in the Canadian Constitution and in the Australian Constitution.

Dr. L. M. Singhvi: There is no such special tribunal there.

Shri Jaganatha Rao: We have got instances in the Constitutions of the other countries of the world also. That is the reason why this clause has been incorporated in the Bill.

My hon, friend Shri U. M. Trivedi raised a point about the commencement clause of the Bill. He asked why it had been said that the Act would come into force on such date as the Central Government might by notification in the Official Gazette, appoint. The reason is simple. Bill contemplates the framing of rules by the Central Government regarding the procedure to be followed by this House for the presentation of the address to the President, how Address should emanate, whether it should emanate in the Lok Sabha first and then go to Rajya Sabha, and if such a motion is adopted, what the procedure for transmitting it to the other House should be, in what form the Address has to be presented and so on. These things will be regulated by rules to be framed by the Central Government which have to be placed on the Table of both Houses of Parliament. That is why some time will be taken for the implementation of this Bill. That is the reason why this commencement clause has been incorported in this Bill.

Then, some hon. Members suggested that the tribunal should be a permanent one. It is not a vigilance commission to inquire into the conduct of judges or public servants or public men. It is only when an occasion arises or when the need arises, which we hope will very seldom arise or may not arise at all. . .

Shri C. K. Bhattacharyya: It will never arise.

Shri Jaganatha Rao: According to me, it may never arise. But the Constitution requires that a law should be [Shri Jaganatha Rao]

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made by Parliament, and the law is being made about the procedure to be adopted

In regard to the procedure to be adopted by the tribunal, this Bill gives the powers of a civil court to the special tribunal. The provisions the Civil Procedure Code regarding the summoning of witnesses, their examination, and the issue of commissions and so on will apply them. Therefore, the Central Government or the executive not interfere with the functioning of this special tribunal at all. The fears expressed by hon. Members on this score were unfounded, because I am sure evidently they have not gone through the Bill in detail.

As regards the medical board, I am glad that two hon. Members have already replied to it. When a judge is said to be incapacitated either due to physical defect or due to mental defect, somebody has to go into the question. It is only a medical board that can give an opinion on the matter. Therefore, a medical board has to be constituted in the interests of the judge.

Then, objection was taken to the provision that Government or the President may appoint a person to conduct the case against the judge, and it was asked why the word 'person' should be there and why the words 'a senior advocate' should not be there. I would submit that it is not always necessary that a senior advocate should be there. Suppose there is a question about the capacity of a judge, whether he is really incapacitated due to physical or mental defect, then any person may appointed, for instance, a doctor could be appointed to conduct the case. Therefore, some discretion has to be allowed to the President to appoint a suitable person according to the circumstances of the case.

Fears have been expressed that the sovereignty and the powers and supremacy of Parliament are taken away by the appointment of this special tribunal. I would submit that they are not taken away. The words used in the Constitution are 'proved misbehaviour' or 'incapacity'. So, a factfinding body has to be appointed, and its report will have to be laid on the Table of both House; of Parliament. whether that report be favourable or unfavourable to the judge. The final say rests with Parliament. Parliament will have to come to a decision by a total majority and by a majority of not less than two-thirds of the Members present and voting, and then the President is bound to act on the address presented to him by both Houses of Parliament. Therefore the fear expressed in some quarters that Parliament's right is taken away is not correct.

Shri C. K. Bhattacharyva: whole thing will depend on the interpretation of the word 'proved'. does the word 'proved' mean?

Shri Jaganatha Rao: It means 'proved to the satisfaction of the tribunal'.

Shri Hari Vishnu Kamath: ed to the satisfaction of Parliament,

Shri Jaganatha Rao: It is a factfinding body. That is why we are going to have a sitting judge or a retired judge of the Supreme Court as a member of the special tribunal, and the tribunal will go into the question; full opportunity would be given to the judge to adduce evidence in defence of himself and to rebutt the allegations. . . .

Dr. L. M. Singhvi: It has to proved to the satisfaction of the Parliament and not of the special tribu-How does the hon. Deputy Minister import the concept of a special tribunal and superimpose it on article 124 (5)?

Shri Jaganatha Rao: The tribunal is given full powers to go into the evidence. Supposing the tribunal says that the case is not proved against the judge, the report will be laid on the Table of the House. It is then open to any Member of Parliament to bring forward a resolution. That is not barred. That right is not taken away.

Shri Hari Vishnu Kamath: hon. Deputy Minister should also be there on the Joint Committee.

Shri Jaganatha Rao: I shall he there on the Joint Committee. We are trying to evolve a code and a machinery by which we shall safeguard the interests of the judge and at the same time see that the Constitution is followed.

Shri Alvares (Panjim): The pilot must be on the Joint Committee.

Shri Jaganatha Rao: I am there on it.

I need not go into the other details now. I am glad that the House has evinced great interest in this Bill, and I thank the hon. Members who have taken so much interest in this Bill.

Shri Hari Vishnu Kamath: On a point of clarification. The Deputy Minister was pleased to say that Parliament had not been divested of the right given to it under the Constitution. Now, the President has been given the initiative to order or direct an investigation into the misbehavour or incapacity of a judge. Suppose in forbid-allegations, spite of-God memorials and petitions presented to as has happened in the President, some cases in the past, the President refuses to appoint a tribunal, then will Parliament still have the right, and will any Member of Parliament have the right to bring forward a motion or a resolution to advise or ask Government to order an investigation?

Shri Jaganatha Rao: That power is not taken away. It is open to any Member to bring forward a resolution.

Shri Hari Vishnu Kamath: I hope they will co-operate in bringing it about.

Mr Deputy-Speaker: The question

"That the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of Supreme Court or of a High Court for the presentation of and an address by Parliament to the President be referred to a Joint Committee of the Houses consisting of 30 Members; 20 from this House namely Shri S. V. Krishnamoorthy Rao, Shri N. C. Chatterjee, Shri Sachindra Chaudhri, Shri Homi F. Daji, Shri R. G. Dubey, Shri Hari Vishnu Kamath, Shri Harekrushna Mahatab, Shri Shankarrao Shantaram Shri Gulzarilal Nanda, Shri Ghanshyamlal Oza, Shri Tika Ram Paliwal, Shri Raghunath Singh, Shri Shivram Rango Rane, Shri N. G. Ranga, Shri Sham Lal Saraf, Dr. L. M. Singhvi, Shrimati Tarkeshwari Sinha, Shri U. M. Trivedi, Shri T. Abdul Wahid, and Shri Jaganatha Rao, and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the 28th February, 1966;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 Members to be appointed by Rajya Sabha to the Joint Committee.".

The motion was adopted.

of the Code of Civil
Procedure etc.) Bill

13 hrs.

GOA, DAMAN AND DIU(EXTEN-SION OF THE CODE OF CIVIL PROCEDURE AND THE ARBITRA-TION ACT) BILL.

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): i beg to move:

"That the Bill to provide for the extension of the Code of Civil Procedue, 1908, and the Arbitration Act, 1940, to the Union Territory of Goa, Daman and Diu and for certain other matters as passed by Rajya Sabha, be taken into consideration".

This Bill is a further step in the process of the integration of the legal system of the Union territory with the general pattern of the legal system in the rest of the country. A number of Indian laws, the IPC, the Indian Evidence Act and the Cr. P. C. have already been extended to the Union territory. The Code of Civil Procedure was, however, not extended as it was necessary to reorganise the subordinate civil courts before extending this to the territory. The Government of Goa, Daman and Diu have already undertaken legislation to reorganise the civil courts in the territory in consonance with the pattern obtaining under the Bombay Civil courts and have requested that parliamentary legislation be undertaken to extend the Civil Procedure Code having some of these provisions and having inter-state operation.

In the Portuguese law, civil procedure and arbitration law are interconnected. As such, it is necessary to extend the Arbitration Act along with the Civil Procedure Code.

These Acts will be enforced with effect from the date the reorganised civil courts come into existence in the Union territory. The Bill is on the lines of similar legislation for extension of laws and contains certain consequential amendments to the Goa, Daman and Diu (Judicial Commissioner's Court) Regulation, 1963.

I move.

Mr. Deputy-Speaker: Motion moved:

"That the Bill to provide for the extension of the Code of Civil Procedure, 1908, and the Arbitration Act, 1940, to the Union territory of Goa, Daman and Diu and for certain other matters, as passed by Rajya Sabha, be taken into consideration".

An hon. Member: How much time for this Bill?

Mr. Deputy-Speaker: Not allotted. Let us fix one hour.

Shri Hari Vishnu Kamath (Hoshangabad): One to two hours.

Shri Shinkre (Marmagoa): I support the Bill on the broad principle that every such step as would result in further completing the integration of this territory with the rest of the country should be encouraged. But I cannot help expressing a few doubts and misgivings which I consider completely justified in V. w of the past experience we have had in Goa regarding the introduction and extension of so many Indian laws to the territory.

To start with, I will mention what happened when the Central Government extended the IPC and the Cr. P. C. to this territory. Before this extension, in Goa we had five criminal courts functioning with full original jurisdiction. As a result of the introduction of the Cr. P. C. all these courts with original jurisdiction were turned into a first class magistrate's courts and only one court of sessions was instituted for the entire territory. Unfortunately, after the notorious Bomb explosions which took place in Goa, this only court of sessions has been busy with the so-called "Goa bomb conspiracy case" for over months now. As a result, all other criminal cases which ought to have been submitted to the court of sessions are either pending or are not being taken

of the Code of Civil Procedure, etc.) Bill

up as the court is busy exclusively with the bomb conspiracy case. As a consequence of this, so many undertrial prisoners and so many convicts are rotting in Goa jails hoping to see the day when the court of sessions will have time and chance to take up their cases or appeals.

The same thing is happening relating to cases in the court of judicial Commissioner instituted in Goa When Government since Dec. 1963. gave the existing Goa court the status of a High Court and called it the Judicial Commissioner's court, they did not think it proper to make the other arrangemens necessary to enable the court to function properly. When I approached Shri Hathi more than 8 months ago with a request to appoint another Judicial Commissioner that court which was having only two judges, as a result of which in many cases when the Judicial Commissioners disagreed, no decision could be given, he told me that he would take necessary steps to appoint a third Judge. But what has happened in fact is that not only has third judge not been appointed but one of the two Judges has gone on leave for the last four months and now the Commissioner's Judicial court is not functioning at all. The result is that there are so many convicts whose appeals are pending before the court and they are waiting for the day when the Government will think fit to appoint a Judge or two judges to enable that court function properly.

You will be surprised to learn that in Goa we have come to a stage wherein one of the more important courts is not or was not functioning at least for about two months or so because the court clerk had reported sick and Government had made no arrangement to appoint a substitute. The Minister will say that this is a matter for the Goa administration to look into. But what I want to impress on Government is this: please make a proper study and research of the matter before introducing new 1436 (Ai) LSD-6.

legislation there. Do not hurry up with with insufficiently considered legisla-If I may be permitted to say so, they never do such research and study of the background to the requisite extent and then hurry up with legislation extending laws to that territory. It is almost four vears since the territory was liberated. It is only now that such basic and fundamental laws are sought to be extended there and that too in a haphazard way. That being so, I am sure the same situation will continue there after these fundamental laws of the land are extended there because I can foresee very well that this Bill, when turned into law and enforced to Goa, will reduce the quantum of work done in the courts, and there will again be so much backlog of judicial work pending before the courts. Government will say it is up to the Goa administration to do the needful. But we know practice that the Goa administration means the centre here and everything has to be done by the Centre to see that things function properly there. I would request the Minister to look into this aspect of the matter then only make haste to extend these laws. Otherwise, the same situation will prevail there.

भी हुकम भारत कल्लाम (देवास) : उपाध्यक महोदय, हाऊस में गणपूर्ति नहीं है।

Mr. Deputy-Speaker: The bell is being rung . . . now there is quorum. Shri Shinkre.

Shri Shinkre: When the Bill in respect of the Judicial Commissioner's Court came before this House, it was piloted by the Deputy Minister of External Affairs, Shrimati Lakshmi Menon, and the explanation at that time was that, as this Union Territory was still under the jurisdiction of the Ministry of External Affairs, it was proper that the Bill should be piloted by a representative of Ministry. Some time after that the Union Territory was transferred to the jurisdiction of the Home Ministry. and in the circumstances I think that this Bill should have been piloted by

[Shri Shinkre]

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a representative of that Ministry instead of by a representative of the Ministry of law. I do not know if the Government have learnt since then, and there is also not much point in pressing this argument because I feel that uniformity of criteria or consistency has never been the virtue of this Government.

Taking advantage of this Bill, would request the Government to go into the larger question of research and study of so many basic laws as they existed in Goa, Daman Diu, because there we still have one common, universal civil law Hindu Law, Mohammedan Law etc., community-wise as in the rest of the country. That being so, even a professional working lawyer like myself is at a loss to know whether a particular right as existed under the Civil Code is still applicable to Goa. The whole question of the fundamental laws of Goa, Diu and Daman has to be gone into and studied properly and only after that new enactments or extension of laws of this nature should be made; otherwise, it is bound to create so many problems to which the Government will never be ready proper answers.

Dr. M. S. Aney (Nagpur): Why don't you demand a committee to enquire into this?

Shri Shinkre: They will only say that Goa is a drop in the ocean, and they will overlook it. Of course, I would strongly welcome such a committee, because, especially after the income-tax laws and many other laws were extended to Goa, there been so many problems as the hon. Deputy Minister must be knowing.

For instance, according to the civil laws we have there, if the marital or pre-nuptial contract does not say otherwise, all the properties are supposed to be vesting really in the husband and wife.

भी हरूम चन्द रुखनाय : उपाध्यक्ष महोदय, सदन में गणपूर्ति नहीं है।

Mr. Deputy-Speaker: The bell being rung....Now there is quorum.

Shri Shinkre: When the tax law was extended to Goa. many provisions collided with civil law there, for instance those relating to Hindu joint family etc., as there is only a universal civil law there. The income-tax authorities do not take into consideration all provisions of the Civil Code, there, and they are also not known to them, and that has given rise to so much confusion.

Now turning to this Bill, I do not quite understand this fashion of drafting a Clause like this:

"So much of any law in force in Goa, Daman and Diu as corresponds to the Code of Civil Procedure, 1908, or the Arbitration Act, 1940, or any part of the said Code or Act, as the case may be, shall stand repealed .. '

This Clause has been drafted this to save trouble, because the concerned people in the Ministry do not want to make any research or investigation to find out what clauses of the law there must necessarily be considered repealed by the new law; that is why it has been drafted in a general manner. But I want to submit that such clauses are bound to create confusion and give rise different interpretations, because we can never be sure that all the Judges and judicial officers will interpret them in the same way.

Again, part of the existing law may be included in the new law and part of it may not be included. That also will give rise to different interpretations by different judicial officers. So, I would request the hon. Minister to look into this and provide a clause which is very specific, clear-cut and leaves no room for more than one interpretation, because otherwise time and again people will be seeking new interpretations or be victims of such interpretations.

of the Code of Civil Procedure, etc.) Bill

The existing Code of Civil Procedure in Goa, Daman and Diu is very much based on so many provisions of the Civil Code, and there is repeated reference to the Civil Code in various provisions of the Civil Procedure Code. That being so, it will be very difficult to understand this repealing clause, because there may be some situations considered in both the Codes, but the relief or remedy may not be the same in both cases, and so there will be ample scope for more than one interpretation. will only create trouble for the poor public.

After the extension of these two basic laws, I hope the hon. Minister will see to it that in Goa a situation is not allowed to be created where there is law, but no courts to enforced it, and to see that no time is wasted in appointing the necessary Judges or judicial officers, so that the people get ready justice. Certainly he knows that justice delayed is justice denied. If a man, for no fault of his but only because the court is functioning, is forced to remain prison even for one day, that is very bad reflection on the whole administration of the place.

I know he will plead that it is more in the hands of the Goa Administration than in the hands of the Ministry or Home Ministry, but the practical fact remains that it is the Central Government which has make provision for all these things, because we cannot create any Judicial Commissioners in Goa itself. It is mostly the members of the judiciary in the rest of the country who have to be selected and sent to Goa. But they are still neglecting and ignoring the needs of the people Goa, Diu and Daman. I think they should not all the time be content saying that wherever there is a cry raised in Goa. that they will try to look into it. Everytime, attributing motives to the people is no solution and it is no good.

I hope that with these words I have persuaded the Deputy Minister to be more careful regarding the needs of the people whom I represent.

भी सरजू पाण्डेय (रसड़ा) उपाच्यक्ष महोदय, गांधा, दमन धौर दीव के बारे में जो यह बिल भागा है यह एक मामूली सा बिल है। इसमें यह प्रावीजन है कि सी । धार० पी० सी० धौर दूसरे कानून जो हिन्दु-स्तान पर लागू होते हैं वे इस क्षेत्र पर भी लामू हों। जैसा कि धभी गोंधा के माननीय सवस्थ ने कहा, उनके यहां जो सिविल लाख हैं वे हमारे यहां के लाख से ज्यादा प्रोग्नेसिव है।

एक बात मेरी समझ में नहीं भाती कि गोधा, दमन भीर दीव को क्यों भ्रमा रखा जा रहा है भीर बार बार कानून का एक्सटेंगन उनके लिए किया जा रहा है अबकि वहां की जनता चाहती है कि इनका मरजर कर दिया जाए

Mr. Deputy-Speaker: Do not raise controversial issues: Do not speak on those matters which are not relevant.

भी सरज्ञ पाण्डेय : सरकार की चाडिए कि इस झगड़े को समाप्त करे धीर गोधा. दमन भीर दीव को हिन्दुस्तान के किसी दूसरे प्रान्त में मिना दे, जिससे कि जो कानुन बहां लागु होते हैं वे इस क्षेत्र पर भी लाग होने लगेंगे । जैसा कि माननीय मदस्य ने कहा ये मी० घार० पी० मी० घौर घाई० पी० मी० भंग्रेजों के बनाए हुए हैं, जो उन्होंने हिन्दस्तानी जनता को दबाने के लिए बनाए ये घोर हमी के लिए उनको इस्तेमाल किया गया। प्रगर इन काननों को ठीक इसी तरह से दूसरे क्षेत्रों में लागू किया जायगा जहां कि पहले से प्रोप्रेसिव कान्त चाल है, तो यह बहां की जनता के साथ न्याय नहीं होगा । जैसा कि माननीय सदस्य ने कष्टा है, मेरी भी यही राय है कि एक कमेटी बनाई बाए जो इस पर विचार करे। मेरी राय है कि मी ब्यार व पी व मी व धीर धार्र व पी व भी व को

[श्री सरजूपाण्डेय]

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बनियादी तौर से बदल देना चाहिए धौर इनकी जगह जांच करके नए कानन बनाए जाने चाहिए भीर तभी उनको गोवा, दमन भीर बीव पर लाग करना चाहिए।

श्री यद्मपाल सिंह (कैराना) : उपा— ध्यक्ष महोदय, पहली बात तो मझे यह कहनी है कि चार साल हमें इस क्षेत्र को पोरचगीज के पंजे से मुक्त किए हो गए और श्राज तक बहां हम भ्रपने कानन लाग नहीं कर सके। पह तो हमारी तरफ से नेगलीजेंस है। यह प्रस्ताव तो बहत पहले ही ग्राना चाहिए चा ।

दूसरी बात यह है कि सबकी यह मांग है कि इस क्षेत्र का विलय महाराष्ट्र में किया बाए । ऐसा होने पर वहां के कानन इस क्षेत्र पर लाग हो जाएंगे घौर हमको राउंड एबाउट वे में यह काम नहीं करना होगा। वहां विलय के बारे में कोई विवाद नहीं है, दोनों विधान समाएं इसको चाहती हैं, तो फिर इस क्षेत्र को क्यों ग्रलग रखा जाता है ग्रौर उसके लिए बिल लाकर पालियामेन्ट का समय लिया बाता है। बजाय इसके कि हम इस क्षेत्र पर इस प्रकार ग्रपने कानन लाग करें क्यों इसको महाराष्ट्र में विलय न कर दिया जाए धौर जो महाराष्ट्र के कानून हैं वह इस पर भी बाय होने दिए जायें।

भी तुलजीवास जावव (नार्देड) : उपाध्यक्ष महोदय, मुझे दो मिनट के लिए बोलने का समय दिया जाए।

Mr. Deputy-Speaker: Do not raise the question of merger. It you want to say any thing about the Bill, you can say it. If I allow you to speak, I will have to allow others also. Only on this Bill, if you speak, I will allow you.

Shri Hari Vishnu Kamath: One hour has been allotted to this Bill. Let him speak.

भी तुलशीवास जायव : मेरा कहना है कि इस तरह से ग्रलग ग्रलग बिल लाने के बजाय इन छोटे छोटे क्षेत्रों को यदि नजदीक की स्टेट में मिला दिया जाए तो सेंटर का दख मिट जाएगा । इस चीज को बहां के लोगों ने माना है घौर सेंटल गवर्नमेंट ने माना है । केवल इसमें दस वर्ष की बात कही जाती है । भेरा सझाव यह है कि इन क्षेत्रों को जल्दी पास की स्टेट में विलय कर दिया जाए। यही मझे कहना है ।

Shri Jaganatha Rao: Sir. this is a very simple Bill which seeks to extend the Civil Procedure Code and the Arbitration Act to the Union territory of Goa, Daman and Diu. It has been complained that the Central Government is rather slow in extending the Central laws to these territor-About 33 Central laws have already been extended to these territories. There was a request from the Union territory of Goa, Daman and Diu that the Acts in question should be extended to them. But there was some difficulty in extending these Acts, because the system of administration in Goa was entirely different.

श्री हरूम चन्द रूखवाय: उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है कुछ सदस्य सदन में सो रहे हैं। क्या सदन में सोना जायज है ?

Shri C. K. Bhattacharyya ganj): Shri Kachhavaiya is becoming a bogey.

Singh Shri Narendra Mahida (Anand): He may be keeping eyes closed.

Mr. Deputy-Speaker: Then may not be "sleeping".

Kamath: Only Shri Hari Vishnu snoring is unparliamentary. He may be meditating; not sleeping

of the Code of Civil Procedure, etc.) Bill

Shri Jaganatha Rao: As I said, at the request of the Goa, Daman and Diu administration, these two Acts are being extended to them. As 1 said 83 Central laws have already been extended. The difficulty is that the system of administration of the Union territory of Goa, Daman and Diu is entirely different from the system that prevailed in the rest of India. On the criminal side, the administration of criminal justice has been based on the continental system in Goa, whereas in our system of administration in the rest of India, the administration of criminal justice is based on the Anglo-Saxon system. So, there has been some delay.

Shri Shinkre: It is not the changeover that has made the difference. (Interruption).

Shri Jaganatha Rao: The changeover has been done. The Criminal Procedure Code, the Indian Penal Code and the Evidence Act have been extended. On the civil side, the Civil Procedure Code and the Arbitration Act are now being extended at the request of the Government of Goa. These are Indian laws, the Central laws, and there is no question of extending any State laws. The Civil Procedure Code and the Arbitration Act apply only to the States of Maharashtra and Mysore. The Central Government cannot extend the State laws to the Union territory. So, the question of merger should not be thought of at this stage. After all, Goa is part of the Indian territory. The claims of the respective States will be there, and the extension of these laws will not invalidate the claims of any of the adjoining States.

Mr. Deputy-Speaker: The question is:

"That the Bill to provide for the extension of the Code of Civil Procedure, 1908 and the Arbitration Act, 1940, to the Union territory of Goo. Daman and Diu and for certain other matters, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: We shall now take up clause-by-clause consideration. There are no amendments to clauses 2 to 4. The question is:

"That clauses 2 to 4 stand part of the Bill".

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

Clause 5 .- (Rules of construction).

Shri Hari Vishnu Kamath: I beg to move:

Page 3, lines 17 and 18, omit

"and also as including a reference to the Lieutenant-Governor".

(1)

The amendment which stands in my name is in respect of the sub-proviso to sub-clause (1) of clause 5. The sub-clause, as it is, reads as follows:

"(b) any reference to the State Government shall be construed as a reference to the Central Government and also as including a reference to the Lieutenant-Governor."

My amendment is for the deletion or the omission of the latter part of this sub-provise, that is to say, to delete the words "and also as including a reference to the Lieutenant-Governor". The basis of my amendment is a profound observation—if it is not actually profound it may be deemed to be profound—made by one of the Minister's colleagues, Shri Jaisukhlal Hathi.

Shri Jaganatha Rao: "State" mcludes Union territory

Shri Hari Vishnu Kamath: He has a good memory. On the 10th of this month, Friday, when the Representation of the People (Union Territories) Bill, seeking direct election to the House of the People, was on the anvil in the House, I raised a point-the hon. Speaker seemed to support my point-as to why there was no reference to the Union territory in the parent Act.

On that occasion the Minister, Shri Jaisukhlal Hathi, said-at first he was floundering a bit, he could not answer; but suddenly I think he got light from somewhere, probably from somewhere slightly outside the House, he must have got some information which was passed on to him-and suddenly he broke in and interrupting the discussion said, without any recollection of his previous observation, thus. He had previously saidmay I read it out, because the sequence is interesting. When I raised the point as to why this Union Territory has not been specifically mentioned in the parent Act and that there was a lacuna in the Bill, I saidthis is how it started-

"I would invite your attention and the attention of the House and of the Minister to sub-clause (b) of this clause. It pertains to sub-section (1) of section 13B of the parent Act, the Representation of the People Act, 1950.

Clause 1 of that section reads as follows:

The electoral roll for each parliamentary constituency in the Union Territory of Delhi' etc.

Under clause 4(b), for the words 'each parliamentary constituency in the Union Territory of Delhi' the following words are substituted, namely,

'a parliamentary constituency in each of the Union Territories of Delhi, the Andaman and Nicoba: Islan! the Laccadive

Procedure, etc.) Bill and Minicoy and Amindivi Islands

and Dadra and Nagar Haven'."

and Diu (Extension 7008

of the Code of Civil

This is what is on the record. now coming to the point. Then Shri Hathi said as follows:

"In other States, it refers to Assembly constituencies and also parliamentary constituencies. So far as Delhi is concerned, there is no local Assembly; so, only parliamentary seats are there. So far as 'Government of the State' is concerned, it will be the Delhi Administration; that is the Government."

Then the Speaker asked:

"Do we call that State Government?"

-because, the parent Act referred to State Governments, and there was no reference to Union Territory therein, and that was why they wanted to insert this. The Speaker came to the rescue of the House-I won't say to my rescue, but he came to the rescue of the House-and asked:

"Do we call that State Government?"

To that Shri Jaisukhlal Hathi replied:

"We are not amending that por tion today. That section is already existing and I am not bringing any amendment to that."

Thereupon the Speaker said:

"So, he says, if it is a lacuna, it is there in the original Act which we are not amending at present."

And Shri Hathi says again:

"Yes, Sir. I am only adding certain words to the section in the oringinal Act. If there is any lacuna in the original Act, Mr. Kamath may bring forward as amendment to the original Act." Then, suddenly, light broke through, there was a breakthrough from somewhere, and suddenly light came to him. I observed that that particular section was being amended and that this lacuna could have been cured.

The Speaker said:

"He says that part which mentions about the Government of the State is not being touched at all. If the Delhi Administration cannot be called a State Government, that is an amendment that is required in the parent Act and not this Bill."

That was the Speaker's observation, whereupon I said:

"Are they not amending this particular section by adding these words?"

—because, adding is also an amendment, and so I said that they could have cured that lacuna.

Then lo and behold, there was light, and Shri Hathi said:

"Under the General Clauses Act, 'State' includes Union Territories also."

That is why I referred to it as a profound observation which could have saved all that discussion, and saved time as well.

Sir here is an amendment, here is a Bii! before us where the sub-proviso says that "any reference to the State Government shall be construe! as a reference to the Central Government and also as including a reference to the Litutenant-Governor" Now, the General Clauses Act also makes it clear that 'State Government' includes the government of the Union Territories also, which is . say the Central Government, because the Union Territory is administered by the Lentre. Therefore, that is redundant. That is the first thing.

And in case the Minister wishes to insist on its being retained for abundant caution, as they say—I do not recollect immediately the Latin expression

Shri Jaganatha Reo: Ex abundanti

Shri Hari Vishnu Kamath: For the sake of ex abundanti cautela, if they want to include it. I do not want a dual authority here, two authorities. If it includes the Central Government and also the Lieutenant-Governor, there will be a lot of buck-passing. from there to here, from here to there, and so on. Let there be only the Central Government in the picture, not the Lieutenant-Governor or the Government of Goa, Daman and Diu. Just as too many cooks spoil the broth, I am afraid that too many authorities will only result in avoidable delay. And I am sure that where Government wants to expedite matters, these so many authoritiesthe Central Government, the State Government, the Government of Gou -all to be consulted and brought into the picture will lead to harassing delays which in the public and national interest should be avoided.

I therefore move that the accord part of the sub-proviso should be deleted. If the State Government does include the Central Government under the General Clauses Act, then that first part also is redundant. "State Government" may remain; it will include the Union Territory, as defined by my hon, friend's colleague on the previous occasion.

Shrj Shinkre: I share the anxiety expressed by my hon. friend Shri Kamath, but I feel that for practical purposes the sub-clause should be kept as it is in the Bill, because what happens sometimes is this. We have the experience in Goa and have had the occasion of saying:

दिल्ली तो बहुत दूर है।

So, if it is left only to the Central Government, there will be more

[Shri Shinkre]

delay, and inordinate delay. And in case of simultaneous reference both to the Central Government as well as to the Lieutenant-Governor every time, we can rely on or take it for granted that he is a reliable person....

Goa, Daman

Shri Hari Vishnu Kamath: If it is "or" I would have agreed, I would not agree to "and".

Shri Shinkre: Since we can assume safely that the person of the Lieutenant-Governor of a Union Territory will be somewhat capable, we can expect that at least in case of minor things we will be getting solutions and relief comparatively easily. everything is to be referred to Delhi, that will only cause greater delay. In case it is left only to the Lieutenant-Governor, he might want to play very safe and refer everything to Delhi, whether it is important or otherwise, and that will cause delay. So it is better that the sub-clause remains as it is, because I think some little Lieutenantauthority with the Governor will be helpful.

Shri Jaganatha Rao: My friend Shri Shinkre has replied to Shri Kamath, but I shall also say something. clause relates to the rules of construction. The light that he said

Shri Hari Vishnu Kamath: Came from you, and not from outside the House?

Shri Jaganatha Rao: This clause provides that any reference occurring in the Code or in the Arbitration Act, to the State Government shall construed as a reference to the Central Government and also as including a reference to the Licutenant-Governor. Ordinarily, under clause (60) of section 3 of the General Clauses Act, 1897, "State Government" in relation to a Union territory means the "Central Government", which as defined in section 3(8) of that Act means in relation to a Union territory, the Administrator (the Lieutenant-

Governor in this case) acting within the scope of authority given by article 239 of the Constitution fore, even if the proposed amendment is accepted and the reference to the Lieutenant-Governor is omitted, it will not preclude the Central Government from delegating under article 239 necessary authority to the Lieutenant-Governor. Instead of doing this by a notification the same object is achieved by a provision in the Bill itself. Shri Kamath will please be attentive-that is my first answer to his objection.

and Diu (Extension 7012

of the Code of Civil Procedure, etc.) Bill

Secondly, the Civil Procedure Code and the Arbitration Act are laws falling under entry 13 of the Concurrent Legislative List and the executive power in relation to Concurrent List matters is vested in the State Government by virtue of the proviso to article 73(1) except where it is otherwise provided by the Constitution itself or by a law made by Parliament. Having regard to the fact that a State Government is functioning under the Government of Union Territories Act in Goa, Daman and Diu, it is considered desirable to vest the powers of the State Government under the laws proposed to be extended, in the Lieutenant-Governor of Goa, Daman and Diu, who will be acting on the advice of the Council of Ministers A similar provision has been made in the case of laws extended to Goa, Daman and Diu previously by promulgated Regulations the by President. It may be noted that according to the rule of construction specified in the Bill, the Central Government can also exercise the powers of the State Government.

Therefore, this amendment is not called for and I do not accept it.

Mr. Deputy-Speaker: Shall I put the amendment to vote?

Shri Hari Vishnu Kamath: Not necessary.

Amendment No. 1 was by leave,

withdrawn.

Mr. Deputy-Speaker: The question is:

"That clause 5 stand part of the

The motion was adopted.

Clause 5 was added to the Bill

Clause 6.— (Power to remove difficulties)

Shri Hari Vishnu Kamath: This clause says:

"If any difficulty arises in giving effect in Goa, Daman and Diu to the provisions of the Code of Civil Procedure, 1908....the Central Government may, by order in the Official Gazette, make such provisions or give such directions as appear to it to be necessary for the removal of the difficulty.

May I ask whether the Central Government in all these matters will keep in close touch with the Lieutenant-Governor and the Government of Goa, Daman and Diu, because in the clause which we have just passed, we have accepted the position that the Lieutenant-Governor and the Government of Goa, Daman and Diu would also have some locus standi in certain matters? In this clause also, whenever difficulties arise, it will be in public interest and in the interest of Goa. Daman and Diu that the Central Government should keep in close touch and have not only consultation, but the concurrence of the government of the Union Territory. You have brought the Lieutenant-Governor into the picture already, separately from the Central Government. You must be consistent. If it is accepted that they are separate entities. here also it should be accepted that the Central Government must keep in touch with and get the consent concurrence, approval, or agreement of the Lieutenant-Governor and the Goa Otherwise, it will be Government. wholly inconsistent if in one clause they are treated as separate entities and in this clause there is no reference to Lieutenant-Governor.

Procedure, etc.) Bill

Shri Jaganatha Rao: The government is taking a consistent stand and is not having any double standards. There is a democratic government functioning in the Union Territory of Goa, Daman and Diu and the Lieutenant-Governor and the Government of Goa, Daman and Diu will be consulted. There is no doubt about it. I do not know why he should entertain any doubt.

Shri Shinkre: Why don't you extend the reference to the Lieutenant-Governor which you have made in clause 5 to clause 6 also?

Shri Jaganatha Rao: It is already there in clause 5 and it is not necessary in clause 6.

Mr. Deputy-Speaker: The question is:

"That clause 6 stand part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

Cause 7, Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri Jaganatha Rao: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: Motion moved:

"That the Bill be passed."

Shri Shinkre: The hon. Deputy Minister never said anything about the difficulty I had raised. He has not been kind enough to give am assurance that in future the Central Government will see to it that the courts in Goa would not remain vacant or without functioning want of judges and steps will taken to see that all the courts are properly manned, equipped with the requisite personnel and the people's difficulties will be given attention.

and Diu (Extension 7016 of the Code of Civil Procedure, etc.) Bill

Shri Jaganatha Rao: I am sorry I forgot to reply to that.

श्री हरूम चन्द्र कछवाय : उपाध्यक्ष महोदय, हाऊन में कोरम दहीं है।

Mr. Deputy-Speaker: Now there is quorum.

Shri N. Dandeker (Gonda): Sir, in general course there is need for a Bill like this. But I have two grave doubts: firstly, whether until the government have taken decisions on major questions about the future administration of Goa, this kind of piecemeal legislation will go on. They will have to bring forward further legislation if in one way or the other the status of these territories changed. It seems to me in the first place that this kind of piecemeal legislation, which has become a habit, ought not to be proceeded with.

Secondly, I have grave objection to clauses of the kind of clause 6. The discussion on that clause became too short; the minister got up to reply and I did not have time to intervene. extraordinary clause. This is an Clauses of this kind are now becoming a fashion almost in all new legislation, giving to the government power for the "removal of aifficulties". Obviously, they have drafted legislation which is not complete. which is sketchy and replete with all sorts of difficulties. They know it is replete with all sorts of difficulties and so they have a clause which merely says, in fact, "we have drafted this very badly; we know there are going to be any number of difficulties and therefore, we want virtually legislative power to remove those difficulties". I don't think we ought to be passing legislation of a kind that anticipates the existence of difficulties and then to have a clause conferring virtually legislative powers on the government, under the guise of removing difficulties. What are the difficulties? Why don't they list them and attempt to cover those difficulties legislatively? Why take this

They have already kind of power? rule-making and regulation-making powers and now they are adding virtually legislative powers for the removal of difficulties. I do not think this kind of legislation ought to be contemplated. It should not be approved by this House, because it detracts from the responsibilities of the House for making complete and selfcontained legislation, which would have all that is required for menting that legislation.

It seems to me perfectly plain that this enactment is going to be presented with enormous difficulties in implementation. The list of these difficulties they are concealing from us. To avoid all these difficulties they are taking unto themselves virtually law making powers for enacting what virtually amounts to legislation which will doubtless say "nothing should be done this way or that way, notwithstanding the provisions of the Code of Civil Procedure or various other procedural matters that may affected". I, therefore, object to this Bill on these two grounds. I object, in the first place, to piecemeal legislation of this kind coming forward without Government having the courage to take a decision about the future of these territories. I object, secondly, to the content of this kind of legislation that envisage difficulties but does not submit them to the House and keeps them up their sleeves so that they can go on making laws as it suits their convenience.

Shri H. N. Mukerice (Calcutta Central): Mr. Deputy-Speaker, I had no intention of participating in this discussion, but after having heard my hon, friend, Shri Dandeker, I do feel that a caveat should be entered on our behalf as far as passing this kind of legislation is concerned. lt really is a matter of concern that Government comes forward very glibly with Bills to provide for the extension of legislation to the Union Territory of Goa, Daman and Dfu, and I say this because the country is confronted, whether the Government

likes it or not, with the question of the future of these territories and the demand for their incorporation in certain other States is there. A public debate goes on and from time to time, also, people get into the picture in a manner which is not perhaps salutary from the point of view of our democracy. Some decisions have got to be taken as quick as ever it is possible or if decisions cannot be taken that fact also has to be made known to the country courageously. What the Government does it to get into a kind of grove and bring forward legislation to occupy the time Most of us-perhaps of the House. it is a sort of reflection on ourselvesdo not go into the details of these little Bills that come forward, they do generally hint at something which do not redound to the credit of our democratic processes. Therefore, I feel that Government's behavjour in not making up its mind one way or the other in regard to Goa, Daman and Diu and in meantime to bring forward this kind of interlocutory legislation should not be supported by Parliament.

My hon, friend, Shri Dandekar, has done a real service in pointing out-I am sure my hon. friend, Kamath has also done it, but I must confess I was not paying any attention to the debate-that it is really fantastic that this House is being asked-I am amazed that the other House has already given its imprimatur to this provision-to sanction a provision which says in clause 6:

"If any difficulty arises in giving effect in Goa, Daman and Diu to the provisions of the Code of Civil Procedure, 1908 or the Arbitration Act, 1940, extended by this Act to that Union territory, the Central Government may, by order in the Official Gazette, make such provisions or give such directions as appear to it to be necessary for the removal of the difficulty.

We might as well abdicate ourselves; we might as well tell President Ayub

Khan we are following his example in certain regards. What is the kind of Parliamentary legislation containing a provision that difficulties in the implementation of that legislation would be removed by Government by a flat about which we have nothing whatever to do? This a matter of principle on which, I am afraid. Parliament should take its irrespective of party allegiance. This is a matter which should never have been incorporated in any proposed legislation. I cannot for the life of me understand how this has escaped the attention of the other House. As far as we are concerned, we cannot without very serious protest this kind of thing to pass muster.

Procedure, etc.) Bill

M. Singhyi (Jodhpur): Mr. Deputy-Speaker, I shall be very brief in what I have to submit in respect of this Bill. It appears that this is a part of the piecemeal approach which the Government often examplifies in its legislative policy. I do not see why these piecemeal attempts are made to achieve legislative integration. After all, it should be easy for the Government to come forward in this House and say that so far as the entire body of Indian laws are concerned they shall be made applicable to Goa Daman and Diu or any other territory that form part of the Indian Union Why should this be done in such a piecemeal, ad hoc, day-to-day basis or, if I may be permitted to put it differently, on a hand-to-mouth basis?

I would also like to say that I am glad that this Bill has opened the eyes of some of my colleagues to the regime of subordinate legislation into which we are being sucked sometimes visibly and sometimes somewhat unwittingly. It seems that what the hon, Deputy Law Minister proposes is a legislation by proxy. What he wants to say is that we should delegate the powers to the executive government not only to implement the laws but, indeed, even to make laws, laws which are even more significant than that which is contained in this particular Bill. This, for example, would be the consequence and Diu (Extension 7020 of the Code of Civil Procedure, etc.) Bill

[Dr. L. M. Singhvil

of clause 6 on which my hon. friends, Shri Dandakar, Shri Mukerjee and Shri Kamath have shed some light. It seems that this is a somewhat belated eye-opener, because the Government is accustomed to incorporate in most of the legislative enactments which it brings before the House such a clause for removal of difficulties and in the name of removal of those difficulties they wish to delegate powers to them to legislate.

Mr. Deputy-Speaker. YOU have presided over the Committee on Subordinate Legislation with distinction. I am sure you are familiar with the intricacies and with the ways of the Government in which insidiously power is sought to be appropriated and power is sought to be exercised by the executive government. I think it is a very serious matter. It is a good thing that this belated eye-opener has come before us and the House has begun to take a serious note of the fact that subordinate legislation, after all, cannot be allowed to extend its operation beyond a certain point. I think that point has been reached. This is a point beyond endurance. This is a vanishing point of parliamentary government where subordinate legislation takes the main part and the main legislation becomes really subordinate in every meaning of the word.

Sir, I should think that it is our duty, irrespective of party allegiance and affiliation, to resist any efforts at making subordinate legislation occupy a central place in the framework of our Government. Ours is a government by laws and if it has to be a government by laws in a democratic set up, it is very necessary that the Government must realise that it cannot in the name of removal of difficulties and in the name of extensive and pervasive subordinate legislation appropriate to itself powers of legislation which will supplant the main legislation and which will really be the content of the main legislation. I would, therefore, plead with this august Rouse to resist any such efforts to enable the executive government appropriate to itself legislative powers which belong rightly to this House and the Parliament itself.

Shri Jaganatha Rao: Mr. Speaker, objection has been taken for the piecemeal legislation. As I explained earlier my hon. friend, Shri Dandekar was not present then-these territories, these former Portuguese colonies, had an administration of their own. Therefore, we want to extend our Indian system of administration. Naturally, we have to proceed rather We cannot overnight introduce all the procedures prevailing inthe rest of the country in these areas. because then there is bound to be confusion. Secondly, there is the assurance given by the late Prime Minister that the integration would be slow. Therefore, on the recommendation of the State Government we have been extending laws from time to time. As I said, 83, Acts of the Central Government have already been extended at the request of the Government of that Union territory. Now this Civil Procedure Code and Arbitration Act are being extended.

So, it is bound to be a slow process. We cannot overnight extend thousands of Indian laws to Goa.

14 hrs.

Dr. L. M. Singhvi: What is the difficulty? I don't understand it.

Shri Jaganatha Rao: They must be prepared for the change. Their civil system is entirely different.

Dr. L. M. Singhvi: Is it the suggestion of the hon. Minister that Goa is now prepared for the acceptance of the Civil Procedure Code from a particular date and not for the acceptance of other enactments?

Shri Jaganatha Rao: It is so.

Dr. L. M. Singhvi: Then it is a strange system.

Shri Jaganatha Rao: It is stated in

the Statement of Objects and Reasons:

'The Government of Goa, Daman and Diu are now undertaking legislation to reorganise the civil courts in the territory on the pattern obtaining under the Bombay Civil Courts Act."

It is not possible overnight to change the entire system and extend all laws to Goa.

Shri Hari Vishnu Kamath: Why not provide that every order so made shall be laid before Parliament?

Shri Jaganatha Rao: That provision is there in every Bill that is passed by this House. It is not a new clause.

Shri Harl Vishnu Kamath: Sir, on a point of order. You will please recollect that it has been decided by the House times without number that whenever a Bill confers powers on the Central Government to make orders or rules such orders or rules such orders or rules should be laid before Parliament and be subject to approval or modification; their they would be effective. That is not followed here. I do not know why it has been departed from.

Mr. Deputy-Speaker: It is not a refle-making power. There is no point of order. The question is:

"That the Bill be passed".

The motion was adopted.

14.02 hrs.

MOTION RE: SUPPLY AND PRO-DUCTION OF CHEMICAL FER-TILIZERS

Shri P. Venkatasubbaiah (Adoni): I beg to move:

"That this House takes note of the statement of the Minister of Petroleum and Chemicals regarding supply and production of chemical fertilizers, laid on the Table of the House on the 27th August, 1965."

Mr. Deputy-Speaker, Sir, I wanted to move this motion to bring to the notice of hon. Members and also the Government the importance of production of fertilizers and the vital role it plays in increased agricultural production in the country. Fertilizer to agriculture is like steel to industry. In an agricultural country like ours, where the per-acre yield is low, supply is short of demand and population is increasing rapidly, the production of fertilizer assumes greater importance. The high per-acre yield in countries like USA and Japan is obviously due to higher consumption of fertilizer. In the present context of our facing two unscrupulous enemies who are eager to commit aggression and grab our territory, it is quite essential that we should give supreme importance to our defence requirements and defence production. At the same time, in order to keep this country self-sufficient and also to have an uninterrupted supply of foodgrains to our jawans who are fighting a valiant battle on our frontier, it is all the more necessary that we take steps to have increased agricultural production.

It assumes added significance when we consider the attitude of big powers, even those which have earlier promised assistance to India. They have no hesitation to equate us with Pakistan. Even when it is a question of economic aid, they say that they have to consider deeply whether they can give economic aid when there is armed conflict between India and Pakistan. So, we have to ensure that we no longer depend on any foreign country for our food. We cannot be at the mercy of foreign countries, especially when we have got the wherewithal and the necessary potentialities to increase our agricultural production and make this country self-sufficient.

In this context, I would say that fertilizer production plays an important role since it is an important input for increased agricultural production. Like water and good seed, fertilizer in adequate quantity and in right time will go a long way in increasing our

[Shri P. Venkatasubbaiah]

agricultural production, especially in those areas where there is irrigation potential. So far as our deficit in foodgrains is concerned, it is only ½ million tons so far in rice and about 6 million tons in wheat. In a vast country like ours if we make a determined effort it will not be difficult to achieve self-sufficiency.

So far as our performance in the setting up of fertilizer factories for production of fertilizer is concerned, we had a disappointing and sorry picture, in the Third Five Year Plan. If we refer to the Midterm Appraisal of the Third Plan it has been clearly admitted by Government itself that on this front there has not been substantial progress and fertilizer production had received a set back. So, it is necessary that we should bestow our attention to see that this backlog is got over and we are able to produce enough fertilizer at least during the Fourth Plan, if not during the Third Plan itself.

The fertilizer industry, which is a basic industry, has been entrusted to the private sector, apart fromt some undertakings in the public sector.

श्री हुकम चन्द कछ्याय (देवास): मेरा व्यवस्था का सवाल है। सदन में गण-पति नहीं है।

Mr. Deputy-Speaker: He may resume his seat. The bell is being rung.....Now there is quorum. He might continue his speech.

Shri P. Venkatasubbaiah: I would like to give some statistics to show how we were not able to achieve the target during the Third Plan. As against an installed capacity of 1 million tonnes and production target of 800,000 tonnes of nitrogen the actual installed capacity of nitrogen was only 386,550 tonnes and the production only 220,000 tonnes. The hon. Minister has mentioned in the statement that he laid on the Table that if we attain self-sufficiency in fertilizer production we can save import of fertilizers to

the extent of Rs. 26 crores and foodgrains to the extent of Rs. 78 crores per year. This is the estimate made by the hon. Minister himself. That shows what an important part fertiliser production plays in our economy.

In order to make an assessment of the performance of both the public and the private sectors we must draw certain conclusions and make a right assessment so that it may help us in our future programme of installation of public and private sector projects in the country. Sindri has been our major public sector project. We had high hopes of its production as also of its important role in supplying fertilisers to the agriculturists. It has got an installed capacity of 117,000 tonnes, but it has seldom reached the production target of 90,000 tonnes. This is not due to any other difficulty but mainly due to administrative lapses.

I would like to quote in this connection the comments made by the Public Undertakings Committee in their Sixh Report submitted to the Third Lok Sabha. They say:—

"In evidence, the Committee were informed that it had been pointed out to Government that Sindri Unit was losing a production of 20 tons of ammonia per day (Valued at Rs. 15,000) due to delay in allocation of foreign exchange for the additional machinery worth Rs. 20 lakhs. nothing had been done. exchange was released recently and the actual order in September, 1964. It was expected that the additional producers would be commissioned in the second quarter of 1966.".

Another comment they made is:--

The Committee regret to observe that there has been a delay of about 3 years in placing orders for additional equipment recommended by an Expert Committee for the Sandri Unit as far back as 1961 and that it would take another 2 years before it is

actually installed. There has been delay on the part of the Corporation in deciding on the equipment to be installed. Thereafter Government took 11 years to release foreign exchange. It is difficult for the Committee to appreciate why it was not possible for Government to arrange foreign exchange worth Rs. 20 lakhs which could have saved loss in production of fertilizers worth Rs. 10 crores by March, 1964 alone as also avoided their imports. It is clear that the need for additional machinery was not fully comprehended and the matter was not given the serious consideration that it deserved.".

That is the comment made by the Public Undertakings Committee about Sindri Fertilizers.

The second project is Nangal. The decision to establish this factory was made in July 1955 and its original capacity was 70,000 tonnes but it was subsequently raised to 80,000 tonnes. It was expected to go into production in 1959 and reach its rated capacity in 1962. Even this also had signally failed and I will quote from the Report of the Public Undertakings Committee so far as this project is concerned. They say:--

"It would thus be seen that the Corporation took about 6 to 7 years to erect and commission the fertilizer and heavy water plants at Nangal. Even affer the consultants were selected, the time taken works out to 41 and about 6 years respectively. From the date of award of contract for the fertilizer and heavy water plants took about 34 and 4 years respectively. The delay in erection resulted in an additional expenditure of about Rs. 75 lakhs on departmental charges alone.".

That is the comment made by the Committee. There are several instances so far as these public sector projects are concerned. But, at the same

time. I do not mean to say that these factories should not be set up in the public sector. What I want to stress upon and also bring to the notice of Government is that there should be some alertness and administrative efficiency in the working of these public sector projects are concerned. tilizers is our basic need for agricultural production and any delay or lapse or inefficiency on the part of anybody, whether it be a governmental agency or a private agency, will be a great disservice to the nation.

Coming to private sector projects, I do not want to go into the details of everyone of those projects but I would only say that except for one or two projects that were licensed in the private sector, some of the Projects were either surrendered or were not taken up seriously while some of them are thinking of changing the entire pattern of the setting up of that project. The Minister of Petroleum and Chemicals has also been saying that there has been a rethinking so far as the setting up of fertilizer factories is concerned. He says that a revolution has taken place and from coal base now naphthabased industries are going to be set up. Kothagudam is one such unfortunate project which did not have the proper attention of the Government. difficulty in acquiring foreign exchange has delayed it more than what it was required to be. Now the whole project is going to be changed, I am told, from coal base to naphtha base and I do not know when it is going to be executed.

Then, about Trombay, which also is a public sector project, its performance also was most unsatisfactory. So many years have passed because there was some dispute regarding the supply of electricity. The location of the site of another public sector project like Namarup was not made properly with the result that the whole project had to be delayed for so many years. These are all public sector projects which I am mentioning. There are some other factories also. There are two factories that are going to be commissioned in Kota. I do not want to

Shri P. Venkatasubbiahl

reiterate and re-emphasise but I only wish to say that there has not been proper co-ordination and planning.

Coming to the Fourth Plan Schemes. I am glad and happy that the Minis-ter has taken it up in right earnest. He has realised the importance as also the necessity for putting these projects into immediate production and, thus, save much of the foreign exchange spent not only in buying fertilizers but also in importing foodgrains. The Fourth Plan envisaged and it was told to the House by the hon. Minister that he is going to plan for projects of 2.3 million tonnes capacity. Of the 2.25 million tonnes capacity fertilzer factories, he says, one million tonnes capacity fertilizers factories already been committed and some of the others are in the proposal stage, I would only say in this connection that when a fertilizer factory is going to be set up, proper planning and proper co-ordination must be taken into consideration. We should not commit mistakes that we have committed earlier the result of which we are now reaping. I would say that the selection has to be made not only on the basic materials available in the area but also on the needs of the local agriculturists and the people who want it to a maximum when compared with other areas.

I would say. Andhra Pradesh is one of the States which consumes the maximum quantity of fertilisers in the country. It consumes one-fifth of the fertilisers in the country and it occupies the first place in the consumption of fertilisers. Secondly, that is the only State which uses fertilisers on the irrigated area and it is the State where a large irrigation potential has been created There has been a phenomenal increase, because of the construction of the projects like Nagarjunsagar and Tungabhadra projects, from 8 million acres of irrigated land to 13 million acres of irrigated land.

What is the production of fertilisers in Andhra Pradesh? A quantity of 80.000 tonnes of fertilisers are being produced in Coromandal fertiliser factory and another 60,000 tonnes are supposed to be produced at Kothagudam fertilisers factory the commissioning of which is undoubtedly doubtful and it may be delayed for some more years. I only say that all these factors must be borne in mind.

Another factor which I would like to emphasize is that in Andhra Pradesh there is naptha available in abundant quantity and, secondly, the phosphate which is an imported material has been found out in Srungavarapukota of Visakhapatnam district. So, these two basic materials which are essential for the production of fertiliser are found in that part of the country. The Government has rightly selected certain places for the construction of one or more fertiliser factories. For instance, I am happy that in my neighbouring State of Madras, there are three or four fertiliser factories. I am happy about it. There is the Neyveli factory which has got a production capacity of 70,000 tonnes and also a new factory that is to be start-ed in Madras will have a capacity of 175,000 tonnes and that of private sector project at Ennore which is having a capacity of 8000 tonnes and there will be an additional production of 8000 tonnes in the second stage. Likewise, Andhra Pradesh also requires such a factory in public sector though not of that size of 17500 tonnes but at least of a medium size which will be able to meet the requirements of the farmers

The remaining part of fertilisers that are proposed to be supplied, that are required by the Andhra State, are to be supplied from Cochin, Madras and Goa and two of these places are far-flung places.

Mr. Deputy-Speaker: He should conclude now.

Shri P. Venkatasubbaiah: In my concluding remarks, I would only request the Government that in planning our projects and also in expediting the production capacity of these fertiliser plants sufficient care must be taken and also there must be a sufficient supervision on the performance of the private sector projects.

I would also suggest to the Government that there must be a standing reviewing committee which will go into the production aspect of all these factories and see that we reach the anticipated target, as the Minister anticipated, at the end of the Fourth Plan which will give us adequate quantity of fertilisers to increase agricultural production and also see that our country attains self-sufficiency in foodgrains and also in other agricultural commodities.

Mr. Deputy-Speaker: Motion moved:

"That this House takes note of the statement of the Minister of Petroleum and Chemicals regarding supply and production of chemical fertilizers, laid on the Table of the House on the 27th August, 1965."

Shrimati Tarkeshwari Sinha (Barh): I beg to move:

"That in the motion, -

add at the end-

"and recommends that necessary steps be taken to negotiate another international agreement on the lines of P.L. 480 agreement, for the import of fertilisers on rupee-payment basis."

Shri Warior (Trichur): Mr. Deputy-Speaker, Sir, a more appropriate comment cannot be made on the statement made by the Minister of Petroleum and Chemicals than quoting from the weekly Commerce of 1436 (Ai) LS-7.

the 4th September, 1965. I quote:

"The first thing that strikes one after reading this statement is that much of the planning on the projects chosen for the Third Plan was mere paper work, in that no serious feasibility study at the technical level had preceded them. This is evident not only from the extremely poor progress made in establishing production capacity but from the abandonment of some of the projects as unworthy of being pursued. Meanwhile, the resources raised for these projects have been utilised for something else; they have probably been devoured by the so called non-Plan expenditure."

If this is the state of affairs, much comment is not called for. The Government has only to rectify those mistakes which they have already committed in planning, in execution, in production, in marketing, in distribution and in consumption also.

भी हुकम चन्द कछवायः इस समय हाउस में कोरम नहीं है।

Mr. Deputy-Speaker: The bell is being rung . . Now there is quorum. The hon. Member may continue.

Shri Warior: Here, I would also like to quote the comments made by our own Parliamentary Committee on Public Undertakings. In its jates Report on the Fertiliser Corporation of India. it has revealed so many factors which have already contributed to the failure of the Government in achieving the targets of the Third Plan. Much of that has already been described by my hon, friend, Shri P. Venkatasubbaiah. In this Report it is revealed that Sindri made a loss of Rs. 10 crores between 1959 and 1964 for the mere reason that the Government refused the foreign exchange to purchase certain machinery worth only about Rs. 20 lakhs. Instead of spending Rs. 20 lakhs at the appropriate time, the Government lost Rs. 10 crores between 1959 and

[Shri Warior]

1964, that is, in five years. What is the use of our crying in the wilderness for the failure of the Government to reach the target? Sindri is a public sector undertaking and it is the Government's business to see that this unit gets whatever foreign exchange is necessary for it in the proper time. There is the question of priorities and it is surprising that the Government cannot decide then and there which priority should be given to which unit and for which production. It has failed miserably.

Again, the expansion scheme and the rehabilitation scheme of the Sindri unit is estimated to cost Rs. 15.11 crores and if that is implemented the results will come only in 1970, that is, much after the Third Plan. The Committee has also pointed out defects in planning and execution of fertiliser plants of Trombay, Namrup, Gorakhpur and Korba. We always suspect that when the decision to locate a particular unit is to be taken by the Government, the political considerations weigh more than the technical experts advice.

It is because of this that many a time the Government had to change the location, that many a time the Government had to change the decision they had taken earlier, and from this factor alone we come across much losses not only in production but also in the cost of establishing them.

Then there is the complaint that the Corporation did not develop adequate managerial talents. We had the experience of establishing units in Sindri as well as in Nangal. We can understand that, in the initial stages, our people were not technically qualified to manage those things, but the Government could have made use of the previous experiences and seen that the very same mistakes which were committed earlier were not repeated at least in connection with the establishment of the factories which established later. This was not done by the Government and this is a great complaint which has been made by the Committee.

There is also another source of material which we have come across, i.e., the study made by the Institute of Applied Economic Research in Delhi. This institution is headed by no less a person than Dr. P. S. Lokanathan, who is an expert on economics. This study has also revealed many factors which have gone to contribute to the failure of the Government in reaching the targets. Under "The factors affecting fertiliser consumption-problem and policies" they say that adequate credit facilities are not given, high prices are there and the distribution and marketing system are defective. If these defects are not removed then there is no way out for the Government to fulfil either the targets or the necessities for our agricultural production. Even if the Government can produce suffiquantity of fertilisers that is needed, there are other handicaps; for instance, the agriculturists are not always taking to fertilisers because of the risks involved; suppose they spend some money on using fertiliser in agriculture and finaly the crop fails, then there is the added loss of the money spent on fertilisers. In order to meet that, the Government should taken some policy decision and should have made crop insurance and other schemes available for the agriculturists. This has not been done. There are so many other small points like this.

The Government have failed miserably even in respect of what little we have already. For instance, there is a factory at alwaye, which is very well known as FACT. This factory is based on sulphur which is imported. The Government had often delayed so much that not only the production was impaired but the third phase of expansion was also delayed by one year. Whereas Government want to establish new factories based on the new technique of naphtha, why can they not see that adequate facilities enough foreign exchange and enough encouragementare given for the development of the existing factories? This has not been done.

Shri C. Subramaniam, the Minister for Food & Agriculture, told this House that we would not be able to meet even 50 per cent of our demands in the Third Five-Year Plan. If that is the case, I do not know what will be the fate in the Fourth Plan. This is going to affect the Fourth Plan also.

Our consumption is so low and I do not know on what basis this demand is calculated, i.e., the aggregate quantity we require in the Third and Fourth Five-Year Plans. Revealing statistics have come in this respect from the F.A.O. and other sources. In Denmark the per acre yield of wheat is 4,130 lbs.; in Japan it is 2,740 lbs. whereas in India it is only 850 lbs. I have got some figures for rice production also: Italy 3,240 lbs. per acre; Japan 2,800 lbs.; China 1,600 lbs. whereas in India it is only 900. This is the result of our having the lowest amount of fertiliser consumption in our agriculture. The consumption in Japan is 233.59 kilos per hectare whereas in India it is only 3.17 kilos. There is such a vast difference! How long will the Government take, how many FiveYear Plans will the Government require, to raise our standard of consumption of fertiliser in agriculture, to the level of at least countries like China. For that the Government must not only have plans but must also see to it that they are not mere paper plans but are plans which can be implemented-the resources and other facilities must be there. In this connection I want to raise one more point, which is very important, i.e., about foreign collaboration. The Government has said in the statement that this is out of question, although the Minister denied the other day that they have completely buried the idea of having any foreign collaboration. I want to know from the Government what steps have been taken to have collaboration with other countries which have offered rupee themselves without even our asking for that; for instance, I have learnt that the Soviet Union and Rumania-both oil refining countries-which know the technique of naphtha in fertiliser production have offered themselves not

only for fertiliser production but so set up a complete petro-chemical complex in India. I would like to know whether the Government have taken any decision on this and if not, when the Government is likely to take a decision.

बी क० न० तिबारी (वगहा)
उपाध्यक्ष महोबय, फ्रटॅलाइबर के बारे में
पहली, दूसरी धौर तीसरी फ़ाइब-यीधर
प्सान्व में सरकार की नीति यह रही है कि
फ़ारैन एक्सचेंज ख़बं कर के फ़टंलाइबर को
इम्पोर्ट किया जाये। मेरा कहना यह है कि
धव तक औ क्या इस सम्बन्ध में कुखं
किया गया है, घगर वह रुपया देश में फ़टंलाइबर प्लांट लगाने में ख़बं किया गया
होता, तो घब तक हम इस विषय में सैल्फ़सफ़िशट हो जाते। इसलिए ध्रव हम को
फिर यह मूल नहीं करनी चाहिए धौर
जल्दी से जल्दी ध्रपने देश में फ़टंलाइबर
प्लांटस लगाने चाहिए।

सरकार इस बात को मानती है धौर एफ़ ॰ ए॰ घो॰ तथा फ़ोडं फ़ाउंडेशन घादि ने भी यह रिकमेंड किया है कि जब तक हम पूरे फ़टेलाइजर की व्यवस्था नहीं करेंगे, तब तक हमारी पैदावार नहीं बड़ेगी घौर हम फुड़बेन्ड के घपने टारगेट्स तक नहीं पहुंच सकेंगे। सभी एग्रीकल्वरल एक्सपर्ट्स की यह राय है कि ग्रगर हमारे देश में इरिगेशन, फ़र्टलाइजर, पैस्टीसाइट्ज, इन्सैक्टीसाइट्ज, ट्रांस्पोर्ट घौर इलैक्ट्रिसिटो, जिस से हम पान व्यवस्कर दी जाये, तो जितनी जमीन हमारे पास हम उसी से दुगनी पैदावार कर सकते है।

हमारे यहां कहावत है कि झगर गाय से टूब लेना है, तो उस को खिलाओ । इसलिए इस बारे में सरकार की जो नीति है, बहू मेरी समझ में नहीं भाती । सरकार का प्वानिंग कमीझन जब बैठता है, तो वह एक दारपेट बना देता है कि हमारे यहां इतना

[श्री क॰ ना॰ तिवारी]

प्राडवशन हो जायेगा । मान लीजिये कि धाज हमारी गाय दो सेर हुध देती है धौर हम चाहते हैं कि वह हूध बढ़ कर तीन, साढ़े तीन या चार सेर हो जाये, तो उस गाय को धच्छी तरह से खिलाना होगा, उस को दाना हेगा, धच्छी धास देनी होगी, उसे धच्छी तरह से रखना होगा । तब गाय ज्यादा हूध देगी । इन चीजों की कमी होगी तो य जितना हूध देती थी, उससे धी कम देने लगेगी । इकोनोमिक्स का यह नियम है कि जहां तक लैंड की पैदावार का सम्बन्ध है, उस में ला धाफ डिमिनिशिंग रिटनं एप्लाई होता है । धगर लैंड में खाद न दी जाये, तो ऐसी हालत में . . .

भी हुकम चन्द कछवाय : उपाध्यक्ष महोदय, हाउस में गणपूर्ति नहीं है ।

Mr. Deputy-Speaker: The quorum bell is being rung..... Now there is quorum. The hon. Member may continue.

भी क॰ ना॰ तिवारी : ऐसी हालत में जब हमारे पास खाद की कमी है सरकार ने जो टारगेट फिक्स किये हैं उन तक नहीं पहुंचा जा सकता है तो खाद की घावश्यकताओं **की पूर्ति कैसे हो, यह सवाल हमारे सामने** मा कर खड़ा हो जाता है। सरकार का यह **कहना है**; प्लानिंग कमीशन का यह कहना है या किसी भी सरकारी विभाग का यह कहना है कि हम धपने फुड टारगेट को बढ़ा सकते हैं या जो टारगेट हम ने फ़िक्स किये हैं, उन तक पहुंच सकते हैं, गलत है। जब तक इन चीजों की समुचित व्यवस्था नहीं होगी, ब जो साधन है, ये उपलब्ध नहीं किये जायेंगे तब तक सरकार टारगेट्स को पूरा नहीं कर सकेगी। धाप को मालम ही है कि डिमि-निशिष रिटनं, जो हम पैदा करते हैं, उस से बहुत जल्दी भा जाती है भगर जमीन में खाद न दिया जाये । पैदावार को बढाने के लिए सब से ज्यादा जरूरत खाद की पहती है। इसलिए मेरा सजैशन है कि फर्टिलाइजर प्लांट लगाये जायें। मैं इस झगड़े में नहीं पड़ता हूं कि फिस प्रान्त में वे लगाये जायें। जहां भी उनको लगाया जा सकता हो, लगाया जाना चाहिये भीर जितने भी हम लगा सकते हों, हमें लगाने चाहियें। उस में जितना भी खर्च लगे, चाहे फारेन एक्सचेंज लगे, या दूसरे खर्च लगें, वे हमें फरने चाहियें।

मैं इस झगड़े में भी नहीं पडना चाहता हं कि ये प्लांट पब्लिक सैक्टर में लगें या प्राइवेट सैक्टर में लगें । घाज हमें इस बात को देखना है कि ज्यादा से ज्यादा खाब हम पैदा करें। पाकिस्तान से हमारी लडाई चल रही है। बार के लिए हमारी जो प्रोडक्शन है वह सारी की सारी पब्लिक सैक्टर में हो रही है। लेफिन य० एस० ए० या इसरी जगहों को जब हम देखते हैं भीर यह देखते हैं कि वार चीज कहा पैदा होती है तो पाते हैं कि प्राइवेट सैक्टर में ज्यादा होती हैं भौर इतना ज्यादा पैदा वे करते हैं कि धपने देशों की धावश्यकतायें ही पूरी नहीं करते हैं बल्कि दूसरे देशों को भी वे उन चीडों को सप्लाई करते हैं। ऐसी हालत में हम को इस झगडे में नहीं पडना चाहिए कि ये पश्लिक सैक्टर में खुलें या प्राइवेट सैक्टर में खुर्ने । गाय चाहे काली हो, चाहे सफेर हो, चाहे लाल हो, हमें दूध से मतलब है। इस वास्ते इस पब्लिक भीर प्राइवेट सैक्टर से गवनेंमेंट को बचना चाहिए ग्रीर देखना चाहिए कि किस तरह से ज्यादा से ज्यादा प्लांट भीर जल्दी से जल्दी लग सकते हैं भीर उनको लगाने का प्रबन्ध करना चाहिए।

एक बार एक सवाल यहां दिया गया वा जिस के जवाब में फ़ॉटलाइबर हिपारेंमेट के मिनिस्टर साहब ने **इस** बात को कहा था कि 1971 में जा कर हमारे फ़ॉटलाइबर प्लांट लगेंगे। घाज 1965 है धौर भाज भाग हम से भन्न मांगते हैं, सेकिन भाग फ़र्टिलाइजर प्लांट 1971 में लगाते हैं, यह कहां तक उचित है। कैसे भाग भाना कर सकते है कि भाग का फड प्रोडक्शन बढ़े।

मैं यह भी कहना चाहता हूं कि इरिगेशन के साधन देश में बढ़ रहे हैं। जब इरिगेशन के साधन बढ़ रहे हैं तो फ़र्टिलाइडर की ढिमांड भौर भी ज्यादा हो जायेगी। भगर भाष वहां फ़र्टिलाइडर नहीं देंगे तो जितना क्पया भाष इरिगेशन में लगा रहे हैं, उससे कूढ़ प्रोडक्शन बढ़ाने में जितना फायदा भाष बाहते हैं, वह नहीं मिल सकता है।

बहुत से प्रभी तक ऐसे प्रान्त थे जहां के इचक फ़टिलाइजर माइंडिड नहीं थे। प्राज वे भी धीरे धीरे फ़टिलाइजर माइंडिड हो रहें हैं। बिहार या उत्तर प्रदेश को धाप ले लें। पंजाब, महाराष्ट्र तथा साउथ में बो लोग हैं वे फ़टिलाइजर माइंडिड थे। लेकिन बिहार भीर उत्तर प्रदेश के लोग फ़टिलाइजर इतना यूज नहीं करते थे जितना वे भाज करने लग गये हैं। इसका कारण एक तो प्रचार है भीर दूसरे इंग्लिशन की सुविधाओं का बढ़ना है। इस वास्ते फ़टिलाइजर की डिमांड वढ़ रही है भीर इसके लिए जरूरी है कि भाष जल्दी से जल्दी स्वांट लगायें ताकि भाषकी पैदावार बढ़ सके।

भी मोहन स्वक्य (पीलीभीत): उपान्यक्ष महोदय, जो मोशन हमारे सामने हैं उस में इस बात पर जोर दिया गया है कि सर्वरक की फैक्ट्रियां बनाने की भावश्यकता है। जीये प्लान में 2.2 मिलियन टन कैपेसिटी इंस्टाल करने की बात कही गई है। वही भ्रच्छी भावना के साथ यह वक्तव्य दिया यया है। लेकिन बंद के साथ मुझे कहना पढ़ता है कि जो लड़्य मुकरेंर किये बाते हैं चाहे वे खादाल के हों या भीर किसी चीज के हों, वे कभी भी पूरे नहीं होते हैं। इसिकांस लड़्य धारूरे रह जाते हैं। इसिसए वह करूव बनाने की जो एक भादर सी बन

गई है, इस में थोड़ा सा सुधार होना चाहिये। जो लक्ष्य बनें, ऐसे बनें जिन को हम पूरा कर सकते हों। कागजी घोड़ों से भीर खाली जवानी बातों से कोई काम पूरा होने वाला नहीं है। यह भ्रष्टा है कि खाद के सिलसिने में हम लक्ष्य मुकरेंर कर रहे हैं लेकिन देखना यह होगा कि बे पूरे हों।

खाद की भावश्यकतायें बढ रही है। हमारे सामने फिगर्ज मौजद हैं। नाइटोजन बाद की 1955-56 में 122,000 टन की हमें म्रावश्यकता थी जोकि 1964-65 में बढ़ कर 555,000 टन हो गई। खाद की सहायता से खादान्न पैदा करने में लोगों की रुचि बढ रही है। इस वास्ते खादों का खो इस्तेमाल है वह भी बढता जा रहा है, उस की जरूरतें भी बढ़ती जा रही हैं। नये नये गेह भौर धान के जो हमें बीज मिले हैं उन में भी ज्यादा फरिलाइज र की भावश्यकता होती है। मसलन घान का टायचग नेटिव वन की किस्म हम को मिली है। उस में बहुत ज्यादा खाद की भावश्यकता होती है । बताया जाता है कि 120 पाउंड खाद घगर उसमें इस्तेमाल की जाये तो छः हजार से घाठ हजार पाउंड पैडी एक एकड़ में पैदा हो सकती है। इसी प्रकार से गेहंकी लारमा राजो, सुनारा 63, सुनारा 64 म्रादि जो वैराइटीज मिली हैं उन में भी खाद की माता का धर्धिक इस्तेमाल होता है । बताया जाता है कि एक सौ पाउंड नाइटोजन घवर इस्तेमाल हो तो 60 से 80 मन की एकड गेहं की पैदाबार बढ जाती है। नये नये बीज जो मिल रहे हैं उनके कारण से किसानों में जागति पैदा हो रही है भीर भ्रच्छी बेती करने की तरफ उनकी रुचि बढ़ रही है। इसलिए जाहिर है कि खाद का प्रयोग बढ़ा धावश्यक है। हमारे देश में जो खेती की भूमि है वह 376.2 मिलियन एकड है। नेकिन उसके बावजूद हालत यह है कि बाद्यान्न की जो धावस्यकतायें हैं वे हम पूरी नहीं कर पा रहे हैं। हमारे यहां जो पर कैपिटा

[श्री मोहन स्वरूप] फटग्रेंच की एवलेबिलिटी है उसको भाप देखें । सीरियल्ज की 13.2 घाउंसिस है, पल्सिस की 2.1 घाउंसिस है घौर फुडग्रेंब की 15.3 म्रारंसिस है। इम्पोर्ट पर हम घाधारित हैं । हमें गल्ला घायात करना पहता है। उसी पर हमारा गुजर हो रहा है। 1962-63 में 1937.1 मिलियन रुपीज का गल्ला हमें बाहर से मंगाना पडा । प्रति वर्ष गरूले की मांग हमारी बढ़ रही है। यह जो बराब हालत हमारी है इसकी तरफ मैं चाहता हं कि सरकार ध्यान दे।

Supply and

जो स्टेटमेंट दिया गया है उस में बहुत सी फैक्टरीज का जिक है। इस में कहा गया है कि फ़ला फैक्टो की क्षमता बढ़नी चाहिये, फला फैस्टी ग्रन्छी तरह से काम नहीं कर रही है. उसको और ज्यादा तरक्की देनी चाहिये । ये सब फिगर्ज उस में दी हुई हैं । एक खास जीज यह दी गई है जो सही भी है कि अगर एक फैक्टी हम खडी करते हैं श्रीर उससे जो खाद हम तैयार करेंगे उसका मृत्य काफी होगा । 45 करोड रुपये की खाद इर साल हम बाहर से मंगाते हैं। प्रगर हम नई फैक्टीज खडी कर लेते हैं तो बहत कुछ बचत हो सकती है। यह भी उस में बताया नया है कि एक रूपया यगर हम फैक्टी पर **ब**चं करते हैं तो उससे दो रुपये खाद पर बचेंगे घीर जो खाद इस्तेमाल होगी उससे इ: रुपये के हिसाब से खाद्यात्र बढ जायेगा । इस तरह से छः रुपये की बचत खाद्यान्न पर होगी । यह काफी बड़ी बचत है । लेकिन इसका इम्प्लेमेंट करने की बात है, इसकी कार्यान्वित करने की जरूरत है। उस में नद्यार हो धौर नई प्रणाली घपनाई जाये। बाद बेत के लिए बरी घावस्थक है। जमीन में इस तत्व होते हैं जिन से पौधा उगता है। कारबन, हाइड्रोजन, धाक्सीजन, नाइट्रोजन, कासकोरस, केलिशयम, मैगनीशियम, सल्फर, ग्रायरन ग्रादि दस नीजें होती हैं जिन से

पीधा उगता है भीर बढता है। भगर इन में से कोई चीज कम हो जाये तो उस की पूर्ति के लिए खाद देनी पड़ती है। इस के लिये ग्रव तक यह दिक्कत रही है कि खाद के सिलसिले में ज्यादातर किसान जो है बड फरिलाइचर माइडिड नहीं हैं, खाद की तरफ ज्यादा घ्यान नहीं दिया गया है । श्रमी हमारे सामने ग्रांकड मीजद हैं। हमारे यहां दूसरे देशों के मुकाबले में जो लॉग खाद का इस्तेमाल करते हैं उन की संख्या बहुत कम है। कंजम्शन ग्राफ फरिलाइजर इन 1961-62 इस में जहां दूसरे देशों का जिक है वहां पर बलजियम, नीदरलैंड, नावें, य० के०. य • एस • ए॰ भादि के बारे में बतलाया है। मगर इंडिया का उन सब से कम है। इंडिया की भिम के बारे में लिखा है :

> ''उपजाऊ भूमि में ०. 5 प्रतिशत चूना, 0. 2 प्रतिशत नाइट्रोजन, 0. 2 प्रतिशत पोटाश स्रीर 0.15 प्रतिशन फासफोरस होता है।"

जब कि दूसरे कंट्रीज में बहुत ज्यादा है। कारण यह है कि यहां के किसान फरिलाइजर माइल्डड नहीं है। वह इस को जरूरी नहीं समझते हैं । इसलिये खाद्यान जो है उन में बराबर कमी होती भा रही है। जानवर कम होते जा रहे हैं क्यांकि चरने के लिये जो चरागाह है वह अम हाते जा गृहे हैं। जमीनें कल्टिवशन में धार्तः जा रही हैं ग्रोर इसलिये चरागाह कम हो रहे हैं। उसी ग्रनपात से खाद्याभ्र में कमी होती जा रही है। यहां पर इनमार्गेनिक खाद का इंतजाम नहीं है। खाबान्न को बढ़ाने के लिये इनबार्गेनिक खाद ग्रीर केमिकल खादों की ग्रत्यन्त ग्रावश्यकता है। इसलिये मेरा िवदन है कि इन बानों की मोर ध्यान दिया जाये।

पांचवीं क्लैन में हमारी जरूरतें जैसा कि लक्य मुकरंर किया गया है, श्रीर भी बढ़ जायेंगी । बतलाया गया है कि नाइटोजन 4 मिलियन टन हो जायेगी धौर फासफोरस की खाद जो है वह 2 मिलियन टन हो जायेगी। इसिलये जरूरी है कि नई फैक्ट्रीज बनाने के लिये प्रविलम्ब कार्रवाई की जाये। प्रगर इस के लिये फारेन एक्सचेन्ज की या कोई धौर दिनकत हो तो उस को भी दूर करना चाहिये। उत्तर प्रदेश में प्रब तक कोई फैक्ट्री नहीं थी। खुशी की बात है कि गोरख-पुर धौर कानपुर में उन को बनाने का विचार है। लेकिन हो सकता है कि उत्तर प्रदेश की धावस्यकताधों के लिये यह ध्रपर्याप्त हो। इसिलये मेरा निवेदन है कि उत्तर प्रदेश में या उस के समीपवर्ती राज्य में कुछ फैक्ट्रीज खोली जायें ताकि वहां की जरूरतें पूरी हो। सर्बें।

दूसरी चीज जो मैं घर्ज करना चाहता ह वह यह कि रिपोर्ट ग्राफ कमेटी ग्रान फॉट-माइजसं हमारे सामने मौजद है। उस में बहुत सी सिफारिशों का जिक है। उस में कहा गया है कि श्रव तक सेन्द्रल पूल होता है स्वादों का जहां से उन को वितरित किया खाता है हर स्टेट को । उन का सङ्गाव है कि उस के साथ साथ एक फटिलाइजर प्रमोशन कारपोरेशन होना चाहिये जो कि वितरण द्मादि के कार्य को ग्रपने हाद्य में ले। के साथ साथ इस कारपोरेशन की डयटी यह भी होनी चाहिये कि किसानों को फर्टिलाइजर माइन्डेंड बनाने के लिये सिक्य कदम उठाये। बद्ध देश भर में चारों तरफ जा कर लोगों की भीर गांव के किमानों को बतलाये कि दिक्कत क्या है। साथ ही यह भी वतलाये कि खाद बा इस्तेमाल करने में हम को क्या लाम होता है, भितना पंदाबार उस से बढ़ती है और कितना फायदा हो सकता है।

बाद के सिलमिले में मैं कहना चाहता हूं कि इर एक देश में उम का इस्तेमाल हो रहा है। लेकिन खाद के साथ साथ सिचाई के इन्तजाम की भी श्रावश्यकता है। जो फिगर्स बतलाये गये हैं उन में भी बतलाया गया है कि इस सिचाई में बहुत पीछे हैं। जो सिचाई के साघन है वह हमारे यहां काफी नहीं हैं। खाद जो दी जाती है उस में पानी की मात्रा भी काफी चाहिये। भ्रगर केमिकल फटिलाइफर देने के बाद सिंबाई नहीं हो सकेगी तो उस से उस्टे फसल को नुक्सान होत है इस बास्ते जहां हमें खाद की पैदावार बढ़ाने की तरफ तवज्जह देनी है वहां यह भी भावश्यक है कि सिंबाई के साधन बढ़ाये जायें। इस तरफ भी हम को कदम उठाना चाहिये।

Mr. Deputy-Speaker: How long would the hon Minister take for reply?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I would have liked half an hour. Since the Prime Minister is making a statement at 3.30, I may be called after that.

Shri Oza (Surendranagar): We are all grateful to the hon. Mover of the motion for raising a discussion on this very important subject. All of us very well realise the importance of chemical fertilisers to increase our agricultural production. This hardly requires to be emphasised.

We all know that the per acre yield increase in some countries, to which reference was made by some hon. Members, was mainly due to the use of chemical fertilisers. We know that in the US by the use of these fertilisers they have stepped up their production twice over in a very short time. I have been feeling that the greatest deterrent to the production and supply of chemical fertilisers in this country is PL 480. I know that this Ministry is very eager to produce more fertilisers and also to import more of it. The biggest and only hindrance is the paucity of foreign exchange not only for import of fertilisers but also for production of chemical fertilisers here for which we require some imported components. That is the main obstacle. If sufficient foreign exchange had been given to this Ministry, I am sure the problem would have been solved long

[Shri Oza]

But because we have been able to go on importing large quantities of foodgrains and simply because we have not to pay for it in foreign exchange but in rupces, I think we have been a bit complacent about the production and supply of fertilisers to our agriculturists. I wish Government had assigned top priority to production of agriculture here. Unless we do that, I am atraid we are not going to be free from so many of the maladies we are suffering from on our economic front now. Not only will we not be able to self-supporting in regard to foodgrains, but we will not also not be able to make rapid strides in terms of industrial growth and develop our country industrially unless our agricultural base is made very sound and the per acre yield not only of foodgrains but of agricultural products generally goes up.

14.59 hrs

[SHRI THIRUMALA RAO in the Chair]

I wish the Finance Ministry was also represented during this discussion, because I am afraid the blame does not lie at the door of this Ministry which is facing this motion. The Finance Ministry comes into the picture, and in consultation with that Ministry we should find out what are the difficulties in releasing sufficient foreign exchange both for import of fertilisers and for supply of necessary components for production of fertilisers indigenously.

Our requirements of fertilisers are going up and as was pointed out by the mover, the targets set for the local factories are not going up. It is true there are some administrative difficulties but I understand that one of the main difficulties is insufficient release of foreign exchange. I wish this House conveys its sense of concern and anxiety to the Finance Ministry and to Government as a whole to see that sufficient foreign exchange is released to this Ministry. Of course, I know that this Ministry itself is very eager

to step up production of fertilisers. Unless sufficient foreign exchange is released, I think this cry will be in the wilderness and it will not be able to solve the problem at all. This was the only point I wanted to stress. Otherwise, I had no mind to participate in this discussion.

15 hrs.

Shrimati Tarkeshwari Sinha: I have moved my amendment specifically after receiving the report from the Minister. My amendment reads:

That in the motion,-

add at the end-

"and recommends that necessary steps be taken to negotiate another international agreement on the lines of P.L. 480 agreement, for the import of fertilisers on rupee payment basis."

I am happy that the Minister has not only made us very much aware of the problem, but also given a very detailed report about the productive capacity and how the production programme is going to be kept up. very well appreciate the sincerity of the hon. Minister and his colleagues. He has been trying his level best to keep this programme on a very high priority basis, and some of the measures that have been taken, reference to which is also made here, are very commendable indeed, but I have given this amendment primarily with a view to analyse the situation that is going to arise vis-a-vis the demand that we have to meet.

A large demand for foreign has been made by Ministries change like Petroleum and Chemicals and Food and Agriculture, and secret that the requirement of foreign exchange for only one item, namely import of fertilisers, is going to be nearly Rs. 800 crores, Rs. 776.51 crores to be exact. The import, of course, is very necessary. In spite of the production programme

kind of survey about the fertilisers needed by this country and its productive capacity, and they have also put forward certain suggestions. Their attitude has been one of great consideration and understanding in respect of this problem.

mical Fertilizers (M)

that we are going to bring into full swing, we are going to produce only nitrogenous fertilisers. So far as superphosphate is concerned, we are not going to fulfil the target, and we are not going to produce very substantial quantities of potash. Probably most of the potash will be imported and therefore the problem of foreign exchange for import will be there. I wish well to the Minister who is trying his level best to reduce the quantum of foreign exchange required by encouraging indigenous resources to produce ni*rogenous fertilisers, but even this requirement of Rs. 800 crores is bound to create a big strain on our foreign exchange position.

There is a big competition so far as import of fertilisers is concerned. From the facts and figures available, I find that many backward countries which have a low base of agricultural production are now going in a big way for fertiliser programme and are having long-term arrangements with countries which are in a position to supply fertilisers. Long-term arrangement primarily means that they will assure themselves of continuous supply of fertilisers from the countries which can export.

There are not many countries in the world who produce fertilisers than their own requirements and have the capacity to export them. I think there are only three or four countries including USA and Japan. Therefore, I have moved this amendment requesting the Government to go in for negotiation on a rupee payment basis. After all, that is the way in which we can avoid this foreign exchange drain. After all, cannot be ignored that fertiliser very necessary for giving a fillip to our agricultural programme. Without agricultural production our whole Plan base collapses. Therefore, order to keep the very existence of the Plan, the very existence of a prosperous economy, we need a substantial increase in food production, and for that we are now compelled to walk on a very tight rope. Therefore, the only way by which the situation can be met is by negotiating some kind of rupee-payment agreement like P.L.480 to import fertilisers. I am sure that if we try to have such an agreement, the countries which are in a position to supply fertilisers will be very helpful.

So, it is high time that we also went in for a fertiliser programme in a big way by such an arrangement It is no use trying to pay in foreign exchange for these imports. Therefore, it is not only the need of India. but the need of undeveloped countries as a whole to get supply of fertilisers on this basis.

I have before me the report of the Committee on Fertilisers, and I find that AID has also conducted some I do not want to recite the figures given by the hon. Minister, but I would like to point out that our consumption and production programme of potash, superphosphate and nitrogenous fertilizers are very low. The world consumption of nitrogenous fertilizers per hectare is 9.11 Kg. while ours is 2.56 Kg. the world consumption of superphosphate per hectare is 8.21 Kg, while ours is 0.8 Kg; the world consumption of potash per hectare is 6.79 Kg. while ours is 0.23 Kg.

It is not only necessary for us to have nitrogenous fertilisers. Even with the limited resources at our disposal, the distribution has been very defective, because no soil testing is done, and that is why our programme has not been so successful! A particular soil may not need nitrogenous fertiliser, but it is given, while a

[Shrimati Tarkeshwari Sinha]

particular soil which may require potash, is given nitrogenous fertiliser and it goes hungry of potash. Therefore, soil conservation and soil testing are the essential needs of any successful fertiliser programme.

The hon. Minister just now informed me that Belgium has the highest consumption of potash in the world. The per hectare consumption in Belgium is 201.53 Kg., while ours is 0.23 Kg. This is the difference between the advanced countries and us. Therefore, this report does not cover what is the programme that we have either the manufacturing or the import programme for potash and superphosphates which really would fulfil the growing needs of our country.

So far as internal di tribution ' is concerned, I am very happy to hear that a Fertiliser Corporation has come into existence. We spent a long time negotiating, planning and deliberating. Years have passed when these quarrels between the private sector and the public sector went on and on and so no programme could be decided upon. After all that, we have decided what will be in the private sector and what will be in the public sector. And we decided that we should have a Fertiliser Corporation. It should have been established the day when we took over a large scale fertiliser production and distribution programme.

All the same, I may refer now to This the Central Fertiliser Pcol; Central Fertiliser Pool has mede profit up-to-date of Rs. 433.5 million in the past. I would ask, how much of this has been utilised for the promotion of the fertiliser programme in this country. Hardly anything has been utilised. I do not mean to say that the amount has been wasted, but it should have been utilised to provide some kind of experimental basis for the fertiliser production as in the case of the sugar cess, where, money obtained through the cess is utilised for the production of sugarwane and sugarcane research.

I would ask the hon. Minister why
this money could not be utilised in a
big way towards the promotion of
the fertiliser programme. I would
now request the hon. Minister to
gear up these resources completely
to the production and further development programme of fertilisers.

In Bihar there are rich resources like pyrites, zinc and copper and sulphur. They are the only sources. primarily for super-phosphates which we can manufacture super phosphates. I would like the hon. Minister to go in for this in a big way. Phosphates. is very necessary for higher production of foodgrains. I would request the hon. Minister to go in for the development of this pyrites and also zinc and copper smelters, and they must be utilised to the full gear, so that we shall have good production programme of superphosphates.

Mr. Chairman: The hon, Member's time is up.

Shrimati Tarkeshwari Sinha: I am concluding, Sir. I would request the hon. Minister to see that the distribution of fertilisers should be on the basis of, so to say, exchange. That is, if you take to the procurement programme and take grain from agriculturists, give them fertilisers in payment for that grain. Otherwise, if you give the peasant some money for the grain, that money will be almost wasted and he will not utilise Therefore, I submit to the hon. Minister that he should have an organised programme by which we distribute the fertilisers to those farmers from whom we take the grains. This should be linked up with the medium of the fertiliser Corporation.

बी राष्ट्रेसाल ब्यास (उज्जीन): समा-पति महोदय, मुझे प्रसम्रता है कि माननीय मंत्री ने जो वस्तब्य दिया या उस पर चर्चा करने का हम सब लोगों को यह प्रवसर मिसा है। श्रीमंन, जहां तक मध्य प्रदेश को सवालं

है मुझे बड़े दु:ख के साथ कहना पड़ता है कि केन्द्रीय सरकार का रुख मध्यप्रदेश के प्रति धच्छा नहीं है क्योंकि उन्होंने धपने वक्तव्य में बड़े प्रोजिक्टस जिनको कि केन्द्रीय सरकार ने एप्रव कर लिया उस में सभी प्रोजेक्टस को ले लिया है सिवाय एक कोरवा के। धर्व कोरवा के लिये मैं क्या बतलाऊं धाप को ? नवर्नमेंट के एप्रवल के बाद में करीब 70 लाख रपया उस पर खर्च हो चुका है भौर भव उसके बारे में यह कहा जाता है कि उसकी एकोंनामी की देखते हुए यह सम्भव नहीं है कि उसकी चाल किया जाय । वैसे तो यहां एक प्रश्न के उत्तर में माननीय उपमंत्री ने यह कह दिया या कि वह समाप्त कर दिया गया है लेकिन मिनिस्टर महोदय ने उस को कैरेक्ट किया भीर कह दिया फौर दी टाइम बीइंग । नेकिन मैं समझता हूं कि यह केवल हम को थोडा सा सन्तोष देने के लिए भीर समय बढाने के लिए कह दिया गया है। यह कोई शम चिन्ह नहीं है। हमारे राज्य में इस वक्त बड़ी नाराजगी है। मध्य प्रदेश इतनी बडी स्टेट है जो कि खाद्यात्र में सरप्लस **≱** ₁

जहां सब से कम प्रति एकड उत्पादन होता है जहां कि क्षमता काफ़ी है भीर धगर उसको बढाया जाय तो फाफ़ी झनाज हिन्द-स्तान को मध्य प्रदेश दे सकता है लेकिन उस की तरफ केन्द्रीय मरकार की उपेक्षा यह बिलकुल एक स्पष्ट यहां दिखाई दे रही है। मझे बड़ा श्राप्त्रयं होता है हालांकि इसमें यह बताया गया है कि ग्रव नेफ्ता बेस पर नई फॉटलाइजर फैक्टरीज बनेंगी. कोल के स्राधार पर फर्टिलाइजर फैक्टरीज नहीं बनाई जायेंगी। प्रगर यह सही है तो सिन्दरी फर्टिलाइजर फैन्टरी को करोड़ों रूपये नगा कर क्यों बनाना चाहते हैं। धगर यह सही है तो उसको जहां है वहीं रहने दिया जाय । धव धगर नेपना के घाधार पर ही सारे देश में फॉटलाइजर फैक्टरीज बननी हैं तो मध्य प्रदेश में एक भी फरिलाइडर फैक्टरी क्यों नहीं कायम की जा रही है? जो नये

प्रोजेक्टस स्टेटों में बनने के लिये बतलाये गये हैं एक मध्य प्रदेश की छोड़ कर कोई भी धन्य राज्य ऐसा नहीं है जिसमें कि फरिलाइजर फैक्टरी नहीं बन रही है। मध्य प्रदेश इतना बंडा राज्य है, इतना बंडा प्रदेश हमने बनाया नेकिन उसमें एक भी फॉटलाइबार फैक्टरी कायम नहीं की जा रही है। मेरी समझ में नहीं धाता कि इतने बढ़े राज्यें की इस तरह से उपेक्षा करना कोई एक प्र**ण्ठी बात है वहां एक भी फ**ॉटलाइजर फैक्टरी न देना यह कोई एक भ्रज्छी पालिस नहीं समझी जा सफती है। फिर घाज हमारे सामने जी यह घांकडे दिये हुए हैं फॉर्ट-लाइजर के प्रोडक्शन के इतना इतना हर एक मूल्क में उत्पाद होता है तो जब हम देखते हैं कि हम फॉटलाइजर के प्रोडक्शन में सब से पीछे हैं. छोटे छोटे राष्ट भी इस में हम से आगे हैं छौर अगर महंगा भी हमें पढे तो क्या हर्ज है भीर हम कोल बेस पर भी फर्टिलाइजर फैक्टरी क्यों कायम न करें ? भाखिर इस स्टेटमेंट में कहा गया है कि भ्रागर फॉटलाइडर का प्रोडक्शन बढे घौर उसके फलस्वरूप हम खाद्यान्न का ग्राधिफ उत्पादन करते हैं तो हमें चनाज पर जो फीरेन एक्सचेंज खर्च करना पदता है या वहां से हमकी फर्टि-लाइजर इम्पोर्ट फरने में खर्च करना पढता है. उसमें जो इतना खर्च होता है उमकी बचत होगी। मैं पुछना चाहता हुं फि क्या कोम के ब्राधार पर फटिलाइजर फैक्टरी यहां कायम की गई तो अपसे यह फौरन एक्सचेंज के खर्चे में कमी नहीं होगी ? घगर ऐसा करने में हमारा ज्यादा खर्च भी लगे तो क्या उसकी धपेड़ा हमें जो खर्चा वाहर में धनाज मंगाने भौर फटिलाइजर इम्पार्ट करने में करना पड रहा है उस में कमी नहीं होगी उस में क्या बचत नहीं होगी ? इसलिए इस तरीके पर बापको सोचना चाहिए । यह सिन्दरी फरिलाइजर फैक्टरी को हो लीजिये । उसमें करोडों रुपये भ्राप लगाने जा रहे हैं भ्रव उस पर 70 लाख रुपया खर्च हो गया है तो उसको फिर कायम नहीं करेंगे भीर उसकी बरम कु

Production of Chemical Fertilizers (M)

[श्रीराघेलाल व्यास]

देंगे तो यह कोई प्रच्छी बात नहीं कही जा सकती है खास कर जब उसे एक ऐप्रव्ड प्रोजेक्ट मान लिया गया था। इसलिए मेरा यह नम्म निवेदन है कि देश हित को ध्यान में रखते हए, मध्य प्रदेश के हित को घ्यान में रखते हए भौर यह खयाल में रखते हए कि बाहर से फटिलाइजर मंगाने में भीर भनाज मंगाने में जितना फौरेन एक्सचेंज भीर रुपया खर्च करना पड़ता है उस सब को देखते हए यह जरूरी है कि हम अपने देश में फरिलाइजर्स का उत्पादन बढाने के लिए चाहे नेपता से भौर बाहे कोल से जितनी भी घष्टिक से घष्टिक फर्टिलाइजर के कारखाने लगा सकें, वह हमें लगाने चाहिए । खास सौर से जिस कारखाने पर लाखों रुपये खर्च हो चुके हैं उसको इस तरीके से समाप्त नहीं करना चाहिए। भभी भी गंजाइण है जैसा कि मिनिस्टर साहब ने कहा कि उसकी उत्पादन क्षमता बढ़ाने के लिए एक बड़ा प्लांट लगाने की सोच रहे है। मेरा कहना है कि वह इस पर गम्भीरता से विचार करें। सब बातों को यान में रखते हुए कोरवा प्रोजेक्ट जो कि एप्रव्यद हो चका है भौर जिस पर विचार किया गया है उसको बराबर मध्यप्रदेश में लगाना चाहिए धौर उसके लिए व्यवस्था करनी चाहिए जिससे कि हमारा मध्यप्रदेश का भी उत्पादन बढ सके। बहां कारखाना होने से फटिलाइजर्स प्रासानी से सारे प्रदेश में पहुंचाया जा सके।

15.18 hrs.

[MR. SPRAKER in the Chair]

भी रामसेवक यादव (बारावंकी): भ्रष्यक्ष महोदय, भ्राज जब देश को एक तरफ **चीन भौ**र पाकिस्तान के मोर्चे पर सड़ना पड़ रहा है तो दूसरी तरफ के मोर्चे पर भी उसे लड़ना पड़ रहा है क्वोंकि देल में घनाज की बहुत कमी है।

वहां तक खादान्न की कमी का सवात है उन को पूरा करने के लिये दो चीजों की प्रावश्यकता है, पानी भ्रौर खाद्य की भावश्यकता होती है । भाज सरकार चा योजनाएं चलाये, चाहे जितना धनाज पैदा करने की बात करे वास्तविकता तो यह है कि जहां पक पानी भौर खाद का प्रश्न है न तो पानी मिल रहा है भीर नही खाद मिल रही Ř ı

जब से पहली पंचवर्षीय योजना सली तब से बरावर यह कहा गया कि प्रधम पंचवर्षीय योजना की समाप्ति तक खादाओं में प्रात्मनिर्भर होंगें लेकिन हमने देखा कि उस के बाद में लक्ष बदल गया। इसरी पंच-वार्षीय योजना भीर फिर तीसरी पंचवयर्षी योजना धाई लेकिन हम धाज तक खादाकों के बारे में घात्मनिर्भर नहीं है।

जहां तक खाद का सवाल है घीर रासा-यनिक खाद का सवाल है हम देखते हैं कि चो लक्ष निर्धारित किया जाता है कभी उस की पूर्ती नहीं होती है घौर जब तक हमारे इन लक्षों को पूरा करने का काम ईमानदारी से नहीं चलाया जायेगा धीर जब तक उस के बारे में हम सजग नहीं होंग तब तक धिष्ठक धन्न पैदा नहीं हो सकता है। धाज धगर खाद की कमी है तो उसका नतीजा है कि हम अपने लक्ष्य को पुरा नहीं करते । दूसरा उसका नतीजा यह है कि जब तक लक्ष्य पूरा नहीं होता तो खाद में मिलावट होती है। इस प्रकार से हर एक राज्य से शिकायत धाती है कि खाद्य में नमक की मिलावट होती है भीर उस का तीसरा नतीया है कि चारों तरफ चोरबाजारी में खाद विका करती है।

उसका एक भौर भयकर परिणाम यह है कि वहां जहां पर सहकारी समितियों के जरिवे खाद का वितरण किया यया है, वहां जबरदस्त प्रष्टाचार है। यहां तक होता है कि सहकारी **मेम्ब**र समितियों धे बोगस हैं भीर कुछ पर खाद ने लिया चाता है जब कि प्रसल में उनको खाद नहीं मिलता है। साल दो साल के बाद जब उसके मूल्य को चुकाने की बारी धाती है, तब उन किसानों को पता चलता है कि उन के नाम पर खाद निया गया है। वह खाद काले बाजार में विक जाता है धौर गरीब किसानों को खाद नहीं मिल पाता है।

जहां तक खाद के वितरण का सवाल है, वह बोषपूर्ण तो है ही, उस के दाम भी बहुन ज्यादा हैं, जिन को साधारण किसान वर्दास्त नहीं कर सकते और उस को खरीद नहीं सकते। ग्राप जानते हैं कि इस देश में 85 प्रतिभत किसान ऐसे हैं, जिन की जोतें ग्रलाभकर हैं, जो सवा छः एकड़ से नीचे के किसान हैं। उन को ग्रपने खेतों में कोई लाभ नहीं होता है। रासायनिक खाद इतनी महंगी होती हैं कि वे किसान उन को खरीद नहीं सकते हैं। नतीजा यह होता है कि ग्राधिकतर किसानों को खाद से कोई साभ नहीं होता है, हालांकि उन के नाम पर खाद ने कर काले बाजार में बेच दी जाती है।

धन्त में मैं तीन बातें मंत्री महोदय से कहना चाहूंगा । एक, रासायनिक खाद के उत्पादन का जो भी नव्य निर्धारित किया जाता है, उस को पूरा किया जाये । दूसरे, सहकारी संस्थायों के जरिये खाद के वितरण में जो दोष घौर अण्टाचार है, उन को रोका जाये घौर तीसरे, खाद के मृत्यों में काफी कमी की जाये, ताकि छोटे से छोटा किसान भी खाद से फायदा उठा सके घौर इस प्रकार हिन्दुम्तान की खेती की पैदाबार बढ़ सके।

भी यज्ञपाल सिंह (कैराना) घष्यक महोदय, फर्टनाइजरकी समस्या को धाज नक साइंटिफिकनी हल नहीं किया गया है। ग्रगर ग्राज भी गगा ग्रीर जमुना को बांध दिया जाये ग्रीर ये दरिया किना नुकेल के ऊंट की तरह न बहें, तो देश में दस करोड़ एकड़ ऐसी जमीन निकल सकती है, जिस में पचास साल तक किसी मैन्य्रिंग की जरूरत नहीं होगी।

इसी हाउस में सरकार ने फरमाया था कि हम प्रमरीका से दो सौ रुपये की टन के हिसाब से खाद लेते हैं घौर कामतकार को बह खाद 450 रुपये की टन के हिसाब से बेचते हैं। गोया किसान से 250 रुपये की टन का मुनाका कमाया जाता है।

सरकार इस बात को भी नोट कर ले कि
सरकारी समितियों के द्वारा जो फटींलाइजर
तकसीम किया जाता है, उसमें ब्लैक मार्केटिक
होता है। इस लिये सरकारी कायदा यह
होना चाहिये कि दिस्ट्रिक्ट एथीकल्टरस
ग्राफिसर की तरफ से खाद को दिस्ट्रिक्ट्र्य
किया जाये। यह काम सहकारी समितियों
के सुपूर्व नहीं किया जाना चाहिये।

मैंने यू० पी० में ख्द देखा है कि फटेंसाइखर जबर्दस्ती दिया जाता है। जिन खेतों के लिये पानी का इन्तजाम नहीं है, जहां इरिगेशन की किसी तरह की फैंसिलिटी नहीं है, वहां भी जबर्दस्ती फटेंसाइजर दे दिया जाता है। नतीजा यह होता है कि पानी न मिलने की वजह से बीज भी वापस नहीं भ्रासा है भौर जो थोड़ी बहुत फसस बच भी जाती है, वह फटेंसाइजर की गर्मी बे इक जाती है, जस जाती है।

पाज प्रावश्यकता इस बात की है कि किसान को प्रपने पैरों पर खड़े होने का मौका दिया जाये। प्राज हर जगह जो सरकारी दखन है, उस को खरम किया जाये। महात्मा गांधी कहा करते ये कि देट गवनेमेंट इज दि बेस्ट, विच गवन्नें दि लीस्ट लेकिन प्राज यह हालत है कि एक बोरी खाद के वितरण के लिये थी हम लाग सरकार के मुहंकी तरफ देखते है। काइतकारों को बीज तब दिया जाता है, जब मोडंग

[श्री यशपाल सिंह]

सीजन निकल जाता है। फटेंलाइजर तब दिया जाता है, जब कारतकार का नहर का हिस्सा निकल जाता है, पानी बेकार हो जाता है। इस प्रकार कारतकार फटींलाइजर से कोई फायदा नहीं उठा सकते।

सरदार स्वर्ण सिंह ने प्रीन पैन्यूरिय के बारे में कोशिय की थी। पंजाब में सरदार प्रताप सिंह कैरों ने एक नमूना पेण किया था। प्रगर प्रीन मैन्यूरिय का घच्छा इन्तजाम किया जाये, तो फर्टनाइजर की जरूरत प्राधी रह जायेगी, पजास परसेंट रह जायेगी। हमारे पेड़ों के सूखे पत्ते लाखों टन की तादाद में बेकार चले जाते हैं भीर उन पत्तों से जो मैन्य्रिय हो सकती है, उस से सरकार कोई फायदा नहीं उठाती है।

यह बात जरूर है कि सहकारिता का नाम ले कर किसान को बेवकूफ बनाया जा रहा है। प्राज सब से ज्यादा जरूरत इस बात की है कि ये बड़े बड़े कारखाने खत्म करके छोटे छोटे कास्तकारों को प्रीन मेन्य्रिंग के लिये सुविधा दी जाये। हमारे देहात कूड़े से घरे पड़े हैं, लेकिन खेतों तक कूड़ा नहीं पहुंच रहा है। जब सरकार से कहा जाता है तो सरकार कहती है कि गांव पंचायतें इसका इन्तजाम करें। गांव पंचायतें बहु काम नहीं कर सकती, क्योंकि उन के पास न टुक हैं और न हुसरे कोई साधन है कि वे उस खाद को निकाल कर किसानों तक पहुंचा सकें।

सरकार ने जो पंचायतें कायम की है वे सिर्फ कागजों पर है। सारे हिन्दुस्तान में एक भी पंचायत ऐसी नहीं है, जो फर्ट-नाइजर के मामले में सैल्फ-सिफर्शेट हो। कहा जाता है कि गांव सभा के प्रधान भीर गांव पंचायत के सरपंच को कुल प्रखत्यार होते हैं, लेकिन उनको इतना भी प्रक्त्यार नहीं है कि वे वी० एल० बब्द्यू० को तब्दील कर सकें जो सैकड़ों लोगों को वेवकुफ बना कर हजारों रुपयों का फटेलाइजर ब्लैक मार्कीटग से बेचता है। उनको इतना भी हक नहीं है कि वे बी० एल० डब्ल्यू० को सस्पेंड कर सकें या उसे दो चार दिन के लिये भी काम से भ्रलग कर सकें।

काम तब होगा, जब किसान की ग्रपने पैरों पर खड़ा होने का मौका दिया जायेगा। माज हम देखते हैं कि डिस्टिक्ट कोम्रापरेटिक पाफ़िसर, ए० डी० घो०, फ़र्टलाइचर, ए० ही ब्रो॰, मैन्यरिंग, न जाने कितने ग्राफ़िस⁷ मुकरैर किये हुए हैं। ये सब क्या करते हैं ? मैंने पिछले साल भी कहा या कि बी० डी० घो० का काम देखा जाये घौर घगर उस के ब्लाक में साल के दौरान में पैदाबार नहीं बढ़ी है, तो उस से जीप छीन ली जाये । प्रधान मंत्री ने इस हाउस में कहा या कि बी० डी० घोज० से जीपें छीनी जायेंगी, लेकिन कहीं भी ऐसा नहीं किया गया । ये जीप गाडियां क्या काम करती हैं ? जीप मृजफ्फराबाद से भगवान-पूर तक भाती है भीर जाती है, जो कि बारह मील की दूरी पर है। मैंने वी ०डी० ग्रो० के ड्राइवर से पूछा कि किम काम के लिए गए थे, तो उस ने कहा कि, नीबू नहीं रहे थे, चार नीबु लेने के लिए गया था। ब्राप देखिए कि चौबीस मील का सफ़र चारनीबुमों के लिए होता है। उस पर कितना पैदोल खर्च होता है। डाइवर की तनस्वाह पर भीर दूसरा कितना खर्च होता है, यह कोई देखता नहीं है । इसलिए श्री सुबह्मण्यम से मेरी दरहवारस है कि वह ग्रागे बढ़ कर यह डिसिजन लें कि साल के बाद बी० डी० घो० का मुग्रायना किया बासेगा भीर धगर उस के ब्लाक में पैदाबार नहीं बढ़ी है, फ़र्टलाइजर का इन्तजाम नहीं हचा है, टाइम पर बीन मैन्यरिंग नहीं हचा है, तो उस को यक-क्रलम बर्खास्त किया जायेगा ।

क्यावजह है कि पैदावार घटती का रही है भीर भ्राफ़िसर बढ़ते जा रहे हैं। होनातो

उल्टा चाहिए या। यह देखना चाहिए कि पैदावार क्यों घटती है। य० पी० गवर्नमेंट के कषि मंत्री ने भरे हाउस में यह कहा कि मैंने ग्रपने गांव में खाद के दस गडबे खुदवाए थे, लेकिन जब तक मैं लखनऊ माया, तब तक वे 120 हो गए। 120 कागज पर हो गए बी० डी० घो० ने कहा कि दस गडढे खदवाये, उसके साथ बी • एल • डब्स्य • ने कहा कि दस गड़ा दे खदवाये, कोब्राप्रेशन के बफसर ने कहा कि दस खदवाये, एक सरकारी मिनिस्टर की रिपोर्ट है कि गांव में दस गडढे खदवाये गये लेकिन पहुंचते पहुंचते कागज पर 120 गडढे हो गए (इंटरप्शंज) माननीय प्रधान मंत्री जी मा गए हैं। बड़ी भारी मल्यवान तकरीर होने बाली है, इस वास्ते मैं बाद में जारी रख सकता हं।

सम्मक्त महोदय: धाप सत्म कीजिये एक दो मिनट में।

बी यशपास सिंह : माननीय सुब्रह्मण्यम साहव से मेरी दरक्वास्त है कि कागवां के कपर वह ६स मसले को हेल करने की कोशिश न करें। देंस मसले को वे जा कर खेतों में हल करें। मैंने प्रपनी प्रांखों से देखा है जो मैं प्रापकों बतलाना चाहता हूं। सहारतपुर में थी भीर फूड की मीटिंग हो रही थी। तहसीलदार है एक किसान ने पूछा कि क्या मीटिंग हो रही है भीर क्या मैं भी घन्दर जा सकता हूं। तहसीलदार ने कहा कि तुम्हारे मतलब की वहां कोई बात नहीं हो रही है। थो मोर फूड की मीटिंग हो वार किसान के मतलब की कोई बात नहीं, यह कैसी विडम्बना है।

मैं एक बात मंत्री महादय से जानना बाहता हूं। उनका फटिलाइबर क्या करेगा बब कि किसान का तीन तीन साल से ट्यूबबेल बना पड़ा है लेकिन उसको घाज तक बिजबी नहीं दी गई है। उसको पानी नहीं दिया जाता है। माननीय सुबद्धाच्यम साहब का सब से पहला

फर्ज यह है कि जो प्राज डिसपैरिटी है विजसी की दरों में इसको वह दूर करें। इंटस्टियलिस्टस को भाज तीन पैसे फी युनिट के हिसाब है बिजली दी जाती है लेकिन कारतकार को उन्न स पैसे को दर से दो जातो है। यह जो हिस-पैरिटी है यह खत्म की जाए । तब किसाब प्रामे बढेगा। प्रगर फॉटलाइजर का इंतजास नही होगा तो किसान हॉगज हॉगज मागे नहीं बढ़ सकेगा। इस मामले में भी हमें सैल्फ सफि-र्बेट होना चाहिये। मैं चाहता हं कि माननीय सुब्रह्मण्यम साहब यह भी वादा करें कि दिल्लो के दफ्तरों से सब काम नही होंगे प्रान्तीय राज-धानियों के दफ्तरों से ही सब काम नहीं होंगे बल्कि गांव की पंचायतों द्वारा किसानों के लिए सब काम होग । भगर ऐसा किया गयर नो यह मसला बडी ब्रासानी से हल हो जाएगा ।

15.31 hrs.

STATEMENT RE. CEASE-FIRE AND OTHER MATTERS.

डॉ० राज मनोहर लोहिया (फर्वबा-बाद): ग्रध्यक्ष महोदय, मेराब्यवस्थाका प्रक्तहै।

भ्रष्यक्ष महोदयः भ्रभी मत बीलिये । मै भ्रापको वयान के बाद बीलने द्गा।

डा॰ राम मनोहर लोहियाः तां, बात ठीकहै।

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): I place on the table of the House a copy of the Security Council resolution dated the 20th September, 1965, relating to the current conflict between India and Pakistan—a conflict which commenced on the 5th August, 1965, when Pakistan launched a massive attack on India by sending thousands of armed infiltrators across the cease-fire line in our State of Jammu and Kashmir. [Placed in [Library. See No. LT-4932/65].

As the Hon'ble Members would see, the Security Council had demanded that both Governments 7050

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should order cease-fire effective а 12-30 p.m. Indian Standard Time today, the 22nd September, 1965. On the question of cease-fire, the views of the Government of India stated in detail and without any ambiguity in my letters of September 14 and 15, 1965, addressed to the Secretary-General. As stated in these letters, the Government of India had clearly accepted that they would order a cease-fire without any pre-conditions on being informed that Pakistan had agreed to do the same. On receiving the Security Council resolution, therefore, we sent communication to the Secretary-General, in accordance with our earlier stand, informing him that we would be prepared to issue orders for a simple cease-fire effective from the appointed time and date, provided Pakistan agreed to do likewise. A copy of this communication is also placed on the Table of the House.

Throughout yesterday, there was no further message from the Secretary-General, but in the early hours of this morning we received a message from him advising us to order a unilateral cease-fire in compliance with the relevant provisions of the Security Council resolution, with the proviso that our troops could fire back if they were attacked. This, of course, was entirely impossible. In a battle which is continuing, it is just not possible for one side to ask its soldiers to stop firing, leaving the other side free to continue its operations. Our representative at the United was, therefore, instructed to inform the Secretary-General accordingly.

A further report was received a short while ago that at the request of the Foreign Minister of Pakistan, an emergent meeting of the Security Council was convened, at which an announcement was made, on behalf of Pakistan that they also had agreed to issue orders for a cease-fire and cessation of hostilities. From our side, the requisite orders are now being issued to our field commanders to

effect a complete cease-fire by 3.30 a.m. tomorrow morning.

The Security Council Resolution refers to other matters which will require consideration subsequently. However, the policy of the Government of India in regard to matters which are of vital importance to us and which relate to the present conflict, has been stated by me on more than one occasion on the floor of this House and also in my recent communications to the Secretary-General.

I do not propose to go into any further details at the present stage. Detailed discussions will have to take place and there would have to be a fuller study of the problems to which I have just referred. For this purpose, our representative at the United Nations will keep himself available to the Secretary-General.

There will now be a cessation of hostilities. Peace is good. However, there is still a threat from the Foreign Minister of Pakistan, which he held out today, while speaking in the Security Council. We have, therefore, to be very watchful and vigilant.

The nation has recently been going through its greatest trial. The times have been difficult but they have served a great purpose. The whole world knows now that the people of India-Hindus, Muslims, Sikhs, Christians, Parsees and others-constitute a united nation with a determined common purpose. On will and battle front, the supreme sacrifice has been made by the members of all communities who have shown that they are Indians first and Indians last.

To our armed forces, I would like to pay on behalf of this Parliament and the entire country, our warmest tributes. By their valour and heroism, they have given a new confidence to the people of India. Those who have lost their beloved on the battle front, have made a contribution to the preservation of our independence which will never be forgotten by a

grateful nation. Their sorrow and their pride are shared by the whoic country.

Mr. Speaker, Sir, I would now seek your permission to express to all the members of this august House, to all the political parties in the country, to the leaders of public opinion, of labour organisations, of business and industry, and of many other voluntary associations, my feelings of the deepest gratitude. In the hour of trial each one of the 470 million people of this country stood up shoulder to shoulder to meet the challenge to our freedom.

I should like to inform the House that on 18th September, 1965, I ceived a message from Mr. Kosygin, Chairman of the Council of Ministers, USSR, offering his good offices bringing about improved relations between India and Pakistan. Mr. Kosygin is impelled by noble intentions. No one can ever contest the view that ultimately India and Pakistan will have to live together as peaceful neighbours. We cannot therefore say no to any efforts, which may help to bring about such a situation, made by those who are sincere and genuine in their feelings of goodwill and friendship. I have, therefore, informed Mr. Kosygin today that we would welcome his efforts and good offices.

I would also like to give the House some further details about the tragic accident in which the other day, we suffered a grievous loss. Investigations conducted on the spot show that the Shri aircraft in which Balvantray Mehta was travelling, was shot down by a Pakistani plane. The marks on the fuselage establish that gun had been used. Preliminary investigations by the Air Force authorities who also have visited the scene confirm that the aircraft was shot down at a low height. The ammunition recovered at the site of the crash also proves that the attacking aircraft was a Pakistani plane. That a non-combatant civilian aircraft should have been shot down in this manner is one of the most inhuman acts which we must all deplore and condemn. Shri Balvantrayji, his wife and the others who were travelling with him have laid down their lives at the altar of the freedom of the country. Their names will remain enshrined in our memory.

We are still faced with the Chinese ultimatum. The House is aware that almost at the same time when the Chinese Government announced the extension of the time-limit of the ultimatum to India by 72 hours on September 19, their troops started provocative activities at several points of the border. On the Sikkim border. about which the Chinese have been making baseless and threatening allegations, the Chinese troops crossed the well-known and delimited boundary at Dongchui La and Nathu La on 20th and 21st of September respectively. They fired at our observation posts. They have tried also to intrude into our other territories. Our armed forces have clear instructions to repel the uggressor.

Yesterday, we sent a reply to the Chinese note of September 20 in which India was alleged to have intruded into Dum Chale and committed armed provocation. The Chinese charge was rejected as a fabrication and a cover-up for the intrusion and firing at Tsakur to which I have referred a little while ago.

The House is aware that on September 19, the Chinese Government sent us a note coached in unbecoming language, extending the period of the ultimatum, making demands for destruction of military structures etc. A copy of our reply has been placed on the table of the House together with copies of two other notes we sent yesterday. Regarding the so-called military structures we have already told the Chinese Government that if after joint inspection any structures found on the Tibetan side of the border there can be no objection to their being demolished. I have been told that China has announced that some of

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these so-called structures have been destroyed by our troops while with-drawing. All this is a product of their imagination.

I must tell the House that we view with grave concern the Chinese activities on the border and the armed intrusions into our territory. We have urged the Chinese Government in our note of September 21 replying to the Chinese note of September 19 to foresake the path of belligerence and intimidation and to return to the path of peace and reason in its relations with India. I hope that even at this late hour China will respond to this call and prevent a major crisis.

We do not know what the Chinese will do next. We have, however, to remain vigilant all along the frontier.

There are times of the greatest trial for the nation, but the people all over the country are now in that mood which alone ensure the preservation of country's freedom. We may have to face many ups and downs, but I know the people have steeled themselves into a resolve to meet even this bigger challenge. On our Armed forces, there may be a heavier responsibility. I have no doubt that they are in good spirits. We have no intention of under-estimating the gravity of the situation. But we have resolved firmly to meet this challenge to our freedom.

Some hon. Members rose-

Mr. Speaker: If the House desires, I can allow a few questions, one question to each party.

Several hon. Members: No. questions now.

Shri Raghunath Singh (Varanasi): No questions today.

डा॰ राम मनोहर लोहियाः प्रध्यक्ष महोदय, सवाल पूछने के पहले मैं धपना व्यवस्थाका प्रश्न ग्राप के सामने रखता है। प्रष्यक्ष महोदय: ग्रभी मैंने सवालों की इंजाजत नहीं दी है।

डा॰ राम मनोहर लोहिया: श्रध्यक्ष महोदय, श्राप संविधान की धारा 105 की उपधारा 3 को देखिये:

"In other respects, the powers, privileges and immunities of each House of Parliament, and of the members and the committees of each Houses, shall be such as may from time to time be defined by Parliament by law, and until so defined, shall be those of the Ilouse of Commons of the Parliament of the United Kingdom..."

बाकी मैं छोड़े देता हूं। प्रव सवाल यह है कि जब युद्ध चलता रहे तो लोक समा के भौर लोक समा के सदस्यों के क्या प्रधिकार भौर क्या विशेषाधिकार हों, जब तक हमारी लोक समा इस बारे में कोई कान्न नहीं बना लेती हैं तब तक इस उपधारा के भ्रनुसार हम को भंग्रेजों की लोक समा से उदाहरण मिलता है। भौर इसलिये मैं भ्राप के सामने भंग्रेजों की लोक समा के कुछ उदाहरण रखना चहता हं।

सब से पहले तो मैं ग्राम को ग्रंप्रेओं की लोक सभा का एक उदाहरण देता हूं जब कि वह ग्राठ महीने तक लड़ाई चला खके थे। मई 7, 1940 का किस्सा है। नार्वे का पतन हो चुका था, ग्रंप्रेज बड़ी मुसीबत में थे। उस वक्त भी एक स्थान प्रस्ताव जो विरोधी दल ने रक्ष्या था मंजूर हुगा था ग्रीर उस पर बहस हुई थी। मैं ग्रापको खाली एक जुमला उस का पढ़ कर सुनाता हूं। जो सख्त जुमले हैं उन को छोड़ देता हूं क्योंकि सख्त जुमलों से ग्रायद उन को चोट लग जाये। लेकिन जो कुछ ग्राम्ली जुमले हैं जब कि स्थान प्रस्ताव ग्राम्ली जुमले हैं जब कि स्थान प्रस्ताव ग्राम्ली ग्रंप्रेस मई 8, 1940 को.....

ग्रस्थक्त महोदयः यह तो जो ध्राप का ध्रागृंमेंट है उस को सपोर्टकरने के लिये श्राप मिसालें देरहे हैं। ध्राप चाहते क्या हैं यह वतलाइये । जो ग्राप का प्वाइंट ग्राफ ग्राडेर है उस को बतलाइये ।

डा॰ राम मनोहर लोहिया: वह बतलाता हूँ। 16 प्रगम्त से हम नोग यहां बैठे हुए हैं--मुझ को तो खैर, तब से ही बोजने का मौका नहीं दिया गया मैं बहुत बाद में घाया था--धौर अब 24 सितम्बर घा रही है। एक युद्ध चला, युद्ध खत्म भी हो रहा है, लेकित यह प्रदुम्त लोक सभा रही है जो कि इस पर बहस नहीं होने देती।

प्रव मैं प्रापक सामने प्रंग्नेजों की लोक सभा के उदाहरण देना हूं जिग्नेनं स्थान प्रस्ताव, सवाल घोर सारी बीजें होती रही हैं, उस वक्त जब कि ग्रंग्नेजों के सामने बड़ी मुनीबत के दिन थे। मैं खाली एक उदाहरण स्थान प्रस्ताव का बूंगा एक उदाहरण खाली घाप को सवालों का बूंगा एक बहस का बूंगा। इससे ज्यादा नहीं। उसके बाद मेरा निवेदन घाप से होगा...

प्राप्यक्ष महोदय: जरा एक मिनट ग्राप मेरी बात मून लें। घगर किसी सेट ग्राफ सर्कम्स्टान्सेज में, किन्ही हालात में, जब कि वहां जंग चल रही हो, उन्होंने बहस की हो, तो क्या हम पर यह लाजमी हो जाता है कि जब यहां जंग चलती हो तो हम जरूर बहस करें। भ्राप जो मुझे बतालायेंगे वह यहीतो कि जब वहां जंग चल रही थी तो उन्होंने बहस की । पालियामेंट बैठी रही, रेजोल्युशन पास हुमा । उन्होंने जो कुछ किया उस की ही मिसालों तो ब्राप मुझे देंगे। मैं श्रापसे म्रजं करना चाहता हं कि उन मिसालों की सुन कर भी तो हम को ही ग्रपना विजनेस रेगलेट करना है। मैं यह नहीं कहता कि हक नहीं हो सकता इस पालियामेंट को कि वह रेजोल्यणन पाम करे। किसी बीज पर डिस्कशन करना चाहे तो करे, बैठी रहे, ग्रीर बैठना चाहेतो ग्रौर बैठले ।

इस हक से यह हाउस महरूम नहीं हो गया । इस हाउस के वही हक हैं जो वहां के हाउस के हैं । मगर हमको क्या करना चाहिए इसका प्रखत्यार तो इस हाउस को है । यह नहीं कि जो दूसरे हाउस ने यहां किया है वह हमें जरूर करना है ।

and other Mat- 7066 ters (Stt.)

(SAKA)

श्री मधु लिमये (मुंगेर) : वह विशेषा-धिकार की बात कहते हैं। उसका जयाब तो दीजिए।

Shri S. M. Banerjee (Kanpur): The House had never decided that there should be no discussion.

ग्राप्यक्ष महोदयः मैं ने हाउस की सेंस ले ली थी ।

बा० राम मनोहर लोहिया : मैं ने आपको उदाहरण पढ़ कर मुनाया है। आपको यह अधिकार नहीं है कि आप सदस्यों की खाली राय ले लें। या तो इस सम्बन्ध में आप इस संसद का कोई कानून बताएं, क्योंकि धारा में लिखा है:

'defined by Parliament by law'.

इस सम्बन्ध में कोई भ्रापका ला है नहीं। इसलिए युद्धकाल में मेरे जो भी विशेषाधिकार होते हैं उस सम्बन्ध में मैं भ्रेष्रेजों की लोक सभा का उदाहरण भ्रापके सामने रखने का भ्रधिकार रखता हूं।

ब्राच्यक्त महोदयः ध्राप क्या विणेषा-धिकार चाहते हैं। यह कौन सा ग्रधिकार है ?

बा**ं राम मनोहर लोहिया** : मेरे सभी विशेषाधिकार खत्म किए गए

Shri U. M. Trivedi (Mandsaur): When the Prime Minister had sent out this message and when he had called all the leaders, it was agreed [Shri U. M. Trivedi]

that we would not usk any questions on this matter. That is why we all have kept quiet. His leader was also present then,

डा॰ राम मनोहर लोहिया: मुझे मेरी बात ग्राप खत्म नहीं करने देंगे ? हो सकता है कि ग्रापने जो ग्रपना दिमाग बना रखा है. मेरे उदाहरणों के बाद भ्राप उस दिमाग को बदल दें, क्योंकि यह हम सब लोगों के लिए शर्म की बात होगी, यह लोक सभा परसां खत्म हो जाएगी घ्रौर हम न तो किसी स्थान प्रस्ताव के द्वारा, न किसी सवाल के द्वारा न किसी और बहस के द्वारा भ्रपनी राय बतासके हैं। यह एक धदभुत बात होगी। जिस किलाब में से मैं ग्रापको पढ़ कर सनाना चाहता था उसका नाम है "दी ग्लोरी आफ पालियामेंट" यह श्रंग्रेजों की पालियामेंट की किताब है, ग्रीर हमारे लिए लिखा जाएगा 'हिन्दस्तान की लोक सभा को शर्म'' श्रीर उसमें हम सब भागीदार होंगे, ग्रीर सब से ज्यादा भागीदार ग्रध्यक्ष महोदय ग्राप होंगे, क्योंकि सारी बहस को चलाने वाले ग्राप हैं। इसलिए मैं पहले घापको स्थगन प्रस्ताव के बारे में पढ़ कर सूनाना चाहता हं

प्रस्पक्ष महोवय: मैं ने मान लिया कि वहां उन्होंने बहस भी की होगी, उन्होंने हिस्कशन भी किया होगा, उन्होंने सवाल भी पूछे होंगे, उन्होंने कोई रिजोल्यूशन भी पास किए होंगे। प्राप्त यही हवाले तो देंगे। मैं यह माने लेता हूं कि जो बातें इसमें लिखी हैं वहां की गयीं। लेकिन मैं ने भर्ज की कि उनके वहां करने से हमें भी वैसा करने का भ्रावत्यार तो हो जाता है कि हम वैसा कर सकते हैं, लेकिन हम पर यह पाबन्दी तो नहीं हो जाती कि भ्रार उन्होंने हिसकशन किया जिस दिन वहां गोलाबारी हुई तो हम भी जिस दिन यहां गोलाबारी हो डिसकशन करें

Shri S. M. Banerjee: When should we discuss?

Mr. Speaker: That is a different thing pltogether.

Shri S. M. Banerjee: Is this Lok Sabha or Parlok Sabha that we should discuss it post-mortem? (Interruptions).

Shri Kapur Singh (Ludhiana): protest against this.

श्रध्यक्ष महोवय : झाप बैठ जाएं। मैं नहीं कह सकता कि यह परलोक सभा है। धापके लिए यह परलोक सभा होगी पर दूसरों के लिए तो यह लोक सभा है।

एक माननीय सदस्य : श्राप इसे परलोक सभा बनाना चाहते हैं ।

श्राप्यक्ष महोदय : जो मैं ने सुना है उसमें कोई प्वाइंट ब्राफ ग्राडर नहीं है।

श्री मधु लिमये : उनके उदाहरण तो मुन लीजिए ।

धन्यक महोदय : उदाहरण से कोई फायदा नहीं होगा । उससे मुझे क्या मदद मिलेगी ?

डा॰ राम मनोहर लोहिया : भ्राप ध्यान दीजिए ।

ग्रध्यक्ष महोदय: उदाहरण से कोई फायदा नहीं होगा। मैं ने ग्रापका ग्रारग्यूमेंट सून लिया।

का० राम मनोहर लोहिया : ग्रापने नहीं मुना।

भ्राध्यक्ष महोदयः मैंने सून लिया। उसमें कोई प्याइट भ्राफ ग्राडर नहीं है। 15.54 hrs.

The Lok Sabha then adjourned till Ten of the Clock on Thursday, September 23, 1965 Asvina 1, 1887 (Saka).